RAJYA SABHA

Friday, the 29th August, 1997/the 7th Bhadra, 1919 (Saka)

The House met at eleven of the clock, **Mr. Chairman** in the Chair.

MEMBERS SWORN

1. Dr. (Ms.) P. Selvie Das (Nominated)
2. Kumari Nirmala Deshpande (Nominated)
3. Shri Kartar Singh Duggal (Nominated)
4. Shri Kuldip Nayyar (Nominated)
5. Dr. Raja Ramanna (Nominated)
6. Dr. C. Narayana Reddy (Nominated)
7. Shri Mrinal Sen (Nominated)
8. Chaudhary Harmohan Singh Yadav (Nominated)

ISCUSSION ON PARLIAMENTARY DEMOCRACY

SHRI E. BALANANDAN (Kerala): Sir, Thank you for allowing me to raise a discussion on the working of our Parliamentary democracy in the last fifty years. Today, while we celebrate the 50th Anniversary of Independence, we are engaged in a debate about the working of the Parliamentary system in the country. Hon. Members in the august House utilise this opportunity provided through this Special Session to make an objective analysis of the gains that we have made and the drawbacks that have to be overcome to enable us to work out a orrect perspective. Keeping this in view, am trying to make a humble attempt by resenting my views to contribute to the debate. Considering the time constraint I shall be very brief.

This is a solemn occasion to remember ne immense sacrifices made by countless people belonging to different streams of national movement in the cause of freedom. Valiant fighters have laid down their lives and we also record the sufferings that thousands of people had to undergo to liberate their motherland from foreign yoke, braving brutal violence and military bullets. Thousands upon thousands went to jail and made tremendous sacrifices. It is through this struggle and sacrifice that the country attained freedom. While various streams combined together to make the national movement a success, the role played by Mahatma Gandhi, the Father of the Nation, in our national movement, needs a special mention. It is Mahatma Gandhi who mobilised millions of people throughout the country and rallied them in the struggle for freedom. Though there are several limitations, the Constitutions framed by the elder statesmen of our country, has stood the test of time. This is not to deny the fact that it has at times been subjected to severe strain. I do not feel it necessary to mention about the working of the Constitution or amendments made during the period. However, the important among these are, the 42nd Amendment on socialism, secularism and unity and integrity of the nation and the 44th Amendment omitting the right to property from the Fundamental Rights. A note prepared by the Lok Sabha Secretariat gives a short description of the working of the democratic polity. It has made a reference to the dark days of Emergency. It has also mentioned the assassination of Shrimati Indira Gandhi and Rajiv Gandhi and the assassination of the Father of the Nation on 30th January, 1948. He fell victim to the bullets of a religious fanatic for trying to quell the flames that were lighted in the aftermath of partition. These black spots, in our post-independence history, nobody can forget.

Now, let me go to the working of our Constitution in our country. The Constitution, basically, is a people's convenant where there is the charter of freedom and the blueprint for their future. Our Constitution is envisaged to be an instrument for economic growth

and social change. The achievement of social and economic democracy as much as political democracy has been one of the cardinal concerns of our Constitution.

Efforts which have been made to achieve the above goals have been discussed at length during the last three days. Therefore, it is not ncessary for me to go into the details. The point is about its total impact on the people of the country. This is a point which needs some explanation. But, to be short, today, 40% of the population is living below the poverty-line, only 10% of the people are among the affluent sections and the rest are somehow pulling on. Among the affluent sections, there are big capitalists who have amassed huge wealth. To be precise, I can give you the example of big business houses. The captain of industries, Tata, had assets of Rs. 62.42 crores in 1939, but now, in 1997, it is Rs. 37,510 crores; Birla had assets worth Rs. 4.85 crores in 1939; now this group of companies is having assets of more than Rs. 27,000 crores. There are 100 monopoly houses whose total accumulated assets would be more than Rs. 1,00,000 crores. So, the working of our parliamentary system developed economic inequality and large areas are even today suffering from wants and miseries. This is one part of the working of our Constitution.

There is the other part. It was discussed by Shri Pranab Mukherjee and others yesterday. From nothing—rather, from next to nothing—we have built an economic infrastructure which is supposed to be one of the first-ranking infrastructure in the comity of nations, built within a short span of time.

We have also made advances—these are very important—in the field of science. Dr. Raja Ramanna is here today. He has just taken oath. He is an expert. They are experts in their own field. They have made a tremendous contribution in the scientific field. This aspect also we should remember when we discuss this question. But there is no need to go into the details of it because it has already been discussed at length.

Of Late, a new situation has come. It is said that there is no other way than globalising our economy. 'Globalise or perish'. This is the kind of argument advanced by certain people. I have no objection to globalisation. But before going in for that, we should understand the exact position of the global economy today. This is a vast subject in itself which I do not want to deal with.

Sir, I would quote, with you permision, only one statistics. The 199t World Development Report has given a figure. This is very important. The total national income of the world for 1993 was 23 trillion Dollers. Out of this, 18 trillion dollars went to the developed countries where only 15 per cent of the people live. Only 5 trillion dollars came to us. This means, 85 per cent of the world's population got only 5 trillion dollars. This is the position of our world today. It presents a very disturbing picture. I do not want to say anything about the increasing unemployment, misery, etc., which are the resultant effects of the capitalist system.

We were told that new economic tigers were rising in the Asian region. It is a fact that these economies had developed speedily.But today, Sir, they are also facing a serious crisis. A number of economies in South-East Asia which have been held up as a model for the entire world and which could, indeed, experience a remarkably high growth rate for the last several years are now in the midst of a crisis, relating to capital flight, reluctance of fresh capital to flow into the region, and the weakening of their currencies. This is true not only of Thailand, Malaysia, Philippines; but it is also true in the case of South Korea which is supposed to be a big tiger in this region. Therefore, my point is, we should have an understanding of what is happening around us, before globalising.

Today, the world has developed a great potential. The computer networking and

the information have dramatically improved the intellectual productivity of mankind and is revolutionising the production process itself. It is an accepted fact. But what has been the consequence? Giant multinational corporations which control 25 per cent of the world's economy, of the world economy activity, are producing a surplus of industrial goods and financial assets. They are now hunting for markets for their goods and safe areas where they can invest their capital. They choose underdeveloped countries where the emoluments are exceptionally low, for amassing huge profits. They want to de-industrialise these countries in order to relocate their industries for which the slogans of globalisation, free-market etc. are being made as a cover. They are doing this under the hegemony of the United States. We should not forget this part. I don't want to go into details of other things.

Let us come to our own economy. The effect of unrestricted opening up of our economy to foreign multinationals will be against our total development and will result in de-industrialisation. A few days back, our hon. Prime Minister, while addressing the Federation of Indian Chambers of Commerce and Industry, said that he would ensure a level-playing ground for the Indian industry. This statement should be noted by all the Members of this august House. Our Prime Minister goes and addresses our industrialists, "I will ensure a level-playing ground in our own country." That means that in the present set-up anyway they are being discriminated against. This situation has come after the opening of our economy.

I want to bring to your notice another fact also. Globalisation of our economy and liberalisation of our economy is being talked of very much by the United States. Our public sector companies, the BEL and the BHEL, are producing some systems and spare parts for our missile development programme and our satellite

The United States thought it fit to blacklist these companies. They do not want any goods from these companies to go to the United States. There is liberalisation for us and protection for them! Their laws are applicable to us. We are an independent nation, not so strong as the United States. But what we should produce and what we should not produce in this country cannot be dictated by any other country in the world. This cannot be allowed. Yesterday, our Prime Minsiter, deliberating on our world view, properly stated that our independence and our power to make decisions could not be and would not be allowed to be infulenced by any other country, small or big. He has made this definite statement. Therefore, I don't want to go into that very much.

While inaugurating this Special Session, the hon. Speaker remarked in the Lok Sabha that we should start a second freedom struggle. In a way, this is an apt statement. One point has to be included in the second freedom struggle. Investment of foreign capital into our country, in effect, compromises our economic activity and goes against our freedom itself. Therefore, my point is that when we say, "Freedom first and freedom last," we will not allow any country in the world to touch our freedom. So, intervention of imperialism into our economic sphere is to be resisted by one and all.

Today our trade unions are quite vocal against privatisation. They are forced to say that this company or that company should not be privatised; the core sector should not be privatised, electricity should not be privatised, banking industry should not be privatised etc. Somebody will give the argument that they are saying so because of their concern for wages. Of course, without wages no one can exist. Therefore, the workers are forced to say that. But the main contention of the working class is that the new policy which we propose to follow goes against the national interest. We are trying to protect the national interest.

Therefore, I do hope that the whole House would join me in supporting this kind of action. The workers, who are demanding this belong to various trade unions affiliated to different political parties. They have come together in making this demand. This is a national demand and I hope the House will fully agree with their demand.

There are three or four ills which are stated again and again. Before going over to them, I would first like to speak on the working of our federal system. Of late some steps are being taken to have a fresh look at the powers of the States. It is a welcome step. But, at the same time the Constitution has provided power sharing through the Panchayati Raj, which means decentralisation of powers. Many States have not taken this up seriously. Panchayati Raj is a very important aspect of our federal and democratic set-up. In this connection I would like to cite the example of my State, Kerala, or of another State, West Bengal. There these things have been taken up seriously at the grass-root level. People's power is being encouraged to develop the economy and polity of the country. This should be taken note of by this House.

We are saying new challenges are coming up. The President, the Prime Minister and everybody now talks of new challegnes. One of the greatest challenges is the challenge to fight corruption. There is no doubt that this cancer is eating into the vitals of the democracy of the country. It has to be fought. A statement published in the *Investment Week* says that the total black money in circulation in the country is Rs. 5,77,383 crores. This, has given rise to a parallel economy. In fact, this part of the economy is being illegally maintained and managed. If at all we are serious in fighting corruption, where from should we begin? Are we to begin from NGOs taking Rs. 2/- as bribe? The black money of five lakh and odd crores of rupees, which goes against our total economic system, goes into the pocket of the under world dones, the criminals. Besides, the capitalists are also amassing this money. What is the approach of this Government to this? I do not blame this Government, but this is where I want a change to be brought about. I want a law to be enforced to see that these people, who are taking a ride on our economy, are stoped from carrying on this illegal economic activity. The Government should do that with all the force available with it. Then only these people will realise that this Government is serious in fighting corruption. If the Government wants to fight corruption, we are here to support it. But, I must point out that the fight does not mean we only create a legal mechanism. It will not be sufficient. A consciousness has to be developed amongst the citizens, especially the political leaders of the country that corruption of any type will not be pardoned by the people.

Therefore, it should not be encouraged by any politician of the country. We should take that pledge. Only then we can fight corruption.

Another danger is being talked of and that is the real danger. The danger is the nexus between criminals and politicians. The Election Commission has published a list. I don't want to read it. It is a horrible list. According to the list, there are 40 Members of Parliament who are history-sheeters. Among MLAs, there are 5,000 history-sheeters. This is the kind of background. They are being encouraged to contest elections. They are supposed to be the guardians of democracy. They are known criminals. With their money power, muscle power, with their arms and other things, they distort out democracy. I had contested from a constituency. At that time, I had incurred a total expenditure of Rs. 1,500. That was a big amount which we could not afford. Some Member from the Lok Sabha was saying that the amount of expenditure had increased considerably. They wanted 200 jeeps for electioneering. In those days we could not afford even one jeep. This is the situation. Therefore, this nexus between criminals and politicians should be fought back. I understand that the Elec-

tion Commission is proposing some legal steps in this direction. I welcome it. I don't think it can be stopped by taking legal steps alone. It should be stopped by all Members of Parliament and the Government taking a pledge. Only then we can stop this thing.

Another thing, Sir, is the danger of increasing communalism and casteism. The point is for immediate political gains and for cashing on the difficulties being faced by the people because of the wrong policies being pursued by the Government, certain political parties are using these things for spreading casteim and communalism. This is agains tthe concept of our Constitution. This is against the dictum of our Constitution. This should be fought. Unless the Government takes serious steps to ameliorate the lives of ordinary men, 'especially the Dalits and OBCs, it cannot be fought. We have been told that the Government will ameliorate their conditions within 10 years. But now already 50 years have passed and nothing has been done. Now, what is their position? I don't want to explain it because there is no time at my disposal. The point is that we must fight against communalism and casteism. The Government should take steps to ameliorate the conditions of the lower stratum of the society; and their standard of living should be raised to the level of others. Only then this problem can be solved. For such kind of a step, any step being taken by the Government, any step being taken by other political parties, our party will be with them. We are having a parliamentary system. Here is a system of plural democracy in which capitalism is there. But we have said it under the Constitution, our goal is socialism. Okay, I don't mind if socialism is not there, But, at the same time, what is there? The capitalist system the world over has proved beyond doubt that it cannot give a justifiable society. So, they claim that they are going to build a new world economic order. But I say they are building a new world economic disorder by which a large part of society, 95 per cent of society is living in poverty and in pecuniary conditions and want. Only 2—5 per cent of people amass a lot of wealth. This is the disease of the cpaitalist system. Many friends here want capitalism. I am not against it. But, if you want to treat the disease, you must understand the disease-whether the disease is 'X', 'Y' or 'Z'; whether this Minister or that Minister; this Government or that Government.The system itself is afflicted with this kind of of a disease. So, when we leaders discuss in Parliament, the experts in diffirent areas should ponder over whether the capitalist systems can give the answer to our difficulties. No. It is not possible. Therefore, Sir. I say here, with humility, the only salvation for the country is socialism with democracy, with liberty, which I do not want to scuttle in any way. People might say, "Immediately stop this or that". That is an old theory. I do not want that. I am only saying that our people, our nation, are to be protected. I want a better life for them. It cannot be provided within the framework of capitalism.

Therefore, when we discuss today certain points, which I have spoken of, we must forget all the political differences. My statements may be right or wrong. They may be corrected by mutual discussions. I am a Member of the Committee which is headed by Chavanji—the Ethics Committee. We are discussing how we should behave here in Parliament. Many are teaching us what to do and what not to. But we are making an effort to see that ethics are held high so that our society can be properly guided. So, in this august House, , when we get this opportunity to discuss and digest what we have achieved in the last 50 years, we must agree that the system constraint is the basic constraint. Without changing that, bits of treatment are not sufficient. I am not against any kind of treatment, allopathy or homoeopathy or anything. But you should understand the disease. The disease is very serious. Therefore, we must come tegether and be

collective. In one of the biggest States in India, in Mumbai, some statements are being made by somebody that the statue of Gandhiji is to be replaced with the statue of Godse. I do not know why and how this kind of demand comes. My only submission is, we have taken positions in our politicial lives. We have taken different positions. This is an occasion to ponder over the effect of it. So, the Constitution which is a versatile one and which we want can be changes. We should come together to see that India is made the biggest country, the strongest country, of the world. we are not pigmies. We are a country next only to China in size. We are a country having 95 crores of people. We are a country having the biggest scientific personnel in the world, perhaps next only to one or two countries. This way, our country is a big country. The talent, history and culture which we have inherited are not small. They are big. Therefore, we should make a collective effort to build a new and prosperous India.

With these words, I conclude, Sir. Thank you very much.

श्री जितेन्द्र प्रसाद: (उत्तर प्रदेश): सभापति महोदय, मैं अपने आपको आज गौरवान्वित महसूस कर रहा हूं कि इस ऐतिहासिक अवसर पर, आजादी की स्वर्ण जयन्ती पर इस सदन में आपने मुझे बोलने का अवसर दिया साथ ही साथ मैं दूसरे हाउस के स्पीकार साहब को और आपको धन्यवाद देना चाहता हूं कि स्वर्ण जयन्ती के अवसर पर यह सत्र आपने बुलाया और एक मौका दिया कि हम अपना आत्म विश्लेषण करें। अपनी बात कहने से पहले मैं स्वतंत्रता संग्राम के शहीदों को श्रद्धांजलि देना चाहता हूं और स्वतंत्रता संग्राम के सेनानी जो इस सदन में भी हैं, सदन के बाहर भी हैं, उनको प्रणाम करना चाहता हूं। मान्यवर, तीन दिन की चर्चा बड़े विस्तार से हुई, जिसको मैंने देखा भी, सुना भी और पढ़ा भी। मेरे ख्याल से जो हमारी उपलब्धियां थीं उनके संबंध में और जो हमारी समस्याएं हैं उनके संबंध में, करीब-करीब सभी पहलू सभी पक्ष, दोनों सदनों में आ चुके है। इसमें कोई दो राय नहीं कि जो हमारा स्वतंत्रता संग्राम था, गांधी जी के नेतृत्व में और बड़े-बड़े नेताओं के नेतृत्व में, वह एक अद्भुत संग्राम था, आजादी की एक अद्भुत लड़ाई थी। दुनिया में कहीं उसकी मिसाल नहीं थी और उन बड़े नेताओं ने 50 साल पहले इस देश को आजाद कराकर हमें सौंपा। विषम परिस्थितियों में उस वक्त देश था। हर तरह की समस्या हमारे सामने थी मगर इन 50 सालों में उन विषम परिस्थितियों में हमने एक मजबूत लोकतंत्र बनाया, इस देश का। हमने आधुनिक भारत की बुनियाद उस वक्त रखी जो कुछ भी आज उपलब्धियां हुई हैं, मैं तो उनको ऐतिहासिक मानता हूं। क्योंकि लोकतांत्रिक प्रणाली में शायद जितनी उपलब्धियां हमने 50 सालों में की है, अगर हम अपने देश की दुनिया के और देशों से तुलना करें तो हम देखेंगे कि हमारे देश की उपलब्धियां ऐतिहासिक हैं। सबसे बड़ी बात यह है कि हमने अपने देश की एकता-अखंडता पर आंच नहीं आने दी। मगर जो हमारी उपलब्धियां हैं जिनका हमने बहुत वर्णन किया, मैं उनके विस्तार में नहीं जाना चाहता। साथ-साथ हमारी ज्वलंत समस्याएं भी हैं। मुझसे पहले जो वक्ता बोल, रहे ये उन्होंने समस्याओं की तरफ ध्यान दिलाया और मेरे ख्याल से दोनों सदनों में समस्याओं पर चर्चा हुई है।

खासतौर से यह जो बहस हो रही है, इसमें सरकार और हम सब एक समान हैं। सरकारी पक्ष भी अपनी समस्या इस मौके पर आपके सामने रख रहा है। ज्वलंत समस्याओं का मैं सूक्ष्य में वर्णन करना चाहता हूं क्योंकि वर्णन उनका हो भी चुका है। सबसे पहले जो हमारे लोकतंत्र में विकृतियां आई थीं, लोकतंत्र जब हमको मिला था इसके पीछे क्या भावना थी, क्या रूप था, किस प्रकार का लोकतंत्र चाहा था? वह लोकतंत्र जिस भावना से बनाया गया है, क्या आज उसी के अनुरूप हम चल रहे हैं, आज हमको यह सोचना है, सबसे बड़ा प्रश्न आज हमारे सामने यह है और नहीं चल रहा है तो हम उस लोकतंत्र को किस प्रकार से ठीक रास्ते पर, लायें? राजनीतिक उद्देश्य, हमारे उद्देश्य और देश के उद्देश्य, अगर इनमें राजनीतिक उद्देश्य आगे बढ़ जायें और देश का हित व देश का उद्देश्य पीछे हट जाए तो वहीं से विकृतियां शुरू होती हैं। अभी हमारे पूर्ववक्ता कह रहे थे कि धन का प्रभाव लोकतंत्र और चुनाव में एक विकराल रूप धारण कर गया है। यह मैं अकेला नहीं कह रहा हूं, बहुत से वक्ताओं ने इसपर प्रकाश डाला होगा। यह पहली बार नहीं है जबकि इस धन के प्रभाव की चर्चा हो रही है। कई बार सदन में चर्चा हो चुकी है, सदन के बाहर चर्चा हो चुकी है और सरकार चर्चा कर चुकी है। ज्यों-ज्यों हम चर्चा करते चले जाते हैं, धन का प्रभाव बढ़ता चला जाता है। आज चुनाव, मुद्दों पर नहीं हो रहे हैं, कार्यक्रमों पर नहीं हो रहे हैं, आज धन और साधन पर चुनाव हो रहे हैं। अगर गाड़ियों की कतार है, जीपों की कतार है, हेलीकोप्टर है,

हमारे पास पोस्टर-बैनर देने के लिए धन हैं, और भी कामों के लिए अगर धन हैं तो हमें चुनाव जीतने में आसानी मालूम होती है, ऐसा प्रतीत होता है। यह कैसे रुकेगा? यह जो किताब दी गई है इसमें भी जिक्र किया गया है कि लोकतंत्र में विकृति आई है। एक सुझाव यह आया था कि राष्ट्रपति प्रणाली लागू की जाए। मुझे नहीं मालूम कि किस का प्रस्ताव आया था। मैंने तो इसी किताब में सुझाव के रूप में पढ़ा। कैसे यह राष्ट्रपति प्रणाली आएगी, किस तरीके से धन का प्रयोग रुकेगा, मैं नहीं समझता। कुछ नेताओं ने प्रपोशनल रिप्रेजन्टेशन की बात कही है। आधी सीटों पर चुनाव हो और 50 सीटें नामांकित की जाएं। लेकिन मेरी जानकारी नहीं है कि क्या इससे धन का इस्तेमाल रूक सकता है। बार बार कानून बनाने की कोशिश की गई। इलेक्शन कमीशन ने भी इसमें प्रयास किया कि किस प्रकार से धन का प्रभाव रूक सकता है। मैं यह साफ तौर से कहना चाहता हूं कि धन का प्रभाव नहीं रूका और मैं समझता हूं कि रूकेगा भी नहीं। रूकेगा तब जब हम सभी दलों के नेता इस सदन में बैठकर निश्चय करें कि इसको रोकना है, हर तरीके से रोकना है क्योंकि यह हमारे लोकतंत्र के लिए एक भारी खतरा है।

महोदय, आज वोट बैंकों की राजनीति हो रही है। मान्यवर, यह देश एक रंग-बिरंगे फूलों की माला की तरह है जिसको राष्ट्रीयता का धागा जोड़े हुए हैं, एक किए हुए है। यदि वोट बैंक की राजनीति हो, जाति की राजनीति हो, सम्प्रदाय की राजनीति हो तो यह हमारे देश की एकता के ऊपर एक प्रहार है, यह देश की एकता कमजोर करता है। यह वोट बैंक की राजनीति जब से आई है तब से सिद्धांत, कार्यक्रम, मैनीफेस्टोज़—ये दिखावा हो गए हैं। इन पर आज चुनाव में निर्णय नहीं होता। यह भी एक बहुत बड़ी हमारे लोकतंत्र के ऊपर एक विकृति आई है। किस तरह से हम इस पर काबू पायेंगे, मैं नहीं समझता हूं। मैं समझता हूं कि कानूनों से हम इस पर काबू नहीं पा सकते है। हम यहां पर बैठे हैं, पिछले तीन दिनों से बैठे हैं, हम अगर यह निर्णय ले लें तो मैं समझता हूं कि हम इस पर काबू पा सकते हैं।

असामाजिक तत्वों की बात कही गई कि असामाजिक तत्व राजनीति में आए हैं। राजनीति का अपराधीकरण नहीं हुआ है बल्कि अपराधियों का राजनीतिकरण किया गया है। यह मैं इसलिए कह रहा हूं कि जब लक्ष्य हमारे सामने देश हित नहीं होगा, समाज हित नहीं होगा, हर तरीके से, हर संभव तरीके से लक्ष्य सत्ता हथियाना होगा, हर तरीके से वोट हासिल करना होगा—माध्यम मायने नहीं रखता, किसी भी तरीके से वोट मिलना चाहिए, चुनाव हमको जीतना है, अगर यह हमारा लक्ष्य होगा तो मैं माफी चाहूंगा कि जितनी भी बातें हम कर रहे हैं हम उनसे इन विकृतियों को दूर नहीं कर सकते। मान्यवर, यह विकृति विकराल रूप धारण करके हमारे सामने है। आज जब मैं यहां आ रहा था तो मैंने इलेक्शन कमीशन के बारे में पढ़ा कि इलेक्शन कमीशन ने एक कदम उठाया है। उसका मैं स्वागत करता हूं। मगर क्या वह कदम काफी होगा? मैं नहीं समझता कि वह कदम काफी होगा। थोड़ा बहुत इससे रोक सकते हैं, पाबंदी जरूर इससे लग जाएगी। पर असल बात उन्होंने कही है कि जो कन्विक्ट है वह चुनाव नहीं लड़ सकता। बहुत से अपराधी ऐसे हैं जो प्रभावशाली अपराधी हैं और जो कन्विक्ट हो नहीं सकते हैं उन पर रोक कैसे लगेगी? उन पर रोक तभी लग सकती है जब हम सब जो सदन में बैठे हैं, हम जिस दिन यह फैसला कर देंगे कि अपराधियों को हम राजनीति में नहीं आने देंगे, उस दिन से इन पर रोक लग सकती है। इस पर आज हम सब को सोचना है।

मान्यवर, आप इसके गवाह हैं कि समाज या सोसाइटी जो नोबलेस्ट आफ दि प्रोफेशन होते थे वे राजनीति के अंदर आते थे। उनकी भावना क्या थी? उनकी भावना थी त्याग और बलिदान की और त्याग और बलिदान की गाथा हमारे स्वतंत्रता संग्रामियों में देखने को मिलती है। वे देश के लिए फांसी के तख्त पर झूल जाते थे और जीवन का बलिदान करते थे। उनका लक्ष्य था देश को आजाद करना और वे भी राजनीति में आए। आज राजनीति का अगर लक्ष्य सेवा करना, त्याग करना नहीं है तो मैं समझता हूं फिर वही विकृतियां जिनके बारे में वर्णन कर चुका हूं, उन विकृतियों को रोकना मुश्किल हो जाएगा और मैं यही समझता हूं कि आज के दिनों में हमारा लक्ष्य राजनीति का बदल गया है, सत्ता हासिल करने का लक्ष्य बन गया है, सेवा भाव खत्म हो गया है। हकूमत करना और हकूमत के साथ जितने भी ताम-झाम और बीमारियां हैं, उनका असर आज हम पर हो गया है। इस पर हम किस तरीके से काबू पाएं, यह विषय आज हमारे सामने है। सत्तालोलुप और मौकापरस्ती के गठबंधन, यह भी एक विकृति सामने आ गई है। हम चुनाव अलग-अलग मेनिफेस्टो पर लड़ रहे हैं, हमारा कोई तालमेल कहीं नहीं है, न हमारे सिद्धांत मिलते हैं, न हमारे आचरण मिलते हैं, न हमारे कार्यक्रम मिलते हैं और कुर्सी देख कर के हम एक हो जाते हैं। मान्यवर, क्या लोकतंत्र के अन्दर सिद्धांतविहीन मौकापरस्त गठबंधन लोकतंत्र को मजबूत कर सकते हैं? यह भी आज हमारे सामने बहुत बड़ा प्रश्न है। क्या कर

सकते हैं, क्या नहीं कर सकते है, यह भी हम सब को आज सोचना पड़ेगा। सदनों के अन्दर अशोभनीय व्यवहार, भारतीय जनता पार्टी के नेता ने उस सदन में एक पत्र लिखा है जिसमें दो-तीन सुझाव दिये हैं। सभी पार्टियों ने मेरा ख्याल है अपनी सहमति जताई है। मान्यवर, आज हमारा आचरण जो है वह आज पूरा देश देख रहा है। क्या हमारा आचरण देख कर आज राजनीतिक प्रतिनिधियों से नफरत नहीं होगी? मैं तो उत्तर प्रदेश से आता हूं। उत्तर प्रदेश में जिस तरीके से आचरण हमारी विधान सभा के अन्दर हुआ है, मुझे शर्म आती है वर्णन करते हुए और यह एक कारण है कि आज लोकतंत्र के प्रति लोगों की धारणा बदलती जा रही है। एक बड़ी गम्भीर समस्या है। इस 50 वें साल में स्वर्ण जयन्ती में आज विकृतियों को देख कर हम नहीं सुधारते है तो मैं समझता हूं कि हम अपना उत्तरदायित्व नहीं निभा रहे है। जब लोकतंत्र हमको दिया था जैसे मैंने पहले कहा कि भावनाएं कुछ और थीं और आज भावना बदल गई है। इसी वजह से विकृतियां हैं आज सदन के सामने मैं कहना चाहता हूं कि 50 साल पहले बहुत बड़े बड़े नेता थे स्वतंत्रता संग्राम के, उन्होंने जो दीपक जलाया था उसकी रोशनी में हम आज 50 साल पूरे कर रहे हैं। इतनी शक्ति उन्होंने दी थी कि उस शक्ति से आज हमने इन 50 सालों को पूरा किया है। जो हमारी संविधान सभा बनी थी जिसने हमको संविधान दिया था, लोकतंत्र दिया था उसकी शक्ति से आज हमने 50 साल पूरे किये हैं। अगले 50 सालों में हम सब की, हमारे सब के ऊपर जिम्मेदारी है कि हम अगले 50 साल कैसे पूरे करते हैं। आज यह संसद् की ज़िम्मेदारी है जो इस संसद् को लेनी होगी ताकि आने वाली पीढ़ियां कम से कम — तो कह सकें कि हमने अपनी जिम्मेदारी निभाई है।

मान्यवर, समस्या गरीबी की है। बात बिल्कुल सही है। ज्यों-ज्यों हम गरीबी दूर करने का प्रयास करते गये गरीबी नहीं बढ़ी, हमने रोकने की कोशिश की मगर जिस हद तक हमको कामयाबी मिलनी चाहिये थी, वह नहीं मिली। जब गरीबी की बात आती है तो हम लाजवाब होते हैं। एक जमाने से बड़ी जो समाज में समस्या थी, कमी थी, उसको हम दूर नहीं कर पाए हैं। इस अमीरी गरीबी की खाई के बारे में उन्होंने जिक्र किया, खाई है, बेरोजगारी है, बेरोजगारी सिर्फ है ही नहीं बल्कि रोज़ बढ़ती जा रही है। इन समस्याओं के समाधान के लिए इन 50 सालों में क्या हम जूझे नहीं, क्या हमने सोचा नहीं मगर सोचने के बावजूद, जूझने के बावजूद हम इनको हल नहीं कर पाए। क्या कारण था, यह इन 50 सालों में कमी क्यों रही यह हमको सोचना पड़ेगा। कहां पर गलत चले गये, कौन सा हमारा कानून गलत था, कौन सा हमारा प्रशासन तंत्र गलत था, हम इन बातों को कहते रहे, जानते रहे लेकिन दूर नहीं कर पाए। अशिक्षा के बारे में बोम्मई साहब ने इस दिन यहां पर कहा कि डायरेक्टिव प्रिंसीपल्स में तो यह मेन्शन्ड है कि दस साल के अंदर हर बच्चे को हम शिक्षा मुहैया कराएंगे। पर हम नहीं करा सके। बोम्मई साहब ने कहा कि हम फंडामेंटल राइट बना देंगे। फंडामेंटल राइट बना देंगे बोम्मई साहब, लेकिन आज हम जानना चाहते हैं कि क्या फंडामेंटल राइट बनाने से सब शिक्षित हो जाएंगे? क्या है उनकी कार्य योजना? कहां से धन लाएंगे? किस तरीके से पूरा करेंगे और अब तक नहीं हो सका है, उसका कारण क्या है? सिर्फ इतना कहने से काम नहीं चलेगा मान्यवर कि हम फंडामेंटल राइट बना देंगे।

इसी तरीके से हमारी स्वास्थ्य सेवाएं हैं। शर्म महसूस होती है जब हम सुनते हैं कि हम अपने नागरिकों को मामूली स्वास्थ्य चिकित्सा प्रदान नहीं कर पा रहे है, और यह सच्चाई है। हम नहीं कर पा रहे हैं। बहुत बड़ा हिस्सा जनसंख्या का है जिसको हम मामूली चिकित्सा नहीं दे पा रहे हैं। अंडर-नरिशमेंट है हमारे समाज के अंदर। हम उसको दूर नहीं कर पा रहे हैं। यह आज बुनियादी समस्या हमारे सामने विकराल रूप धारण करके खड़ी है। हम आपके सामने जिक्र कर देते हैं और सभी लोगों ने जिक्र किया है। आज हमको समाधान भी ढूंढने पड़ेंगे इन समस्याओं के। आज समाधान क्या है, वह हमको आज ढूंढना पड़ेगा।

जनसंख्या की वृद्धि के बारे में सभी माननीय सदस्यों ने एक चिंता जताई है। जनसंख्या बढ़ती चली जा रही है। जनसंख्या रूक नहीं पा रही है। जितना और क्षेत्रों में, जो भी हमारा योगदान होता है, बढ़ती हुई जनसंख्या उसको कम करती चली जा रही है। किस तरीके से हम इस पर पाबंदी करें। रेणुका जी ने यहां पर उस दिन भाषण दिया। मैंने बहुत गौर से उसको सुना। मैं उनको बधाई देना चाहता हूं कि उन्होंने बहुत से ऐसे कदम उठाए जो प्रेक्टिकल मालूम होते हैं। उनकी मंशा मालूम होती है। मगर मैं आज आपसे पूछ रहा हूं। जनसंख्या कम करने के लिए एक अभियान चलाया गया था। ज्यादतियां उसमें एक दो जरूर हो गयीं होंगी, दो चार हो गयी होंगी, दस बीस हो गयी होंगी लेकिन उन ज्यादतियों को लेकर क्या उसको चुनावी मुद्दा नहीं बनाया गया। जब से वह चुनावी मुद्दा बना, एक सरकार गयी, उस मंत्रालय का नाम बदल दिया गया—फेमिली प्लानिंग से फेमिली वेल्फेयर कर दिया गया। उस वक्त से जितनी भी सरकारें आई हैं, हमारी हों चाहे आपकी हों, हम इस

मुद्दे का नाम लेने से कतराते रहे। गुजराल साहब बैठे हैं, मैं उनको बधाई दूंगा। जब ये प्रधान मंत्री बने इनके पहले भाषण में इन्होंने पापूलेशन, बढ़ती हुई जनसंख्या पर चिंता जताई। यह सबसे विकराल समस्या है जिससे हम ग्रसित हैं और हम उसका नाम लेने से कतरा रहे हैं। ठीक है मंत्रालय है, मंत्रालय अपना काम कर रहा है। क्या हम सबकी जिम्मेदारी नहीं है, जितने हम सब यहां बैठे हैं कि जब जब अपने क्षेत्र में जाएं, जब जब हम जनता से मिलें, जब जब हमारा उनसे इंटरएक्शन हो हम पापूलेशन कंट्रोल की बात करें। पूरे देश में एक वातावरण बनाएं कि सबसे बड़ी समस्या आज हमारी जनसंख्या है। किस तरीके से हम आज इससे निपटें। क्या आज यह हमारी जिम्मेदारी नहीं बनती है? क्या हमने सारी जिम्मेदारी मंत्रालय के ऊपर थोप दी है। आज मान्यवर, राज्यों में क्या हो रहा है। बहुत सी राज्य सरकारों के पास तो समय भी नहीं है कि इन बड़ी समस्याओं के बारे में सोचें। वे आती हैं, बैठती हैं कुर्सी के ऊपर और कुर्सी हिलने लगती है। कुर्सी बचाओ अभियान शुरू हो जाता है। देश की समस्याएं, प्रदेश की समस्याएं, ज्वलंत समस्याएं, जनता की समस्याएं सब ताक पर रख दी जाती हैं। मैं मिसालें नहीं देना चाहता हूं यहां पर। इस तरीके से क्या हम इस विकराल समस्या का समाधान करेंगे, यह मैं आज पूछना चाहता हूं, और नहीं करेंगे तो हम कौन सा आज कदम उठाने जा रहे हैं। हमें यह कदम बताना पड़ेगा क्योंकि आज हमारा कोई विश्वास नहीं करता। जब हम सदनों में भाषण देते हैं, अखबारों में पढ़ते हैं लोग, तो हमारा विश्वास नहीं करते क्योंकि हम भाषण तो दे देते हैं, हम उस पर अमल नहीं कर पाते हैं और आज भी मैं कह रहा हूं यहां पर बावजूद इसके कि मंत्री महोदया ने भाषण दिया, बड़े अच्छे कदम उठाए, मैं उनकी योजनाओं से सहमत हूं मगर ये तब तक संभव नहीं होंगी जब तक हम सब शामिल नहीं होंगे उनके उस अभियान में और पूरे देश में हमारे ऐसे लोग शामिल नहीं होंगे कि यह हमारी सबसे बड़ी विकराल समस्या है, इस पर हमें काबू पाना है।

मान्यवर, शासन तंत्र क्या है। यह हमारी ब्यूरोक्रेसी क्या है। आज इनको भी देखना पड़ेगा। क्या वजह है — राजीव जी ने एक बार कहा कि हम एक रुपया भेजते हैं, पन्द्रह पैसे पहुंचते हैं। क्या वजह है?

12.00 म०प०

वह कहां जाता है? कानून में कमी है। हमारी मंशा में कमी है। तरीके में कमी है। कहां पर कमी है? क्या हम इस पर विचार नहीं करेंगे? क्या हम अपनी जिम्मेदारी से बचते रहेंगे? आज क्या हम यह सुनिश्चित नहीं कर सकते 50वें साल पर कि यदि एक रुपया हम भेज रहे हैं तो 90 पैसे कम से कम जरूर पहुंचे? अगर नहीं है तो आज सोचना पड़ेगा कि हमारा शासन तंत्र जिसके जरिये आप अपने प्रोग्रामों को इंप्लीमेंट करते हैं क्या वह अपनी जिम्मेदारी निभा रहा है? गरीबी दूर कर देंगे। गरीबी कहां से दूर होगी? गरीबों के लिए जो पैसा हम देते हैं वह हम पहुंचा नहीं पाते हैं। गरीबी की परसेंटेज हम किताबों में लिख देते हैं कि वह इतनी बढ़ रही है और इतनी कम हो रही है। जब हम अपने घोषित कार्यक्रमों और अपनी योजनाओं को कार्यान्वित नहीं करा सकते तो फिर हमारा यहां बैठ कर कानून बनाना, प्रोग्राम बनाना, योजनाएं बनाना बेकार है। क्या आमूलचूल परिवर्तन हमको शासन तंत्र में नहीं करना होगा? यह भी आज आपको सोचना पड़ेगा। यह शासन तंत्र आपकी मंशाओं को, आपके कार्यक्रमों को इंप्लीमेंट नहीं कर पा रहा है, कार्यान्वित नहीं कर पा रहा है। यह बिल्कुल साफ बात

पंचायती राज का भी जिक्र किया गया। सब ने बड़ा वैलकम किया है कि डेवोल्यूशन ऑफ पॉवर हो रहा है। महिलाओं को 33 प्रतिशत का आरक्षण मिला। लाखों महिलाएं कहीं प्रधान बन गई, कहीं नगरपालिका अध्यक्ष, कहीं जिला परिषद अध्यक्ष बन गई हैं। यह एक एतिहासिक कार्य हुआ है। मान्यवर, उनकी क्या दशा है, मैं आज पूछना चाहता हूं, राजीव गांधी जी ने कहा था कि हम यहां से डाइरेक्ट पैसा भेजेंगें, पंचायतों को डाइरेक्ट पैसा भेजेंगे। वह क्यों रोका गया? मुख्य मंत्रियों के सम्मेलनों में यह तय किया गया कि डाइरेक्ट पैसा नहीं जाएगा। वह डाइरेक्ट पैसा रोका गया। क्या उन फंड्ज़ का डाइवर्ज़न स्टेट्स में नहीं हुआ है? करीब-करीब सब राज्यों में हुआ है। क्या उन फंड्स का दुरुपयोग नहीं हुआ है? क्या आज पंचायतें बिना किसी अख्तयार के, बिना किसी योजना के कोई उनको अधिकार नहीं, बिल्कुल पंचायतें बेकार हो गई हैं। हमने पूरे देश में चुनाव करा दिए। पंच बन गए। अध्यक्ष बन गए। अधिकार कुछ नहीं है। अधिकार देने से हम डर रहे हैं। हमारी राज्य सरकारें अधिकार देने से डर रही हैं। क्या फायदा हुआ? भाषण यहां हुए थे कि गांधी जी के सपने को हमने पूरा किया, अंबेडकर जी के सपने को हमने पूरा किया और प्राचीन काल में जो पंचायत सिस्टम था उसको पूरा किया। क्या हमने वाकई में पूरा किया है? अगर नहीं किया है तो आज हमको सोचने का यह वक्त है कि किस तरीके से जो हमने कहा था, उसको हम पूरा करें। आज हमको ब्यूरोक्रेसी के बारे में सोचना पड़ेगा। ब्यूरोक्रेसी को कहते हैं पोलिटीसाइज़ कर दिया गया है।

इस रिपोर्ट में भी कहीं पर है, आपकी रिपोर्ट में मैंने पढ़ा था, उसका राजनीतिकरण हो गया और कुछ जगह तो उसका जातिकरण भी हो गया है। एक सरकार आती है तो लिस्ट बन जाती है कि अमुक जाति के जितने अफसर हैं अब यही कलैक्टर और एस०पी० बनेंगे और जब दूसरी सरकार आती है तो वह जाति हटा दी जाती है। और दूसरी जाति के बनने लगते हैं। मान्यवर, यह क्या हो रहा है इस लोकतंत्र के अंदर इस 50 साल में कि यहां पर आज हम पहुंच गए है? इसको अगर हमने नहीं रोका तो हम बहुत बड़े खतरे की तरफ बढ़ रहे हैं। आज़ समय है कि हम इन विषयों पर गंभीरता से सोचें। इन पर अंकुश लगाएं और यह तो तरीके हो रहे हैं इनको हम रोकें।

मान्यवर, समस्याओं पर तो बहुत ही विश्लेषण हुए, विचार हुए, अब बात यह है कि आगे हमने 50 साल में क्या करना है। क्या इसी तरीके से हम चलते रहेंगे? अगर नहीं चलते रहेंगे तो क्या तब्दीली करेंगे? बुनियादी बात आज यही है। लोकतंत्र में मैंने कहा कि विकृतियां हैं, विसंगतियां हैं। समाज के अंदर भ्रष्टाचार है। मैं आज पूछता हूं कि राजस्थान में एक आंदोलन हुआ कि हमें राइट टू इन्फर्मेशन चाहिए। जहां तक मेरी जानकारी है वहां पर एक समाज सेवी संगठन ने आंदोलन किया कि राइट टू इन्फर्मेशन चाहिए। हम अगर किसी इंजीनियर के पास जाएं और दरख्वास्त दें कि इस सड़क पर कितना पैसा खर्च हुआ है, और कितना एलोकेट हुआ था तो हमको यह इन्फर्मेशन दी जाएगी और कानूनन दी जाएगी। क्यों नहीं हम राइट टू इन्फर्मेशन को एक स्टैचुटरी राइट बनाते हैं? मैं नहीं कहता कि इससे सारी करप्शन दूर हो जाएगी, मगर कहीं पर तो पाबंदी लगेगी। इस को एक "स्टेचुटरी राइट" बनाना चाहिए। देश में गरीबी है, अशिक्षा है, जनसंख्या में वृद्धि है, अर्थिक विकास की गति कम है—ये सारी बातें हैं। मान्यवर, मैं कहना चाहता हूं कि यह अधिवेशन साधारण अधिवेशन नहीं, यह तो हमारी समस्याओं का अधिवेशन हो गया है। हमें समाधान भी ढूंढ़ना है।

मान्यवर, इस अधिवेशन की बहुत बड़ी ऐतिहासिक उपलब्धि है और मैं आप को इस के लिए धन्यवाद देना चाहता हूं। इस की सब से बड़ी उपलब्धि यह है कि हम अपने दलों में बंटे हुए थे, जब यह अधिवेशन शुरू होने जा रहा था तो कम-से-कम मैं तो यह सोच रहा था कि हमारें ऊपर आरोप लगेंगे कि तुम ने यह नहीं किया और हम कहेंगे कि तुम ने यह नहीं करने दिया और यही आपाधापी आरोप प्रत्यारोप होंगे जोकि यहां रोज होते रहे है, वह होता रहेगा मगर मैं इस से बहुत प्रभावित हूं। मान्यवर, इस अधिवेशन की सब से बड़ी उपलब्धि यह है कि सारे दलों ने दलगत दृष्टि से ऊपर उठकर राष्ट्र की समस्याओं पर, राष्ट्र की उपलब्धियों पर मिलकर एक वातावरण बनाया है और यह वातावरण इन सदनों में सीमित नहीं है, आज देश के अंदर वातावरण बना है कि हम राष्ट्रीय समस्या को लेकर एक हो सकते हैं, चाहे दलगत हमारे कितने ही मतभेद हों। यह एक बहुत बड़ी बात है । मान्यवर,. मैंने एक बार और ऐसा माहौल देखा था जब सन् 71 में मैं दूसरे सदन का सदस्य था। हमारे ऊपर हमला हुआ था और अमेरिका का सातवां बेड़ा इस महाद्वीप में प्रवेश कर गया था। उस समय हमें चुनौती दी गयी थी। मैं उस सदन का पहली बार सदस्य बनकर आया था। मैंने देखा था कि किस तरह से हर दल के नेता ने एकता और राष्ट्र के प्रति समर्पण की भावना व्यक्त की थी और पूरे देश के अंदर एक संदेश गया था। इस से देशवासियों का मनोबल बढ़ा था, खास तौर से उन जवानों का जोकि हमारी सरहदों पर लड़ रहे थे, उनका मनोबल बढ़ा था। मान्यवर, मैं फिर कहूंगा कि आप ने यह अधिवेशन बुलाकर एक बहुत बड़ी उपलब्धि हासिल की है। अब जरूरत है कि हम इस उपलब्धि का किस तरह उपयोग करते हैं। अगर हम ने इस का उपयोग नहीं किया और 4 दिन बैठने के बाद एक कार्यवाही तैयार कर ली, एक प्रस्ताव पास कर लिया तो 50 साल बाद वह प्रस्ताव तो लोग पढ़ लेंगे, लेकिन जो वातावरण बना है, उस का उपयोग नहीं हो सकता। इस संबंध में मैं सब से पहली बात यह कहूंगा कि राष्ट्रीय समस्याओं का राजनीतिकरण नहीं होना चाहिए। यह फैसला हम को लेना होगा। आप एक, दो, तीन, चार राष्ट्रीय समस्याएं तय कर लीजिए कि ये राजनीति का मुद्दा नहीं बनेंगी। यह नहीं होना चाहिए कि हम सत्ता में आए तो हम ने कहा कि आप कर दो, फिर जब आप सत्ता में आए तो आप कहें कि आप ने नहीं किया। यह जो आपाधापी .आरोप प्रत्यारोप है, हर विषय में जो आपाधापी है, वह नहीं होनी चाहिए। अगर किसी पार्टी का एक अच्छा कार्यक्रम है तो जब दूसरी पार्टी सत्ता में आएगी तो वह उस कार्यक्रम का नाम बदल देगी, चाहे वह उसी पर काम करते रहें, मगर नाम बदल दो। इस वातावरण से हम को निकलना पड़ेगा और कुछ मुद्दे हमें तय करने पड़ेगे कि इन पर राष्ट्रीय आम-सहमति होगी और जो भी सरकार आएगी उस की वह प्राथमिकता होगी यह इस बात के लिए एक बहुत बड़ा सुनहरा अवसर है।

मान्यवर, चुनाव होंगे, सरकारें आएंगी और सरकारें जाएंगी, मगर इस समय राष्ट्र के अंदर जो वातावरण बना

है, उस को हम कैसे कायम रखें, इस बारे में हम को एक योजना आज तैयार करनी है। जैसाकि मैं ने कहा, यह अधिवेशन समस्याओं का अधिवेशन है। इस में सारी समस्याएं आ गई है। मंत्रियों ने भी समस्याएं रख दीं अपने-अपने मंत्रालयों की। फिर किसी ने कहा कि रिजर्वेशन होना चाहिए, किसी ने कुछ और तरह का सुझाव दे कर कहा कि यह होना चाहिए। अब आप एक समाधान का महा-अधिवेशन बुलाइए, यह मेरा आप से निवेदन है। दोनों सदनों के अध्यक्षों से मेरा निवेदन है कि जहां आप ने इतना बड़ा काम किया है, इन समस्याओं के समाधान के लिए आप एक महा-अधिवेशन बुलाइए। अब वह अधिवेशन क्या होगा, उस के बारे में एक सुझाव देना चाहता हूं, चाहे आप एक्सेप्ट करें या न करें, मैं चाहता हूं कि इस बारे में एक महा-अधिवेशन इस राजधानी में बुलाया जाए। जिसमें देश के जितने सांसद और विधायक हैं सब आमंत्रित किए जाएं और जितने भूतपूर्व सांसद हों, विधायक हों उनको भी आमंत्रित किया जाए क्योंकि सारे देश की बुद्धि केवल इन दोनों सदनों में नहीं है, देश के अन्दर और भी बहुत से बुद्धिमान लोग हैं। अगर आप चाहें तो जिला परिषद और नगर-पालिका के अध्यक्षों को भी बुलाएं। कुछ मुद्दों पर एक आम सहमति आप उसमें तैयार करें और उनके ऊपर वहीं पर एक्शन प्लान दिए जाएं। इस प्रकार एक नया वातावरण देश के अंदर बने। इस ऐतिहासिक अवसर का सबसे बड़ा सदुपयोग इस प्रकार से हो सकता है। यह मेरा आपसे सुझाव है।

मान्यवर, यह एक ऐसा अवसर है, जबकि अगले पचास साल के लिए एक महा अभियान की योजना बननी चाहिए। एक महा अभियान एक महा राष्ट्रीय अभियान बने, जिसके द्वारा देश का हित तो हो ही, देश का आर्थिक विकास भी हो। मैं फिर से आपको सन 1971 की तरफ से ले जा रहा हूं, जब मैं सदन में आया था। डा॰ के॰एल॰ राव एक अच्छे विशेषज्ञ थे, मान्यवर आप उनसे परिचित थे, उन्होंने उस वक्त कहा था कि गंगा कावेरी लिंक, इन नदियों को जोड़ा जाए और जो हमारा पानी है उसका दुरुपयोग न हो, उसकी बरबादी न हो, वह सही ढंग से इस्तेमाल हो। यह एक बहुत बड़ी, बहुत महत्वपूर्ण योजना थी। वह योजना सदन में रखी गई, उस पर चर्चा भी हुई, मगर वह लागू नहीं हो सकी। आज समय है, सरकार निर्णय ले कि इस पचास साल में, जो आने वाले हैं, उसमें यह महा अभियान हम शुरू करेंगे और यह जो गंगा कावेरी, जितनी नदियां है उनको हम जोड़ेंगे।

मान्यवर, अगले पचास साल का एजेण्डा क्या होगा, यह आज हमको तय करना है। इसी बात को कहकर मैं अपनी बात खतम करूंगा। अगले पचास साल का एजेण्डा इस पर आधारित हो कि अगले पचास साल जब पूरे होंगे तो दुनिया कैसी होगी, यह विश्व कैसा होगा, उस विश्व में भारत कैसा होगा, क्या भारत दुनिया में सबसे शक्तिशाली, सबसे समृद्ध और सबसे मजबूत देश होगा। यही आज का लक्ष्य है और इस लक्ष्य को कैसे हम प्राप्ति करें, यही आज हमको देखना है।

बहुत बहुत धन्यवाद, मान्यवर।

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, it is really a national introspection. It is an introspection of the nation as a whole to find out in a usef way where we had failed. If we h failed, it is not a question of apportio the blame on others who had been power for so long in this country but it is a question to really find out why our country, so rich in resources, has been rendered so poor, why a country, as ours is, is being tainted as one of the most corrupt nations in the world. It is really important to find out if there has been a real shortfall in the national policies and to find out what the anachronism is in the process of implementation.

Sir, without rancour, with a sense of dedication, with respect for each other, with an attempt to find a national consensus to build a new nation, the Parliament should undertake, and it has undertaken, a noble task of retrospection. While applauding the move, let me tell you that the Parliamentary system is a political system. The experiment which is going on involves the largest democracy of the world and the result of this experimentation is surely to be far reaching, not for the country but for the world as a whole.

Let us not boast that we have succeeded in our experiment. At the same time, let us not lament that we have failed. Actually, we are in the process of a long-drawn experimentation. The point is, if India has to live as a nation, it has to live in a parliamentary democracy. If the system of parliamentary democracy disappears, the nation perishes because

we had our own experience of authoritarian, dictatorial, personalised political behaviour of a number of leading political leaders. We have our experience of Emergency. You had opposed Emergency, being in the Congress. Many of us who were outside, did not oppose it. We committed wrong. The point is, a multilingual, a multi-national, a multi-racial country like India, with enormous diversity of cultural values, can only be bound together with the strings of a responsive system which is transparent, which is tolerant and which is open. Where there is a difference of opinion, as is likely to be among different political forces, the conflict of views and the conflict of interests is sought to be resolved on the basis of *national* consensus within the framework of a well-drawn-up national agenda having priorities identified. Sir, in a parliamentary system, the battle for change of political power goes on through electoral battle. In a system like this turmoil associated with a struggle for political power is naturally observed. That is the strength of a parliamentary democracy. That is what we have learnt. Many of us have learnt from our own experience. But, that is not the only yardstick to measure the success of a political system. The success of a political system depends on to what extent it is able to take care of the basic human problems. May I tell you, fifty years of freedom has not given what is due to the common masses. Not enough has been done for the downtrodden. Not everything that should have been done, has been done. Sir, fifty years of freedom have failed, utterly, to tackle the problem of stagnating poverty, mounting unemployment, lingering social atrocities, gender inequality, perversity in public life, violation of standard and law and unending corruption and also, Sir, abuse of political power by people in high positions. That is why I am inclined to conclude that the political system trails far behind the task assigned to it by the national movement. The political system is lagging behind. Free expression of the will of the people, Parliament as the national watch dog, a committed multiparty system, morality in public life, vigilant media and effective public opinion are the essential ingredients of a parliamentary system. Unfortunately, referring to the same view expressed by the earlier speaker, I say criminalisation of politics and politicisation of criminals, role of black money, opportunistic ganging up of political parties, whooping up of religious sentiments and chauvinistic slogans interfere grossly with the very expression of our view through the electoral process. Sir, it goes without saying that the electoral system needs a total, qualitative, overhauling. The question is: there must be a more stricter supervision of the electoral process. Elections must be made less expensive, penal action more rigorous. It is time for the political parties to come to an understanding on the question of ending the intrusion of criminality in the national politics. This agenda needs to be attended to expeditiously by the diverse spectrum of political views in the country.

May I submit, there has been a move, a deliberate move, over the years, to restrain Parliamentary intiative. There has been a move to curb Parliamentary vigilance. There has been an attempt to sideline—at least, marginalise—Parliament. There has been an excessive concentration of Executive power. There have been examples of people, dizzy with personalised behaviour. There has been an arrogance exhibited on the part of individuals, being pampered by sycophants.

There has been an attempt, over the years, to curb the Parliamentary system. When Nehru was the Prime Minister, Parliament met for 120 days or more. But today—I do not blame Mr. Gujral—Parliament meets for 80 or 90 days. I believe, the Committee system, the Committee, in-camera, is not a substitute for an open, transparent, Parliamentary discussion. The hon. Prime Minister may kindly take note that an expanded Prime Minister's office, the so-called PMO, has emerged as an alternative centre of power. In a

Cabinet system of Government, this is quite contrary to the provisions of democracy enshrined in our Constitution.

This is one aspect, but not all.

Let us look at the other aspect. Has the Parliament done its job? Have we done the job we have been called upon to do by the people? There are, at least, two examples.

There was a complaint that money had passed hands to enable a minority government to win a vote of confidence. This was not in the very distant past. When the complaint was made, it was shocking that Parliament did not decide to look into the complaint and find out if there was any truth in it, whether bribery had a role in Parliamentary proceedings. This is where Parliament had failed.

There was another occasion. A Joint Parliamentary Committee set up by the Government had produced a unanimous report on the mega security scam. The Committee acted on behalf of the Parliament. But the unanimous recommendations of the Joint Parliamentary Committee did not find a place in the decision-making process of the Government. Parliament could not compel the Government to agree and accept the unanimous recommendations of the Joint Parliamentary Committee as an expression of the collective wisdom of the Parliamentary system.

In a way, in a mood of introspection, let the Elders, let my colleagues, kindly ponder whether party affiliations stand in the way—or, should stand in the way of the independent, useful, effective functioning of Parliament.

What did Mr. Feroze Gandhi do? I hope the country has not forgotten Feroze Gandhi. What Mr. Feroze Gandhi had done when Nehru was the Prime Minister, we shudder to do today when people of lesser stature are in power. Sir, it is really time for the political leadership of the country in diversity to kindly consider whether the misuse of party-whip or the widespread use of party-whip in some cases is in a way responsible for the meaningless, pointless and purposeless functioning of Parliament.

Sir, the point is that if judicial activism is to be condemned, should not Parliament be hauled up for parliamentary paralysis? If judicial activism is there, it has to be attributed to the inability of Parliament to act in time and respond to the situation.

On the other hand, what do the people believe Parliament should be? Sometimes it is called "Mock Parliament." Some days before there was a programme of mock parliament in a school in Calcutta. There were unusual scenes. The teacher who was presiding over, asked why that was being done. The answer was atrocious. The answer was, "This is what I have seen my elders doing on the floor of Parliament."

Sir, the people feel rewarded by an act of real nature of Parliament. They really feel rewarded when detrimental policies are questioned when people's miseries are highlighted, when failures are identified, when people in high positions are cautioned or when culprits are asked to be penalised. When this is done, people feel rewarded. But, when there is a derailment, as it occasionally takes place, there is a sense of anguish and there is a sense of anger among the people whose representatives we are in Parliament.

Sir, not everywhere has the parliamentary system been found to be useful. The parliamentary system in the former Soviet Union did not succeed. I have no hesitation in accepting that. It is a historical truth. The parliamentary system in the former Soviet Union did not succeed because it functioned under limitations. It was devoid of freedom. It was devoid of independence.

On the other hand, Sir, in the western countries, in the so-called western democracies, the parliament seems to be dominated by aristocracy and by propertied sections. Seldom issues of common people find an expression and most of the

time the issues taken up for discussion are selective.

Sir, every game has its rule. Parliament cannot function only on the response of the Government, which also we find seldom in the House. Parliament depends on the co-operation of the Opposition also. Therefore, it is time for us to find out the truth. The principle of accountability calls for establishing not only the accountability of the Government towards Parliament but also the accountability of Parliament to the people and the nation. We must seriously consider amending the Constitution and finding out if we can give a shape to the demand of recall of the representatives of the people in Parliament, who are not found to be fit for the lofty task assigned to them.

There is a crucial role that the Press can play. Unfortunately the media plays upon sensationalism. If Press plays a useful role, maybe, healthy traditions of the House can be developed. Therefore, Sir, while affirming our commitment to a parliamentary system, let us work for the removal of weaknesses and shrotcomings of the parliamentary system, let us work for strengthening the parliamentary system, let us work to make it more meaningful, vibrant and consistent with the aspirations of the people. Sir, the point is that the Parliament and only the Parliament has to be relied upon as an instrument of social change reflecting the aspirations of the masses. The country has waited for too long. Fifty years is too long a period that this country has travelled. There is a sense of impatience; there is a sense of frustration; there is a sense of anger. If the parliamentary system is incapable of reflecting the urgency of the situation, we may be outmanoeuvered by the adverse social and political forces. Therefore, we need to bring about an immediate change—a change for the better, a change for the poor, a change for the down-trodden, a change for the under-privileged; and our political system must be so amended as to be able to carry out that task expeditiously. People have waited for too long. Parliament must not allow time to pass the way it has been doing. Thank you, Sir, for giving me the time.

MR. CHAIRMAN: Shri H.D. Deve Gowda.

प्रो॰ विजय कुमार मल्होत्रा (दिल्ली): महोदय, हमारी पार्टी का दूसरा नम्बर था, अब तीसरा हुआ, चौथा हुआ।

MR. CHAIRMAN: Yes Sometimes, when a former Prime Minister wants to speak for the first time, we should give him some consideration.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): Sir, I request Deve Gowda Ji to come to this seat and speak.

SHRI H.D. DEVE GOWDA (Karnataka): Sir, I have no glamour to speak from there. Please, with the permission of the Chair I am speaking from this place itself. I sought his permission. I do not want to speak by encroaching upon the time of any other political party. I am a Member of this House. If my party has indicated the timing, I will abide by that. Whatever time has been indicated by my party, I am strictly going to adhere to that. There is no need of a special privilege as a former Prime Minister. I would like to make this point very clear.

Sir, I must congratulate this House for the four-day agenda fixed with your permission, consisting of four major issues. Today is the last day and we are discussing Parliamentary Democracy. Yesterday, the House discussed India and the World. The day before yesterday it discussed the country's economic affairs. And on the first day, it discussed Human Resource Development, Science and Technology. These are the four important specific issues fixed in the agenda for discussion.

Sir, I must associate myself with the views expressed by Shri Jitendra Prasada a senior Member, that at least for the

first time, after you occupied the Chair, there is no waste of time in this august House. Your advice was well-taken by every one of the Members of this House, irrespective of party affiliations.

Sir, 50 years after our independence, or 47 years after we adopted our own Constitution, we are now examining the achievements or are having an introspection as to where we have gone wrong and what we should do. These are the issues which we have to ponder over.

Sir, I must admit this country has made tremendous achievements on various aspects. I do not want to go in into the detail of those achievements.

Sir, we may compare with the achievements of some of the other neighbouring countries, which are small ones with a population of ten million, three million or two million.

What are their achievements in the last 40 or 50 years? What is their per capita income? When we saw their achievement, it was so stupendous, it was so great. But we must know that our country with a population of 900 million people has achieved many things in the last 50 years. They are not small. But there are some areas where we have to concentrate in the coming days. Sir, I would like to make myself clear. So far as our achievements are concerned, I am not going to attribute any political motive to the people who are sitting in the opposition or in the ruling party. In the last 50 years everybody has contributed his mite and extended his cooperation to achieve so many things. The State Governments and the Central Government collectively worked and extended cooperation to each other to achieve many things. We can say that our country has achieved self-sufficency in food production. That is one of the areas where we are proud of. When have the State Governments not cooperated? As you know, Sir, agriculture is a State subject; and irrigation is a State subject. So, it is not that the Central Government alone has contributed to achieving so many things. The State Governments also have contributed. Different political parties in different States have also contributed because the system is like that. Every political party in its own sphere of activity has extended its cooperation for all our achievements. I can list them out.

Sir, according to some reports, 28 million people died due to severe drought and severe famine during the British rule and during the Independence time. After Independence, no such thing happened. It doesn't mean that there was no famine. Whenever the country faced famine in any part of the country, the Central Government and the State Governments came together and took sufficient care to protect the lives of people. India ranks third in scientific advancement. We have built our own atomic energy plants. We are also ahead in the space programme. India is the fourth largest defence power. India ranks eighth in industrial base in the world. Above all these, we have struggled and preserved our parliamentary democracy. Shri Gurudas Das Guptaji had mentioned one recent event how we tried to save our Government. Let us be frank. Let us be honest. I do not think any political party in this country is free from power struggle, whether it is the Congress Party or whether it is the BJP or whether it is the Janata Dal. Every political party tries to use its own game to achieve its goal. This is what we have witnessed in the last 50 years. Mr. Chairman, Sir, with your permission, if I use a strong word nobody should mistake me. Parliamentary democracy is a struggle for power. Nobody can deny this. This struggle is supposed to be conducted within the framework of the Constitution and rules of the game. But the constitution has become only a vedic scripture which is meant only for reading, when required. Sir, what is practised today is, we talk of corruption; we take oath here in the name of the Constitution, in the name of God. But when we face elections, we use all methods. This is the first time I have

come to this House by an indirect election. In my career, I have fought ten elections. Is there any honest man in this country who can say that he has not used any false method in the election? Let us be true to our conscience. Instead of throwing mud against each other, let us try to realise the damage that has happened to our system. Try to improve the very system with mutual cooperation. It is not possible to remove or repair the damage that has happened in the last 50 years. The values that have declined in our systme cannot be restored by one political party. We should all combine and evolve a code of conduct among ourselves.

When the Deputy Chairman moved the motion, Mr. Hanumanthappa raised the question: "Is the motion going to be adopted? Or are any specific decisions going to be taken after the four-day discussion is over?" He raised a very specific question. I was watching from here. Sir, I leave it to you and to the House. On certain issues which are of national importance, can we not find out a solution collectively?

Sir, population is one of the major issues. For the purpose of vote-bank, each political party uses its own methods. It is not possible for one political party to find out a solution to this major problem. Everybody knows that we are suffering from excess of population. Everybody knows it. But we do not want to take hard decisions. We wanted to see that the population growth declined only with the cooperation of the people at large. In some States, they might have achieved it because of their literacy, as in Kerala and in some of the southern States. But it is not so in the northern States. Sir, I do not want to elaborate on that issue.

There are certain issues on which we can sit across the table. Let the Prime Minister convene a meeting of all leaders of political parties. The Speaker and the Chairman can convene a meeting of political parties. You do not belong to any political party once you become the Presiding Officer. We have got the highest confidence in you., And you know much more than all of us about the problems that the country is facing today. You make a beginning. Both the Speaker and the Chairman can make a beginning and call all the leaders. Would it not be possible for us to find some solutions to these burning problems? Try, we will try to cooperate. It is not a question of leaving it to the political parties. We have come to such a stage that it is not easy.

With this background, I would like to draw the attention of the House to some issues. Parliamentary democracy, to some extent, has lost its importance. Who is responsible? We ourselves are responsible. We don't want to blame anybody. We have ourselves made room for that. Sir, we say that this House is supreme. Any decision taken by this House today is going to be challenged in a court of law. We have seen that even the presiding officers have been summoned by the courts. We have allowed such a situation to come because of disunity among the members of the House, whether this House or that House. This has happened because we have taken a decision on the party lines. We say that this House is supreme and so long as we function within the framework of the Constitution, it is all right. But we must have introspection for reviving, regaining or restoring the supremacy of this House when the presiding officers are being summoned by the court. I don't want to encroach upon the Judiciary or the judicial independence. There is no question of criticising the Judiciary. There is no question of attributing any motives to the Judiciary. We give the highest respect and regard to the Judiciary. At the same time, the supremacy of the House cannot be allowed to be eroded. I am going to make that request to you, Sir. Sir, you have vast experience. I make a request to you as well as the Presiding Officer of Lok Sabha to find out a solution at least to revive the supremacy of both Houses

of Parliament. I would only like to make this request to you.

Sir, Parliamentary Democracy has been exisiting in this country for the last fifty years. When I say this, I say this not with any bias or anger. Normally, when I take up the issue of rural masses or the agriculturists or the unorganised sector, some people try to attribute the motive that I am only interested in the rural masses or the agricultural sector. It is not a fact. Sir, we have amended the Constitution of India seventy times. But I would like to draw the attention of the House to only one amendment, that is, 42nd amendment. The meaning and the scope of the world 'socialist' was intentionally introduced in the Preamble by the Constitution 42nd Amendment Act 1976. The principal aim of the socialist State is to eliminate inequality in income, status and standard of life. The basic framework of socialism is to provide a decent standard of life to the working people and especially to provide security from cradle to grave.

This is an explanatory note to the 42nd Amendment which was passed by this House. This is a blend of Marxism and Gandhism leaning heavily towards Gandhian Socialism. It is a long march from a wholly feudalistic pattern of society to a vibrant, throbbing, socialist welfare society. But during the journey towards the fulfilment of the goal every State action, whenever taken, must be directed and must be so interpreted as to take the society one step towards that goal. I am not going to tell you that we have not made any attempts in this regard. In the 1930s, the Father of the Nation had written an article, Parliamentary Democracy, in *YOUNG INDIA*. What type of a Constitution did he dream of in 1931? He wrote: "I shall strive for a Constitution which will release India from all thraldom and patronage and give her, if need be, the right to sin . I shall work for an India in which the poor shall feel that it is their country in whose making they have an effective voice, an India in which there shall be no high class or low class of people, an India in which all community shall live in perfect harmony. There can be no room in such an India for the curse of untouchability or for the curse of intoxicating drinks and drugs." I don't want to take the time of the House of read the entire article which had been written by the Father of the Nation. What are we witnessing today? A fight for political power on the one side and the caste struggle on the other. Religion is one of the major factors. Let us collectively think over whether this struggle should continue or we should put an end to it. Mr. Jitendra Prasada was saying that even when posting officers caste would be the consideration. Today, to come to this House caste itself is the consideration. When such is the situation where religion or caste is used to enter into this august House, When we use this weapon, how are we going to remove the caste system in bureaucracy? When I took over as Prime Minister of this country with the help of our Congress friends, I appointed a Brahmin as Cabinet Secretary; I appointed a Brahmin as Principal Secretary. I don't want to list out the social welfare measures which I had taken because I don't want to use this platform to state the achievements of what we call the coalition Government during the 13 or 14 months. We have also seen the performance of a stable Government with two-thirds majority for 47 years in this country. I am not going to use this platform for political purposes. I am not going to play politics today. Please remember one thing. The decision was not yours. The decision was not ours. The decision was given by our masters for a coalition Government. It was a political compulsion. We have accepted a coalition Government and we may have to continue the coalition system in this country for some more years to come. Today whatever may be the claim of any political party, the situation is like this. Shall we have to wait for next 50 years to solve the problems of those people who have been denied their rightful share in a

free society? I remember what the late Gyani Zail Singh said. He came to my State. While participating in a public function he said, "India is a rich country. This country is full of rich resources. But the richness is in the hands of a few individuals and that richness is not equally distributed. This is the injustice that is being done. We must take care of it." That is what we have to do collectively. We have to collectively correct the mistakes that we have committed. I would like to give one or two examples. I hope nobody will misunderstand me. So far as the Indian Trusts Act is concerned—this issue was debated in the other House—how many private trusts have been established in the country? Have farmers established private trusts? Have unorganised labourers established private trusts? Have Backward Class people established private trusts? Have the Scheduled Caste people established private trusts? Who are behind all these private trusts? How much money are they going to put in those private trusts? Sir, in the last 50 years we have amended the Constitution 74 or 75 times. Is there any dearth for elite people? People like me cannot interpret a law. We are not so well equipped in legal aspects. But we have got some practical knowledge of how this country has been exploited by the elite section of the people. We want to fight it out. We are not going to leave this issue to be further exploited by those people who are trying to exploit the country in the name of intelligence and elitism. Mr. Nayar, you are a columnist. You have come here. I congratulate you. You may be able to throw some light on this issue. How may private trusts have been established in the last 50 years in this country? How much wealth tax and income-tax has been evaded? It is a political battle. If somebody is wanted or if you want to kill somebody, you brand him as some corrupt politician. If you want to kill a dog, call it a mad dog and kill it. Today the atmosphere is such that every politician is corrupt and the whole political system is corrupt. It is full of corruption. I am sorry to say this. I am not prepared to accept it. I have fought this battle. There is nothing for me to hide. Our Prime Minister has taken a decision to constitute an Anti-corruption Cell.

1.00 P.M.

I welcome it. But he must take some steps. First, he must take steps against the ten months rule of our own Government. Sir, why I am saying this is, two days back a newspaper against the United Front Government itself. The Fourth Estate have got all freedom; that is their privilege. What were the headlines yesterday? They were: "Paswan in Rs. 200 crore mess", "Train contract leads to legal wranglings." There is a Public Interest Litigation. They have put my photo but it is not so good-looking. My colour is not so good-looking. (*Interruptions*) Krishna, you are fortunate. (*Interruptions*) Why I am saying all this, Sir, is when today everybody is free to go to court in the name of Public Interest Litigation, I only appeal to the highest authority and the judiciary to dispose of these cases in a time-bound period because when once the Public Interest Litigation is filed, naturally some *mala fide* motivation is going to be made in the petition and they will issue a notice. On the day the notice was issued, it was widely published as if something has happened and it is going to be disposed of after three years or four years or five years. The damage is not going to be repaired. I only appeal to the highest forum, the Supreme Court, the head of the judiciary, through this House to dispose of the Public Interest Litigation in a time-bound programme and, in the meanwhile, the Prime Minister can also go through his machinery and try to find out the truth. Sir, we heard, we did not want to live at the mercy of anybody so far as corruption issue is concerned. Mr. Krishna knows the battle which we have fought. I faced 14 Public Interest Litigations and you also know at least you have read

something in the newspapers. I also faced the Lok Ayukta enquiry, I also faced the COD enquiry. After facing all these enquiries I have come to this House. People are talking a lot about corruption but if these people misuse these platforms —— whether it is media or any other platform —— they can demolish any political leader. Leadership which has come up from the media management can be demolished. It is not so easy to demolish a leader who has come from the grassroot level. Sir, why I have drawn attention to this particular instance about corruption and criminalisation, is because I have got a lot of figures of how many people are facing various criminal charges, to which party they belong and all that. I do not want to raise all that. It is not relevant for the discussion today. I think Shri Jitendra Prasada has said that every political party wants to use, anti-social elements. I do not want to use the word, 'criminals'. But at the same time, I request the Government of India on one issue. Several Chief Ministers expressed their views as far as Article 356 is concerned.

I would like to give a word of caution here. While introducing that particular Article, the framers of our Constitution and our forefathers, who were the tallest leaders, had given the Central Government a *Vajra*. Yes, I agree that it should not be misused. But if you remove this Article, a day will come when the States will become independent and the unity of India will suffer. You may agree or may not agree with it, but the unity of the country will be demolished.

Sir, I have got many reservations on this issue. The country cannot be allowed to disintegrate. At the same time, the people at the helm of affairs should also not misuse this particular provision. Article 356 has given such vast powers to the Central Government. But there is only one word of caution, particularly on the low and order point. Law and order is a State Subject. We say that and straightway try to escape from the responsibility of the Central Government. No, it is the bounden duty of the Central Government. If any State Government misuses its authority to destroy its political oponents, the Centre cannot escape its responsibility. That is the word of caution I wanted to give.

Sir, I will come to the poorer sections of our society, who have to struggle for their living. I don't want to blame anybody. We have made progress in agriculture and the country has become self-sufficient. But Still more than 36 per cent of our people are not in a position to buy things. They have no purchasing capacity today. Take malnutrition. Yesterday a doctor from Maharashtra was quoting certain figures. We have buffer-stock, but our people do not have purchasing power. That is why we had launched that programme. But the States also have to cooperate. They must have sufficient infrastructure. I know the difficulties. How has poverty become more in the rural areas as compared to the urban areas? We accepted land reforms. It was part of the Congress philosophy and this resolution was passed at its Avadi Session. I don't want to take any credit for it. But have we put a ceiling on income of people in urban areas? The Urban Land Ceiling Act was passed in this very House. But how much excess land have we been able to acquire? We had introduced the Land Reforms Act very vigorously in some of the States. I think one or two States haven't taken it seriously even today. I don't want to name those States. But I know several States have implemented it seriously. It had also been brought under the IX Schedule.

Nobody should go to court. What is the actual position in this regard? Sir, I would like to draw your attention to the literature which the hon. Speaker has given. I must compliment the Secretariat for it. It says, "According to the 1988 National Sample Survey Organisation, between 1953-54 and 1981-82, the number of operational landholdings increased from 44 million to 71 million

consequent on fragmentation of holdings due to population growth. The average size of the operational holdings declined from 3.05 hectares to 1.67 hectares. What is the effect? It has affected our agricultural productivity. We might have achieved self-sufficiency in food today. A day will come when we will have to face our own problems. Sir, they have assessed the food that is required in the coming years and I don't want to talk about all those things. The average holding is 0.38 per cent. I have got the figures in this regard. These are the figures of 1981-82. Today it is 0.38 per cent. It is a small holding. How can they live? What surplus produce can we expect from them? You talk of exports. Some people argue that honey and milk will flow in this country. Some people argue in eloquent English, in beautiful English and in beautiful Hindi. Let them convince me. I am prepared to sit with them, go to their house. When 76 per cent people today are having less than one hectare of land, that is the real India. A day will come when they realise it. Today, in the name of religion, in the name of caste, they have a split society.

Sir, our senior leader from Kerala is sitting here. We call Kerala agriculture as kerchief cultivation. It is ten *gunthas*, twentty *gunthas*. What will be their income? Can they produce surplus food? They have to live with other occupations. they work as labourers. What should we do for them; Dr. Manmohan Singhji is a Member of this House. The other day, I heard his speech. The IMF and the World Bank are putting all restrictions about our subsidies. The day before yesterday, somebody during the course of his speech said that our Finance Minister had said that a white paper would be published on subsidies. What are these subsidies; What is the quantum of subsidies we are going to give to agriculture? Let us examine it. There is no need to favour anybody. Sir, according to the figures they have given here, the total number of labour-force is about 352 million. Sixty-eight per cent of the labour force is in agriculture.

Sir, once the country's income was about 60% what you call, the national income and today it got reduced to 58%. What are we doing? We, who are sitting here for introspection, at least after fifty years of Independence, should collectively apply our mind. Some people today are enormously rich that they cannot keep their money here and they discuss about political corruption! What is the money thet has been siphoned off from this country? Today morning our senior Member from the Left, while initiating the discussion said that five odd lakh crores of rupees is in black-marked and it is being operated as parallel economy in the country. I heard his speech. I do not know whether it is five odd or two odd lakh rupees. So much money has been siphoned off. Men may come and men may go, Prime Ministers may come and go. All, whether senior leaders or junior leaders -- I am not interested in giving a gradation—should collectively sit together to find a solution. Otherwise, I will tell you, it is not so easy to solve the problem of those people who have been neglected in the last fifty years. Giani Zail Singh has said about this. I would quote Babasaheb Ambedkar in the end. Sir, what is the percentage of literacy among the Scheduled Castes, Scheduled Tribes and minorities? What is the percentage of employment? Sir, when I discussed this matter with my colleagues, they said that providing reservation to minorities is not so simple here. should they not live in this country? Should they not get the rightful share? In karnataka, we have provided. The minority population is ten per cent there and we have provided four per cent reservation in all jobs exclusively for the minorities out of the 50% reservation as directed by an interim order of the Supreme Court. We had given reservation before it was referred to the full bench. We have given reservation to Muslim minority as a separate block. We have provided four per cent reservation in all classes, class two, three, four and all of

them. We have been implementing it in the last three years. No court is coming in the way at least. Is the Leader of Opposition, Sikander Bakht, going to oppose this? I do not think. I would like to tell your sincerely that in the entire Central Secretariat, I think, there may be one Secrcretary or Additional Secretary belonging to Muslim minority. In the entire Central Secretariat only one member from the Muslim minority! I do not know about Deputy Secretaries or Under Secretaries. When I was the Prime Minsiter, I asked the Cabinet secretary why should we not be able to have Muslims in two or three places. Sir, this is the situation. We talk of equality, fraternity, and that all are equal in the eyes of God and in the eye of the constitution. I would request the entire House not to mix politics.

Some States have taken some decision on this line. Why not we? In the Central Secretariat, we are unable to get one Muslim, even after fifty years of independence, as a Secretary. Mr. Saifullah is the man whom Mr. Narasimha Rao, had made Cabinet Secretary. After that I do not think that there is any Secretary from the Muslim community.

AN HON. MEMBERS: One Foreign Secretary was also there ... (*Interruptions*)...

SHRI H.D. DEVE GOWDA: Today, I was unable to get. In my ten months' time this problem I faced. Why I am saying this is, why we should not think over on these progressive measures. Minority Development Corporation, Financial Development Corporation, illiteracy I do not want to go into all these details. I do not go beyond the time. I can understand your looking at the time which has been allotted to me. I will conclude in one or two sentences. The only thing is, some of these areas SC/ST and the Muslim minorities must get their due share. I will tell you, in all Government jobs, not only in Government jobs, but even in local bodies—Shri Hanumanthappa and other senior Members from my State sitting here know very well we have given 27% reservation politically. In all local bodies, nagarpalikas, zilla panchayats, zilla parishads, town municipalities, city municipalities we have given political reservation. In my home district of Hassan, earlier only three Muslims were elected to the city municipality but now there are eleven members. Whatever happened, happened. On one side, there is a fight between religions and on the other they are afraid that if you give reservation to these people we will lose the upper caste votes. The people are not so conservative. We would like to blow things out of proportion for our political games. There are various issues which I could have discussed. Even in police constable jobs, I have gone through the figures as to how many police constables in the country are recruited from the Muslim community some States, I do not want to name the States because it hurts some leaders, do not want to give figures. It is mentioned 'Not furnished,' 'Not furnished,' 'Not furnished,' for the last seven or eight years. In some States the figures are 5%, 6%, 5%, 4% and even 2%. With these figures, how do you expect those people to come to the mainstream? Let us not allow this type of division in the society. That is not going to help us. We may lose power but we have to take courageous decisions. I am not worried. We may lose power but today or tommorrow the people will appreciate. We cannot allow this to continue like this. Sir, before I conclude. I wanted to quote what Baba Saheb Ambedkar had said.

In the Constituent Assembly, this is what Babasaheb Dr. Ambedkar had observed in his concluding speech:

> "Independence, no doubt, is a matter of joy. But let us not forget that this Independence has thrown on us a great responsibility. By Independence, we have lost the excuse of

blaming the British for anything going wrong. If, hereafter, things go wrong, we have nobody to blame except ourselves.

We must not be content with political democracy. We must know that our political democracy cannot last unless we raise the base of social democracy. On 26th January, 1950, we are going to enter into a life of contradiction. In politics, we will have equality; and in social and economic life, we will have inequality. We must remove this contradiction at the earliest possible moment; or else, those who suffer from inequality will blow up the structure of political democracy that this Assembly has laboriously built up".

Thank you very much, Sir.

MR. CHAIRMAN: Shri Sunder Singh Bhandari.

विपक्ष के नेता (श्री सिकन्दर बख्त): सर, संच के बंद कर लीजिए।

MR. CHAIRMAN: All right. The House is now adjourned. We will reassemble at 2.30 p.m.

The House then adjourned for lunch at twenty-seven minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock, The Deputy Chairman in the Chair.

श्री एच॰ हनुमनतप्पा (कर्नाटक): मैडम, गवर्नमेंट के बिना ही डिस्कशन चलेगी?

उपसभापति: यह तो एम॰पीज़ का डिस्कशन है, गवर्नमेंट का डिस्कशन थोड़ा ही है।

श्री एच॰ हनुमन्तप्पा: क्या गवर्नमेंट की जरूरत नहीं है?

SHRI JOHN F. FERNANDES (Goa): Madam, we should have a National Government for the Special Session. This Government should be dismissed.

उपसभापति: मिनि जी रिपेक्ट करेंगे।

I authorise him.

श्री सुन्दर सिंह भंडारी (राजस्थान): उपसभापति महोदय, संसदीय लोकतंत्र की चर्चा के संदर्भ में सर्वप्रथम मैं महात्मा गांधी के नेतृत्व में चलाए गए असहयोग आंदोलन, महान क्रान्तिकारियों के द्वारा देश की स्वतंत्रता के क्षेत्र में किए गये सब प्रयत्न ... (व्यवधान)...

SHRI H. HANUMANTHAPPA: Madam, it is not a question of an issue. It is a question of the House. They cannot be indifferent. They cannot neglect the House. They may not reply. That is a different thing, but someone from the Government must be present.

SHRI MD. SALIM (West Bengal): And we are discussing Parliamentary Democarcy and the Government of the day or any Government.

SHRI H. HANUMANTHAPPA: This is very bad, Madam.

उपसभापति: उनको बुलाया जा रहा है, बुला रहे है।

श्री शरीफ-उद्-दीन शरीक (जम्मू और कश्मीर): गवर्नमेंट थोड़ी लेट हो रही है।

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश): महोदय, सरकार सोती रहती है आवश्यक कार्यों के समय यह इससे प्रमाणित होता है।

SHRI JOHN F. FERNANDES: The Government is giving a wrong signal, Madam.

उपसभापति: अब भंडारी जी को आप लोग बोलने दीजिए।

श्री सुन्दर सिंह भंडारी: नेताजी सुभाष चन्द्र बोस के नेतृत्व में छेड़ी गई जंग-ए-आजादी के सभी महापुरुषों को अपना नमन अर्पित करता हूं। इस देश ने स्वतंत्र होने के बाद संसदीय लोकतंत्र को चुना। लोकतंत्र इस देश के लिए नया नहीं है। इस देश का समाज और इस देश की हवा लोकतंत्र के लिए पूरक है, पोषक है क्योंकि इसमें

प्रतिफलित भी हुई है। यह सबसे बड़ा गुण है जिसके आधार पर एक सफल लोकतंत्र चलाया जा सकता है इतने दिनों में।

THE DEPUTY CHAIRMAN: Actually I have a list of three Ministers here. In the list that has been given to me, names of the Home Minister, the Law Minister and Shri Jena are given for the purpose of taking notes.

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री जनेश्वर मिश्र): मैडम, मैं उपस्थित हूं।

उपसभापति: आप तो आए हैं, अच्छा है। अभी एक कैबिनेट मंत्री भी आ गए हैं। वे सपोर्टर नहीं हैं।

श्री सुन्दर सिंह भंडारी: केन्द्र में कई वर्षों तक एक पार्टी की सरकार चली और वह इतनी बड़ी पार्टी की सरकार चली कि कुछ वर्षों तक कोई मान्यता प्राप्त विरोधी दल भी सदन में नहीं था। लेकिन धीरे-धीरे राजनीतिक परिस्थितियों में परिवर्तन हुआ और एक समय ऐसा आया कि जब एक पार्टी की सरकार नहीं बन सकी। मुझे अफसोस है कि उन दिनों प्रेसिडेंशियल फार्म ऑफ गवर्नमेंट की चर्चाएं चलीं। मैं नहीं जानता कि प्रेसिडेंशियल फार्म ऑफ गवर्नमेंट इस हिन्दुस्तान के लिए किस मायने में अच्छी व्यवस्था हो सकती थी। नेशनल गवर्नमेंट की भी चर्चा चली और मैं समझ सकता हूं कि देश के सामने कोई राष्ट्रीय संकट हो, उसका मिलकर मुकाबला करने के लिए हम एक राष्ट्रीय सरकार का गठन सबको साथ लेकर के करें, तो बात समझ में आ सकती है। लेकिन मैं नहीं समझता कि उसकी अनिवार्यता है क्योंकि जब-जब राष्ट्रीय महत्व के प्रश्न संसद के सामने आये सब पार्टियों ने एक स्वर से सहमत हो कर के राष्ट्रीय संकल्प स्वीकार किए हैं। इससे बढ़कर और मजबूती संसद में नहीं दी जा सकती, नहीं हो सकती। इसलिए मैं समझता हूं कि सब विचारों को छोड़कर के यह संसदीय जनतंत्र हिन्दुस्तान में सफल कैसे बनाया जा सकता है, प्रभावी कैसे बनाया जा सकता है, कारगर कैसे बनाया जा सकता है, इस पर विचार होना चाहिए।

यह स्वाभाविक है कि जो संसदीय परम्पराएं हैं, उनका पालन सत्ता-पक्ष और विपक्ष दोनों की तरफ से होना चाहिए। महोदय, यहां ऐसे अनेकों प्रसंग आए हैं जब प्रश्न उठाए गए और समाधानकारक उत्तर नहीं दिए गए। उससे उत्तेजना फैलना स्वाभाविक है। जन समस्याओं को उजागर करने के लिए अवसर मांगे गए और किसी न किसी कारण से उन्हें रोका गया, उन्हें टाला गया। हरेक क्षेत्र से आने वाले लोगों की अपनी समस्याएं हैं और वे सदन के समक्ष प्रस्तुत हों और सरकार का ध्यान उतनी ही तीव्रता से उनकी तरफ आकर्षित किया जाए। अगर यह एक स्वाभाविक कर्तव्य भी हम सदन में, सदन के फ्लोर पर नहीं कर सकते तो फिर गांठें बंधती हैं, वैमनस्य के भाव का निर्माण होता है और जो सौहार्द होना चाहिए वह नहीं रहता है। कभी-कभी हमें इस बात की भी शिकायत रहती है, उप-सभापति महोदया, मैं आज आसन की तरफ शिकायत कर रहा हूं, जब सदन के कई सदस्यों को ऐसा लगता है कि उन्हें अपनी बात कहने के लिए अवसर प्राप्त नहीं हो रहा है। फिर अपनी विषय के ओर ध्यान करने के लिए उन्हें समय नहीं दिया गया और ये कारण हैं जब सदन को डिकोरम को हम चाहते हैं और सब की सहमति की इसमें जरूरत पड़ती है और इस प्रकार के कोड ऑफ कंडक्ट को निर्धारित करने की जिसमें सदन की गरिमा बने, सदस्यों को अपनी बात कहने का अवसर प्राप्त हो सके और जो प्रश्न उठाये जाते हैं, सरकार को उन प्रश्नों को टालने का अवसर न दिया जाये, हां या ना में, और जो भी कठिनाइयां हों, उसमें सरकार सदन को विश्वास में ले, सदस्यों की शंकाओं का निर्मूलन करे। यह उतना ही आवश्यक है एक सफल संसदीय लोकतंत्र को चलाने के लिए।

यह बात भी सच है कि इस देश का लोकतंत्र अगर पार्टियों के माध्यम से चलना है तो इतने बड़े देश की जो अखिल भारतीय राष्ट्रीय पार्टियां हैं, उनको अधिक जिम्मेदारी और सक्रियता निभानी पड़ेगी। मैं क्षेत्रीय दलों के विरोध में नहीं हूं लेकिन हमें यह स्वीकार करना चाहिए कि क्षेत्रीय दलों की जो सीमा है, जो सोच है वह कई बार राष्ट्रीय परिप्रेक्ष्य के प्रति न्याय नहीं कर पाती। मुझे खेद इस बात का है कि केवल क्षेत्रीय विकास ही दृष्टिकोण में न रहे, जातियों के आधार पर सम्प्रदायों के आधार पर, वर्गों के आधार पर भी राजनीति चलाई जा रही है और स्वाभाविक है कि अगर इन दलों का दृष्टिकोण राष्ट्रीय संतुलन की तरफ नहीं है, राष्ट्रीय सम्पदा का समुचित उपयोग करने के लिए नहीं है तो फिर हम यहां पर चाहे किसी की जुबान बन्द कर दें या यहां पर बोलने का मौका न दें, क्षेत्रीय समस्याएं, परस्पर झगड़े, पानी का विवाद, सीमा का विवाद, भाषा का विवाद ये किसी न किसी रूप में उभरते रहेंगे, जो राष्ट्रीय एकता और एकजुटता में बाधक बनते हैं, मदद नहीं दे पाते।

हमने विधान को यहां मंजूर किया है अपने कार्य-संचालन के लिए। मैं समझता हूं जिस समय

विधान बना, हमारे विधान निर्माताओं ने सम्पूर्ण राष्ट्रीय दृष्टिकोण से उस समय की परिस्थिति के संदर्भ में विधान का निर्माण किया। जैसा उल्लेख किया जा चुका है कि 78 अमैंडमेंट अभी तक हो चुके हैं और 5 अमैंडमेंट अभी अंडर कंसीडरेशन हैं। यह कोई भी स्वीकार करेगा कि ये समय-समय पर किये जाने वाले अमैंडमेंट सब्जैक्टिव एप्रोच के कारण ज्यादा हुए हैं। आल इंडिया दृष्टिकोण या देश की एकता और देश की ताकत को ध्यान में रखकर कम विचार हुआ है। क्या यह समय नहीं है हमारे लिए कि हम एक कॉम्प्रीहेन्सिव रिव्यू करें? मैं यह मानता हूं कि कुछ ऐसे बेसिक फीचर्स, कांस्टीट्यूशन के हैं, मूल भावनाएं हैं, मूल संकल्प हैं, उनको सुरक्षित रखने की आवश्यकता है। लेकिन फिर भी एक बार अगर पूरे तौर पर इस संविधान पर नजर डाल दी जाये तो आज के लिए वह कितना इफेक्टिव और उपयोगी हो सकता है, इस बात को ध्यान में रखकर उसको अवश्य नया ढांचा दिया जाए। तो मैं समझता हूं कि सदन को इस पर विचार करना चाहिए। फंडामेंटल राइट्स है, फंडामेंटल ड्यूटीज है लेकिन हमने देखा है कि राजनैतिक कारणों से इन दोनों की पूर्ति ठीक प्रकार से नहीं होती। डाइरेक्टिव प्रिंसिपल्स ऐसा लगता है कि हमने केवल संविधान की शोभा के लिए बना रखे हैं। उनका पालन हम लोग नहीं कर पाए। जब ये चीजें हमने आवश्यक मानी हैं और हम समझते हैं कि इन बातों का पालन करने पर इस देश को बल मिलेगा, देश की जनता को बल मिलेगा, आपस में सामंजस्य बढ़ेगा तो फिर जितनी शीघ्र हम इनका पालन प्रारम्भ करेंगे, उतना हमें फायदा होगा।

हमने संसदीय लोकतंत्र को ठीक प्रकार से चलाने के लिए एक्जिक्यूटिव, जुडिशियरी और लेजिस्लेटिव की पावर्स में डिविजन किया हुआ है, बांटा हुआ है। लेकिन पिछले दिनों, ऐसे अनेक उदाहरण हमारे सामने आए जब एक दूसरे पर एक्टिविज्म के हमने आरोप लगाए, एक दूसरे के क्षेत्र में दखल दे रहे हैं, इस तरह के आरोप लगे। इसके लिए एक बैलेंस बनाकर रखनी की आवश्यकता है। यह नौबत तब पैदा हुई जब एक अंग ने अपने उत्तरदायित्व का ठीक प्रकार से निर्वहन नहीं किया और लार्जर इंटरेस्ट आफ दि सोसाइटी में ऐसा लगता है कि किसी पक्ष की उपेक्षा हो रही है। इस पर जिस एजेंसी को समुचित ध्यान देना चाहिए वह अपने कर्त्तव्य से पीछे हट रही है तो कोई न कोई अपनी बुद्धि के अनुसार उस क्षेत्र में न्याय प्राप्त हो, इस प्रकार का काम करता है। हमें इस बात का प्रयत्न करना चाहिए कि तीनों विंग्स को इंडिपेंडेंट आटोनामस बनाकर चलें। परन्तु सांमजस्य बनाने के प्रयत्न से इन में टकराहट पैदा न हो, इसीक कोशिश सभी को मिलकर करनी चाहिए। सदन को इसके ऊपर ठीक तरह से निगरानी रखनी आवश्यक है।

पिछले दिनों केन्द्र में भी मिली-जुली पार्टियों की सरकार बनी है। सामान्यतः एक मेजर पार्टी और उसके साथ छोटी पार्टियां जुड़कर कोइलेशन बना लें, यह नार्मल प्रिंसिपल कोइलेशन का है। लेकिन अपवाद हुए हैं और अपवाद हो सकते हैं। लेकिन इसके लिए कोई फार्मेट बनना चाहिए कि ये पार्टियां मिलकर क्या करेंगी और कामन मिनिमम प्रोग्राम के प्रति उनका कमिटमेंट होना चाहिए। अगर कोइलेशन में है, तो कोइलेशन में शामिल होकर उनको शासन चलाना चाहिए। बाहर रहकर शासन चलाना अनावश्यक रूप से कमजोरी और अनिश्चितता इन दोनों को पैदा करता है। इस कारण से चुनाव के पहले अगर कोइलेशन बन सके, मिनिमम कामन प्रोग्राम के आधार पर, तो वह ज्यादा मजबूत, ज्यादा विश्वसनीय माना जाना चाहिए और इस आधार पर अगर कोइलेशन बनती है तो मैं उसे किसी कमजोर सरकार की निशानी नहीं मानता। कोइलेशन गवर्नमेंट भी सामान्यतौर पर स्ट्रांग हो सकती है अगर वह इन नार्म्स का पालन करे। जहां कहीं भी कोइलेशन गवर्नमेंट बने तो कोइलेशन पार्टनर्स की कोआर्डिनेशन कमेटी को हक एफेक्टिव रोल प्ले करना चाहिए। यह आउट साइड एजेंसी होनी चाहिए, यह सरकार के बाहर होनी चाहिए जिसमें सभी पार्टीज इन्वाल्व हों, पार्टी के स्पोक्समैन इन्वाल्व हों। क्योंकि मिली-जुली सरकार है और कैबिनेट की अपनी मजबूरियां हैं, अपना एक कन्वेंशन है। परन्तु जिम्मेदारी इस कोआर्डिनेशन कमेटी को लेनी चाहिये और वही कोलीशन गवर्नमेंट की सफलता के लिए आवश्यक प्रबन्ध माना जाना चाहिये। मुझे अफसोस है इस बात का उल्लेख करते हुए कि पोजिटिव कोलीशंस के बजाय नेगेटिव कोलीशंस भी बनने लगे हैं। हम इकट्ठा इसीलिए हैं कि हम उसको बाहर रखना चाहते हैं, नथिंग कामन बिटवीन अस। यह कोई जरूरी नहीं कि हम एग्री करें हर बात पर, परन्तु हम जुड़े रहेंगे क्योंकि अगर हम बिखर गये तो किसी दूसरे को जिसको हम नहीं आने देना चाहते, उसको अवसर मिल जाएगा। मैं नहीं समझता कि नेगेटिव कोलीशंस के आधार पर कोई भी देश मजबूती की तरफ आगे बढ़ सकता है या अपने राष्ट्रीय प्रश्नों के समाधान करने के लिए कोई पक्का रास्ता ढूंढ सकता है या अपने लोगों, देशवासियों में कोई इमोशनल अटेचमेंट और सपोर्ट प्राप्त करने की स्थिति में आ सकता है। जितना हम सब प्रकार की परिस्थितियों में

नार्मल्सी के आधार पर आगे बढ़ने का काम करना शुरू करेंगे उतनी ही हमारी सरकारों को मजबूती मिलेगी। यह बात तो साफ है कि टेक्नीकली सदन में हम लोग इकट्ठे बैठते हैं, रिप्रेज़ेंटेटिव आफ दी पीपल गिने जाते हैं लेकिन If you are not able to carry the people with you in your decision... तो हमारा यह प्रयत्न अधूरा रहेगा। हम खुद अपने निर्णयों में कमजोरी अनुभव करेंगे। देश को उसका नुकसान उठाना पड़ सकता है।

हमारा देश एक यूनियन आफ स्टेट्स है और यूनियन आफ स्टेट्स के आधार पर यह जरूरी है कि स्टेट्स और सेंटर के रिलेशन मधुर रहें, मिस अंडरस्टेंडिंग पैदा न हो। सेंटर में बैठे हैं इसलिए हम पोलिटिकल माइलेज किसी स्टेट पर लेने की कोशिश न करें। सेंटर को अधिकार है, आर्टिकल 356 का उल्लेख हुआ, कितना मिसयूज़ हुआ है, इसको मैं दोहराना नहीं चाहता हूं। एक तरफ से नहीं हुआ जिसको मौका मिला है उसने टोकरी भर भर कर 356 का इस्तेमाल किया है। आइसोलेटेड केसेज़ नहीं है परन्तु नतीजा कुछ नहीं निकला। आज भी राजनीतक कारणों से 356 लागू करने की बात हम करते हैं, तो यह मिसयूज़ आफ कांस्टीट्यूशनल प्रोविजन माना जाना चाहिये। मैं 356 के एब्रोगेशन की बात नहीं करता। मैं जरूरी समझता हूं कि कुछ हालात में कांस्टीट्यूशनल ब्रेक डाऊन की अवस्था में शासन को चलाए रखने के लिए आर्टिकल 356 रहे लेकिन कोई न कोई व्यवस्था जरूर होनी चाहिये जहां इसको पार्टीज़न परपज़ेज़ के लिए बदला लेने के लिए, दुश्मनी निकालने के लिए इस्तेमाल करने से रोका जा सके। हमें कोई मेकेनिज्म इस्तेमाल करना चाहिये और उस मेकेनिज्म के थ्रू पास होने पर ही आर्टिकल 356 का इस्तेमाल किया जाए, मिनिमम पीरियड के लिए किया जाए और जैसे ही आवश्यकता समाप्त हो जाए फिर से गवर्नमेंट की इस्टेब्लिश करने के लिए कदम उठाए जाएं या पार्टीज को डेमाक्रेटिकली फंक्शन करने के लिए अवसर दिया जाए।

आजकल यह भी विवाद चला है कि गवर्नर के अधिकार में है कि किस पार्टी को बुलाए, कब बुलाए, स्ट्रेंथ को गवर्नर हाउस में एग्जामिन करे या असेम्बली के फ्लोर पर एग्जामिन हो। मैं समझता हूं सब तरह के उदाहरण हो चुके हैं, कहीं न कहीं हमें स्टेंडर्डाइज़ करना चाहिये। नार्म्स ले डाऊन करने चाहिये कि ऐसी परिस्थिति में गवर्नर को सामान्य तौर पर क्या करना चाहिये। यह डिसक्रिशन पर, पोलिटिकल प्रेशर पर इस बात को छोड़ना पार्लियामेंटरी डेमोक्रेसी को सफल न होने देने का लक्षण है। इस रास्ते पर जाने की आवश्यकता नहीं चाहिए।

पावर्स के बारे में विवाद चलता है। मैं समझता हूं कि सेंटर स्ट्रांग होना चाहिए। लेकिन राज्यों को उनकी बढ़ती हुई नीड्स के आधार पर फाइनेंशियल पावर्स नहीं दें। ये फाइनेंशियल पावर ग्रांट के आधार पर नहीं होनी चाहिए, दया दिखाकर हम दे रहे हैं। पिछले दिनों में बहुत उदाहरण हुए हैं जब उस राज्य में किस पार्टी की सरकार है कौन मुख्य मंत्री है उसके आधार पर ग्रांट की रकम तय की गयी। अब यदि एक ऐसी वेल-लेड व्यवस्था हम बना लें कि कोई भीख मांगने का, किसी के ऊपर रहम करने का सवाल नहीं होना चाहिए। हम जानते हैं किनकी डिमांड्स किस तरह से बढ़ रही हैं। आज उनको हम मोहताज बनाकर रखें, पंगु बनाकर रखें तो स्टेट्स के वीक होने का असर सेंटर की गवर्नमेंट पर पड़ता है इसको हमें भूलना नहीं चाहिए। इसलिए हम फाइनेंशियल रिलेशंस इस तरह के तय करें कि जिसके कारण राज्य भी मजबूत हों और केन्द्र की केन्द्रीय सत्ता को भी किसी तरह की चुनौती पैदा होने का सवाल पैदा न हो।

प्लानिंग का मामला भी इसी तरीके से है। आजकल सेंट्रलाइज्ड प्लानिंग है। क्या इस बात का विचार नहीं किया जा सकता कि ओवर-आल इकानमी के आधार पर हम एलोकेशंस कर दें और राज्यों को अपने प्लान को बनाने के लिए अवसर दें। आज सब कुछ उनसे बनकर यहां फाइनलाइज होता है। इतना हम विश्वास कर सकते हैं कि राज्यों को यह अधिकार क्यों न दिया जाए। डिवाल्यूशन आफ पावर आजकल पंचायत लेविल तक नीचे गया है। म्यूनिसपेलिटीज में गया है। यह माना कि हमने इन पावर्स का डीसेंट्रालाइजेशन तो कर दिया लेकिन अधिकांश ये डीसेंट्रलाइज्ड यूनिट्स आज पंगु हैं। आर्थिक विषमता की परिस्थिति बैठी है। आवश्यक साधन नहीं है और सारा का सारा जो कुछ भी हमने ट्रांसफर किया है थ्रू द ब्यूरोक्रेटिक सैट अप, वहां पर भी डायरेक्टली उस चेयरमैन, प्रेजीडेंट के पास पैसा नहीं जाता, जो उस म्यूनिसपेलिटी का या पंचायत का या ब्लाक का अध्यक्ष है। अधिकारियों के पास जाता है। सेक्रेट्री इस दैट वे मोर पावरफुल। हम डेमोक्रेसी में विश्वास करने वाले अपने ही चुनिन्दा लोगों पर भरोसा कम करेंगे तो राज्यों को जो अधिकार हम देना चाहते हैं, मजबूत बनाना चाहते हैं और पार्लियामेंट से पंचायत तक जो डेमोक्रेसी को ले जाने की बात करते हैं, तो पार्लियामेंट तो अपना बजट पास कर सकती है, अपना खर्च कर सकती है, लिमिटेड स्फेयर में पंचायत, ब्लाक या म्यूनिसिपल काउंसिल क्यों नहीं कर सकती है। इस पर विचार करने की जरुरत होगी।

यहां पर पिछले दिनों में डेमोक्रेसी और इन सबकी चर्चा हुई सबसे सेक्युलरिज्म की चर्चा हुई है। मुझे माफ करें अगर मैं यह कहूं कि एक इंप्रेशन गया है कि सेक्युलरिज्म का मतलब है कि हिंदू का जिक्र नहीं करेंगे। अगर यह धारणा रही तो उनकी सब मेजॉरिटी की बात करते हैं, जिसको इतना है, इतना परसेंट है, उसको क्या तुमने दिया, अमुक बिरादरी के लोग इतने परसेंट हैं, उनके लिए क्या किया। तो यह मेजॉरिटी को नेगलेक्ट करके हिंदुस्तान को चलाने की बात आप कैसे सोच सकते हैं? मैं यह नहीं चाहता हूं कि किसी भी अहिंदू के प्रति अन्याय करें। उसके बेसिक राइट्स से उसको डिनाई किया जाए। उसको इक्वालिटी अगर नहीं है, लेकिन अगर नहीं है और अगर वह बैकवर्ड है तो सब प्रकार की मदद देकर उसको समाज के साथ समान स्तर पर खड़ा करने के लिए जो कुछ करना उसके लिए आवश्यक है किया जाए। इसका किसी को विरोध नहीं। लेकिन ऐसा इन्टरप्रेटेशन न दें, कि इस देश में जिसकी संस्कृति की चर्चा करते हैं, इतिहास की चर्चा करते हैं, बहुत गौरवपूर्ण इतिहास की बात करते हैं...।

3.00 अ० प०

और जिस समाज के भरोसे ये सब बातें होती हैं वह समाज यह फील करे कि कहीं हम सेकेण्डर के तो नहीं पैदा हो गए। मुझे अफसोस है, मुझे दुख हुआ इस बात का उल्लेख करते समय, लेकिन मैं अपने कर्तव्य के प्रति ईमानदार नहीं रहता अगर मैं सदन के सामने इस कटु सत्य को रखने की कोशिश नहीं करता। मैं केवल यही चाहता हूं कि सारा देश खुशहाल हो, सब बिरादरियों के लोगों को बढ़ने का मौका मिले और हम ईमानदारी से उनकी आर्थिक, सामाजिक व्यवस्थाओं को सुधारने के लिए जो करना आवश्यक है, उसको करने के लिए प्राथमिकता के आधार पर विचार करें लेकिन कोई तो ऐसा ऐसा हो जब सारा देश और सारे देश का समाज एकजुटता के आधार पर विचार कर सके और समस्याओं को हल करने में मदद दे सके।

बहुत-बहुत धन्यवाद।

श्री गुलाम नबी आजाद (जम्मू और कश्मीर): माननीय उपसभापति जी, सब से पहले मैं उन तमाम शहीदों को श्रद्धांजलि अर्पित करना चाहूंगा जिनकी वजह से हमारा देश आजाद हुआ और आजादी का 50वां साल हम पूरे भारत में मना रहे हैं। इसके साथ-साथ मैं नए मैंबर्स जिन्होंने आज शपथ ली है उनका भी स्वागत करता हूं। मैं अपनी तकरीर डेमोक्रेसी के जो सब से बड़े अलंबरदार इस बीसवीं सदी के हुए हैं, मेरी मुराद है पंडित जवाहर लाल नेहरू जी से, जिन्होंने न सिर्फ पार्लियामेंटरी डेमोक्रेसी का न सिर्फ ख्वाब ही देखा बल्कि उस ख्वाब को जिंदा रखा, उसको लागू भी किया। इससे पहले कि मैं पंडित जी की स्पीच, जो उन्होंने 28 मार्च, 1957 को लोक सभा में की और सबसे बेहतर जिसका ताल्लुक से पार्लियामेंटरी डेमोक्रेसी था, वह कोट करूं, मैं एक शेर पंडित जवाहर लाल नेहरू जी के नजर करूंगा:

"हमारे बाद अंधेरा रहेगा महफिल में,
बहुत चिराग जलाओगे रोशनी के लिए।"

I quote.

"We chose this system of parliamentary democracy deliberately; we chose it not only because, to some extent, we had always thought on those lines previously, but because we thought it was in keeping with our own old traditions, not the old traditions as they were, but adjusted to the new conditions and new surroundings.

Parliamentary democracy demands many virtues. It demands, of course, ability. It demands a certain devotion to work. But it demands also a large measure of co-operation, of self-discipline, of restraint. It is obvious that a House like this cannot perform any functions without a spirit of co-operation, without a large measure of restraint and self-discipline in each group. Parliamentary democracy is not something which can be created in a country by some magic wand. We know very well, that there are not many countries in the world where it functions successfully. I think, it may be said without any partiality, that it has functioned with a very large measure of success in this country. Why? Not so much because we, the Members of this House, are exemplars of wisdom, but, I think, because of the background in our country and because our people have the spirit of democracy in them.

We have to remember what parliamentary democracy means, more so in this time of change and ferment, than in ordinary times. Even when the old order is good, it has to yield place to a new

one, lest one good custom should corrupt the world. Change there must be, change there has to be, particularly in the country like India which was more or less changeless for a long time, changeless not only because the dynamic aspect of the country was limited, restricted and confined by foreign domination, but also because we had fallen into ruts of our own making, in our minds, in our social framework and the rest. So we had to take our souls out both from the ruts and from the disabilities and restrictions caused by alien rule. We had to make rapid changes in order to catch up.

But, while change is necessary, there is another quality that is also necessary—a measure of continuity. There has always to be a balancing of change and continuity. Not one day is like another. We grow older each day. Yet, there is continuity in us, unbroken continuity in the life of a nation. It is in the measure that these processes of change and continuity are balanced that a country grows on solid foundations. If there is no change and only continuity, there is stagnation and decay. If there is change only and no continuity, that means uprooting, and no country and no people can survive for long if they are uprooted from the soil which has given them birth and nurtured them.

The system of parliamentary democracy embodies these principles of change and continuity. And it is up to those who function in this system, Members of the House and the numerous others who are part of this system, to increase the pace of change, to make it as fast as they like, subject to the principle of continuity. If continuity is broken we become rootless and the system of parliamentary democracy breaks down. Parliamentary democracy is a delicate plant and it is a measure of our own success that this plant has become sturdier during these last few years. We have faced difficult and grave problems, and solved many of them; but many remain to be solved. If there are no problems, that is a sign of death. Only the dead have no problems; the living have problems and they grow by fighting with problems and overcoming them. It is a sign of the growth of this nation that not only do we solve problems, but we created new problems to solve."

महोदय, मैंने पंडित जी की यह तकरीर इसलिए कोट की क्योंकि इत्तफाक से सब्जेक्ट, जिस पर वह बोल रहे थे, 'पार्लियामेंटरी डेमोक्रेसी' था और आज बिल्कुल 40 साल और कुछ महीने बाद इस सदन में भी 'पार्लियामेंटरी डेमोक्रेसी' पर चर्चा हो रही है। उन की यह तकरीर जिसे आज 40 साल बाद भी अगर हम पढ़ते हैं, सुनते हैं तो लगता है कि यह आज के वक्त में उतनी ही फिट बैठती है जितनी 40 साल पहले थी क्योंकि जो बातें उन्होंने अपनी तकरीर में कही हैं कि "बहुत चीजें हुई हैं, बहुत करना है और किसी चीज का अंत नहीं होता क्योंकि अंत अगर हो गया, सब चीजें प्राप्त हो गयीं तो उस के बाद दुनिया खत्म हो जाती है और पाने के लिए कुछ रहता ही नहीं है।"

महोदय, हमें खुशी है कि इन 50 वर्षों में हमारे बुजुर्गों ने जो काम किए और आजादी दिलाने के बाद जिन लोगों ने सरकार चलाई उन्होंने सड़कें, बिजली, कारखाने, स्कूल, टेलीफोन, टेलीविजन, रोजगार—ये तमाम चीजें हम को मुहैया कराईं। पंडित जवाहर लाल नेहरू जो कि मॉडर्न इंडिया के आर्किटेक्ट कहे जाते हैं, इंदिरा गांधी जी कि "ग्रीन रिवोल्यूशन" की सरबराह रहीं और राजीव गांधी जोकि टैक्नोलोजी, मॉडर्न टैक्नोलोजी निर्माता अगर मैं कहूंगा तो ज्यादा ठीक रहेगा, उन्होंने बहुत सारी ऐसी चीजें हम को दी हैं, लेकिन उस के बावजूद भी आज इस पार्लियामेंटरी डेमोक्रेसी में बहुत सारी चीजें और बातें ऐसी रही हैं। जिनके लिए हमें हल तलाश करना है, हमें हल ढूंढना है।

उपसभापति जी, हमारे हिन्दुस्तान के पहले गृहमंत्री पटेल जी ने 500 रजवाड़ों को मिलाकर एक भारत बनाया। कई साल तक यह भारत एक अखण्ड, मजबूत बना रहा, सब प्रांत वाले एक दूसरे से प्रेम करते रहे, लेकिन कुछ वर्षों से हम देख रहे हैं कि सूबों के नाम पर आज फिर से झगड़े उठ रहे हैं। आज आतंकवाद हमारे असम, नागालैंड, पंजाब और कश्मीर में छाया हुआ है। यह ऐसे कुछ मसले हैं, जिनके लिए इस पार्लियामेंटरी डेमोक्रेसी के हदूद में हमको जल्दी से जल्दी हल ढूंढना होगा। पार्लियामेंटरी डेमोक्रेसी का मतलब यह नहीं कि सालों-साल, बीसियों साल हम उसकी तलाश करें और हल न निकले। जब मर्ज बढ़ता जाता है तो उसका इलाज भी उतना ही मुश्किल होता जाता है, इसलिए मैं

चाहूंगा कि आज जब हम इस पार्लियामेंट में पार्लियामेंटरी डेमोक्रेसी पर चर्चा कर रहे हैं तो कश्मीर जैसे मसले पर, पंजाब, असम, नागालैंड के आतंकवाद को हमेशा के लिए कैसे खतम हो, उसके लिए हम अपने दिलो-दिमाग से सभी सियासी पार्टियां एक होकर इसका हल निकालें।

महोदया, दिल्ली में बैठकर शायद कभी कभी सियासी पार्टियों के डिसकसन का मौजू यह तमाम इश्यू बनते हैं, लेकिन जो उन प्रांतों में रहते हैं, जो घटनाएं वहां के लोगों के साथ होती हैं, वहां के गरीब लोगों के साथ, वहां के पढ़े लिखे लोगों के साथ, वहां के बेकार, बेरोजगार लोगों के साथ, वह वहां के लोग ही जानते हैं। यह ठीक है कि मजमूई तौर पर देश को भी नुकसान पहुंचता है, देश को भी धक्का लगता है, लेकिन वहां के लोगों को जानी तौर पर नुकसान होता है, माली तौर पर नुकसान होता है। आज यह तमाम रियासतें बहुत पीछे धकेली गई हैं। मैं इस सदन से, प्रधानमंत्री जी से यह दरखास्त करूंगा कि ये राज्य, पंजाब, कश्मीर, असम, जहां आतंकवाद कई वर्षों से चल रहा है, आज वह कर्ज के नीचे दब गई हैं और वह भी अपने ही मुल्क के कर्ज के नीचे। हम कभी कभी कहते हैं कि बाहर के मुल्क से हम पैसा लेते हैं और उस कर्ज के नीचे हम दब गए हैं, लेकिन यह रियासतें आज दो फ्रंट पर लड़ाई लड़ रही है—एक तो आतंकवाद से और दूसरे दिल्ली से जो कर्जा मिलता है वह माफ नहीं होता बल्कि सूद दर सूद वह बढ़ता जाता है। आज यह कहीं आठ हजार करोड़ हैं, कहीं छह हजार करोड़ हैं, कहीं पांच हजार करोड़ है। इससे ऐसा लगता है कि इन राज्यों ने खुद ही आतंकवाद को बुलाया है कि आओ, यहां झगड़ा करो, यहां लड़ाई करो। यह आतंकवाद इन राज्यों की बनाई हुई या बुलाई हुई आफत नहीं है, यह तो बाहर से आई हुई है और इसका मुकाबला हम सबको मिलकर करना है। इसलिए मैं चाहूंगा कि आजादी के इस पचासवें वर्ष पर, जहां जिन राज्यों में आतंकवाद हुआ है उनको अगर कुछ थोड़ी सी भेंट दे सकते हैं तो उन पर जो कर्जा मर्कजी सरकार का है, जो उन्होंने आतंकवाद से लड़ने के लिए इस्तेमाल किया है, कम के कम वह माफ होना चाहिए।

माननीय उपसभापति जी, हमारे बहुत सारे साथियों ने यहां चर्चा की है कि किस तरह की डेमोक्रेसी हमको आने वाले वक्त में चाहिए। मुझे अफसोस है कि जहां हमें इस बात की खुशी है कि डेमोक्रेसी हमारे देश के लिए नियामत बनकर आई है, वहीं आज उसी डेमोक्रेसी का गलत इस्तेमाल किया जा रहा है। सभी सियासी पार्टियों ने, चाहे वह दाएं तरफ की पार्टियां हो, चाहे बाएं तरफ की पार्टियां हों, चाहे सेंटर की हों, इन तमाम सियासी पार्टियों ने इस तर तसवीस इजहार की है कि डेमोक्रेसी के जहां अच्छे नतायज हुए हैं वहीं उसका गलत तौर पर भी कहीं न कहीं इस्तेमाल किया जा रहा है। आज मुहब्बत की दीवारें तोड़कर नफरत की सड़कें तामीर करने को डेमोक्रेसी समझा जा रहा है। आज सूबों के खूबसूरत मिलाप को, सूबा-परस्ती के नाम पर झगड़ा करने को डेमोक्रेसी का नाम दिया जाता है। आज भारत की सुन्दर भाषाओं को लेकर, एक सुन्दर भाषा से दूसरी सुन्दर भाषा में टकराव पैदा करने को डेमोक्रेसी का नाम दिया जाता है। धर्मों का टकराव तो आजादी से पहले और आजादी के बाद भी भारत में रहा, लेकिन सबसे ज्यादा अफसोस की बात यह है कि आज एक ही धर्म के अंदर जात-पात की जो नई किस्म की बीमारी उठी है, यह सबसे बड़ी भंयकर और कैंसर से भी बद्‌तर बीमारी हमारे देश में नासूर की तरह दिन-ब-दिन काम करती जा रही है।

[उपसभाध्यक्ष (श्री जॉन एफ० फर्नांडिस) पीठासीन हुए]

आज डेमोक्रेसी को हिन्दुस्तान के डेवलपमेंट के लिए, इस भारत से गरीबी हटाने के लिए, इस देश से बेकारी, बेरोजगारी, नाइंसाफी को हटाने के लिए इस्तेमाल कम किया जा रहा है, बल्कि इसके विपरीत किस तरह से वोट बैंक बढ़े, उस पर ज्यादा जोर दिया जा रहा है। मैं यह नहीं कहता कि डेमोक्रेसी में वोट बैंक का कोई वजूद नहीं है, डेमोक्रेसी में वोट बैंक का होना लाज़िमी है। हर सियासी पार्टी को डेमोक्रेसी में अपना वोट बढ़ाने का पूरा-पूरा मौका मिलना चाहिए और उसे उसका फायदा उठाना चाहिए, लेकिन डेमोक्रेसी में वोट बढ़ाने का जो तरीका होना चाहिए, वह फेयर मीन्स से होना चाहिए न कि अनफेयर मीन्स से। आज अनफेयर मीन्स से वोट बैंक बढ़ाया जा रहा है। पिछले कई सालों में आपने बहुत सारे स्टेट्स में देखा होगा कि वहां इसकी फिक्र नहीं है कि वहां सड़कें बन रही हैं या नहीं, वहां से बेरोजगारी खत्म हो रही है या नहीं, वहां मजदूरों को रोजगार मिल रहा है या नहीं, वहां के गरीब गरीबी की रेखा से ऊपर उठ रहे हैं या नहीं, इन सबके विपरीत सबसे बड़ी फिक्र है कि किस तरह से प्रान्तों में या दिल्ली में सरकार बने और हम सत्ता में आएं। आज इस पार्लियामेंटरी डेमोक्रेसी में 50 साल के बाद इस सदन को यह भी सोचना होगा कि क्या हमारा लक्ष्य सिर्फ दिल्ली की कुर्सी प्राप्त करना है? क्या सूबों में मुख्य मंत्री या मंत्री बनना ही हमारा लक्ष्य है या सोशलिज्म थ्रू

डेमोक्रेसी हमारा लक्ष्य है? आज हम अपने रास्ते से बिल्कुल भटके नज़र आ रहे हैं और इस रास्ते से जब हम भटके नज़र आ रहे हैं तो मैं आपको आज से 57 साल पीछे ले जाना चाहूंगा जब इंडियन नेशनल कांग्रेस, रामगढ़, मार्च, 1940 में मौलाना आजाद ने तकरीर में कहा थाः—

मैं कोट करता हूं:

"दोस्तों 1923 में आपने मुझे इस कौमी मजलिस का सदर चुना था, अब 17 बरस के बाद दूसरी मर्तबा आपने इज्जत मुझे बख्शी है। कौमों की जद्दो-जहद में 17 बरस की मुद्दत कोई बड़ी मुद्दत नहीं होती। लेकिन दुनिया ने अपनी तब्दीलियों की चाल इस कदर तेज़ कर दी है कि अब वक्त के पुराने अंदाज़े काम नहीं कर सकते। इन 17 बरसों के अंदर एक के बाद एक बहुत सारी मंजिलें हमारे सामने आती रहीं। हमारा सफर दूर का था और जरूरी था कि मुख्तलिफ मंजिलों से गुजरें। हम हर मंजिल पर ठहरे, मगर रूके कहीं नहीं। हमने हर मकान को देखा-भाला, मगर हमारा दिल अटका कहीं भी नहीं। हमें तरह-तरह के उतार-चढ़ाव पेश आए मगर हर हाल में हमारी निगाह सामने की तरफ रही। दुनिया को हमारे इरादों के बारे में शक रहे होंगे, मगर हमें अपने फैसलों के बारे में कभी शक नहीं गुजरा। हमारा रास्ता मुश्किलों से भरा था, हमारे सामने कदम-कदम पर ताकतवर रूकावटें खड़ी थीं। हम जितनी तेज़ी से चलना चाहते थे, न चल सके हों लेकिन हमने आगे बढ़ने में कोई कोताही नहीं की। अगर हम 1923 और 1940 के दरम्यानी मसाफत पर नज़र डालें तो हमें अपने पीछे बहुत दूर एक धुंधला सा निशान दिखाई देगा। 1922 में हम अपनी मंजिले मकसूद की तरफ बढ़ना चाहते थे, मगर मंजिल हमसे इतनी दूर थी कि उसकी राह का निशान भी हमारी आंखों से ओझल था। लेकिन आज नज़र उठाइए और सामने की तरफ देखिए, न सिर्फ मंज़िल का निशान साफ दिखाई दे रहा है बल्कि खुद मंज़िल भी दूर नहीं है। अलबत्ता यह जरूर है कि ज्यों-ज्यों मंज़िल नज़दीक आती जाती है, हमारे जद्दोज़हद की आजमाइश भी बढ़ती जाती है। आज वाकयात की तेज़-रफ्तारी ने हमें जहां पिछले निशानों से दूर और आखिरी मंज़िल के नज़दीक कर दिया है, वहीं तरह-तरह की नयी उलझनें और नयी मुश्किलें भी पैदा कर दी हैं और एक बहुत ही नाजुक मरहले से हमारा कारवां गुज़र रहा है। ऐसे मरहलों की सबसे बड़ी आजमाइश उनकी मुतज़ादुल-इमकान में होती है। बहुत मुमकिन है कि हमारा एक सही कदम हमें मंज़िल-ए-मकसूद के बिल्कुल नज़दीक कर दे और बहुत मुमकिन है कि एक गलत कदम तरह-तरह की नयी मुश्किलों में उलझा दे।"

महोदय, जैसे पंडित जवाहरलाल नेहरू ने 40 या 45 साल पहले जो तकरीर की थी, उसी तरह 47 साल पहले मौलाना आज़ाद की भी यही तकरीर थी। वे कह रहे थे कि हम मंज़िल के पास तो पहुंच गए हैं लेकिन एक गलत कदम हमें मंज़िल से दूर फेंक सकता है और एक सही कदम हमें मंज़िल पर पहुंचा सकता है। उसी तरह से आज 50 साल के बाद इस पार्लियामेंटरी डेमोक्रेसी में जहां एक इन्फ्रास्ट्रक्चर बना है, जहां एक ढांचा तैयार हुआ है, जहां इमारत की बुनियाद खड़ी हुई है, उस बुनियाद पर अगर हम सब सियासी पार्टियां एक-एक पत्थर रखें तो एक ऐसा घर बना सकते हैं जिसमें हम प्रेम और मोहब्बत से रह सकते हैं लेकिन अगर एक भी कदम गलत उठा, तो जो आधारशिला इन तमाम बुजुर्गों ने रखी है, वह आधारशिला नेस्तनाबूद हो सकती है और वह मकान, वह मंज़िल कभी भी तामीर नहीं हो सकती है। इसलिए हम ऐसे मुकाम पर खड़े हुए हैं, जहां हमें इसके बारे में विचार करना होगा।

महोदया, जब हम किताबें पढ़ते हैं तो पाते हैं कि उन तमाम बुजुर्गों का किस तरह से 1947 से पहले इस्तकबाल किया जाता था, उनकी राहों में फूल बिछाए जाते थे लेकिन आज की राजनीति में राजनीतिक नेताओं की राहों में कांटे बिछाए जाते हैं। आज इंट्रोस्पैक्शन की बहुत जरूरत है। कहीं कोई कमी है हमारे सिस्टम में, हमारी वर्किंग में कि हम लोगों की नज़रों से गिरते जा रहे हैं। कभी-कभी फंक्शनों में आदमी गलती से फंस जाता है तो ऐसा लगता है कि कोई लीडर नहीं बल्कि कोई गुनहगार आया है। अभी 15 अगस्त को मुझे नौएडा में एक मुशायरे में जाने का मौका मिला। मैं 9 बजे वहां गया और सुबह साढ़े छह बजे वापस आया। महोदय, मुशायरे में तकरीबन 40 शायरों ने कविताएं पढ़ीं। वह मुशायरा रात को 9 बजे पोलिटिशियंस पर शायरी से शुरू हुआ, सुबह 6 बजे पोलिटिशियंस पर ही खत्म हुआ। इसका मतलब है कि कहीं कुछ कमी है। उसमें हर मज़हब के शायर थे, हर प्रांत के थे—दक्षिण के थे, उत्तर के थे, पूर्व के थे, पश्चिम के थे लेकिन वे एक ही भाषा बोल रहे थे। उनको सुनने के बाद मुझे ऐसा लगा कि पार्लियामेंट सैशन हो और मैं वह मुशायरा यहां

सुनाई ताकि हम जान सकें कि हमारे बारे में लोग क्या सोचते हैं; क्या समझते हैं और उसके आधार पर हम कुछ परिवर्तन लाने की कोशिश करें।

महोदय, मैं समझता हूं कि हम सब भी इसके लिए कुछ हद तक जिम्मेदार हैं। सब लोगों की अपनी-अपनी बिरादरी होती है—ब्यूरोक्रेसी की एक बिरादरी होती है, ब्यूरोक्रेसी में अगर किसी के साथ कुछ हो जाता है तो सब ब्यूरोक्रेट्स एक हो जाते हैं। इसी तरह मजदूरों के साथ कुछ गड़बड़ होती है तो सब मजदूर एक हो जाते हैं। इसके विपरीत अगर एक पोलिटिशियन के साथ कोई घटना हो तो दूसरे पोलिटिशियन पी०एच०डी० की डिग्री प्राप्त करने के लिए जैसे थीसिस लिखना शुरू कर देते हैं लेकिन अगर किसी पोलिटिशियन के पांव के नीचे अगर चींटी आ जाए तो दूसरा पोलिटिशियन उसको इतना बढ़ा चढ़ा कर कहेगा कि जैसे कोई हाथी उस के पांव के नीचे आ गया हो। इसलिए कुछ गिरावट तो हमारे समाज में, हमारी बिरादरी में स्वाभाविक तौर पर आई है। उसमें कुछ गिरावट तो है स्वाभाविक तौर पर, लेकिन कुछ ज्यादा हद तक हमारी अपनी पोलिटिशियन बिरादरी के लोग हैं जो अपनी पार्टी के अंदर एक को काटने के लिए दूसरा उसकी जगह ले, दूसरी पार्टियों के अंदर एक को गिराने के लिए या सियासी मंजिल हासिल करने के लिए तमाम हरबे आज पार्लियामेंट्री डेमोक्रेसी में इस्तेमाल किए जा रहे हैं जिसकी वजह से आज मुल्क में हम सबका स्टेट्स हम सबके नजरों में गिर गया है। मुझे लगता है कि इस अवसर में इसको भी, हम सभी लोगों को भी एक कोड आफ कंडक्ट तैयार करना होगा कि पार्लियामेंट के अंदर इंटर पार्टी और इंट्रा पार्टी में किस सीमा तक हम सब साथियों को जाना चाहिए। आज अफसोस की बात है कि कंस्टीट्यूशन के तीन जो पिलर्स हैं सच कहिए कि डेमोक्रेसी के बचाने के लिए जो तीन पिलर्स—जुडिशियरी, लेजिस्लेचर्स और ब्यूरोक्रेसी, यह तीन ऐसे स्तम्भ हैं जिन पर भारत का कंस्टीट्यूशन खड़ा है, जिनको दिशा देनी है एक सौ करोड़ जनता को, और न सिर्फ एक सौ करोड़ जनता को बल्कि पूरी दुनिया को, पूरे विश्व को। आज कुछ सालों से हम देख रहे हैं कि यह तीनों पिलर्स आपस में टकरा रहे हैं—जुडिशियरी, लेजिस्लेचर्स और ब्यूरोक्रेसी। एक दूसरे को नीचा कैसे दिखाया जाए, इसमें सब खुशी महसूस करते हैं कि यह तो मेरे नीचे आए और मैं इसको कैसे बेनकाब करूं ताकि लोग कहें कि मैं ही अकेला सबसे बड़ा आसमान से उतरा हुआ फरिश्ता हूं, बाकी तो सब चोर और लुटेरे हैं। यह भी आज हमारे देश में नया फैशन बन गया है और इस फैशन को हमारे इलेक्ट्रोनिक मीडिया के जरिए

आज घर-घर में, गांव-गांव में पहुंचाया जाता है। मैं समझता हूं कि इस पार्लियामेंट्री डेमोक्रेसी को अगर जिंदा रखना है तो इस कंस्टीट्यूशन के जो तीन अंग हैं—जुडिशियरी, लेजिस्लेचर्स और ब्यूरोक्रेसी उनको सेपरेट से उस कंस्टीट्यूशन के हिसाब से जो अलग-अलग उनके लिए सीमाएं लिखी गई हैं, जो इनके लिए सीमाएं खड़ी की हैं इन सीमाओं के अंदर अगर यह तीनों काम करेंगे तो यह तीनों मिल कर बाकई इस देश की सेवा कर सकते हैं और इस देश को बनाने में कामयाब हो सकते हैं वरना अगर एक दूसरे पर हावी होने की हम कोशिश करेंगे, तो तीनों उसमें खत्म हो सकते हैं, कमजोर हो सकते हैं और डेमोक्रेसी देश खतरे और न कमजोर हो जाएगा। यही कुछ मेरे सुझाव थे और जैसा मैं बहुत सारे साथियों ने—जितेन्द्र प्रसाद जी ने, इधर से हमारे साथियों ने, यूनाइटेड फ्रंट के साथियों ने कहा कि यह 50 साल के बाद जो आज हम बैठे हैं यह यहां उस फारसी आवाम की तरह नहीं होना चाहिए—"आमदन, नशिस्तन्द, गुफ्तन्द, खुर्दन और बरखास्तन्द," यानी आए, बैठे, खाना खाया, भाषण कर गए और घर चले गए और हो गया 50वीं साल का कार्यक्रम। इससे कुछ हासिल होना नहीं है। अतः चिंतन की जरूरत है।

कुछ साथियों ने सलाह दी है कि इसके बाद बैठा जाए और मैं समझता हूं कि कम से कम राष्ट्र के हित में, देश के हित में, देश की अखंडता के हित में, देश की एकता के हित में, देश की स्वतंत्रता को कायम रखने के हित में मेरे ख्याल में कोई ग्रुप बनाना चाहिए जो सियासी पार्टीज का रोल जो हमारे रोजमर्रा के काम में दीवारें खड़ी करता है। यह पोलिटिकली दीवारें हैं और ऐसी अगर दीवारें हमारे राष्ट्र हित में नहीं हैं। उसमें इत्तफाक राय रखें वरना अगर हम हर चीज में राजनीति लाएंगे तो यह देश कभी आगे नहीं बढ़ सकता है और हिन्दुस्तान इसे कभी माफ नहीं कर सकता है। इसलिए यह प्रधान मंत्री जी का काम है कि वह आज सब सियासी पार्टीज को बुलाएं, उनके लीडर्स को बुलाएं और अगले 50 वर्षों के लिए एजेंडा फिक्स करें कि हमको कैसे तरक्की करनी है। कौन सी कमजोरियां इसमें रही हैं, कौन सी चीजें हमने पूरी की हैं, कहां अभी पानी नहीं पहुंचा है। जिन्दा रहने के लिए तीन चीजें जरूरी हैं—हवा, पानी और खुराक। हवा तो अल्लाह की दी हुई मुफ्त चीज है। हालांकि शहरों में इसमें बहुत मिलावट आ गई है। लेकिन जहां तक खुराक और पानी का मसला है, आज हिन्दुस्तान में बहुत सारी जगह यह दोनों चीजें भी पूरी उपलब्ध नहीं हैं। इस पचासवें साल के अवसर पर

[illegible] श्रद्धांजलि अर्पित करते हैं उन शहीदों को जिन्होंने हमें आज़ाद भारत दिया, हम श्रद्धांजलि अर्पित करते हैं उन महान नेताओं को जिन्होंने हिन्दुस्तान की एकता और अखंडता के लिए — चाहे वह गांधी जी हों, चाहे इंदिरा जी हों, चाहे राजीव जी हों — जिन्होंने इस देश की एकता के लिए [illegible] कुर्बानी दी और इस देश को [illegible]। लेकिन कुछ चीजें जो अभी अधूरी रही हैं, [illegible], [illegible], वह काम [illegible] के लोगों पर है कि वह [illegible] पूरा करें। इसके साथ ही साथ जहां सियासी इन्कलाब हुआ 1947 में, [illegible] आर्थिक इन्कलाब चल रहा है। [illegible], [illegible], [illegible] चल रहा है। उसके साथ-साथ [illegible] इन्कलाब लाने की जरूरत है। हमें अपने [illegible] में परिवर्तन लाना होगा। हमें सियासत [illegible] तक महदूद रखनी चाहिए और पांच साल तक सब सियासी पार्टियां मिल-जुलकर इस हिन्दुस्तान को बनाने के लिए लगाएं। इन्हीं शब्दों के साथ उपसभाध्यक्ष महोदय, मैं आखिरी दो पंक्तियों के साथ अपना भाषण समाप्त करूंगा:

कभी के बिछड़े हुए [illegible],
[illegible] दिल के चिराग जलाओ कि रात कट जाए।
अभी [illegible] पर तीरगियों के साए हैं,
नये चिराग जलाओ कि रात कट जाए।।

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): Thank you, Mr. Vice-Chairman.

Today is a Solemn moment which needs a reckoning and also an assessment of what we have achieved, what we have accomplished, and where we went wrong.

Sir, I do not want to do it in my own words. Nobody underestimates or ignores the achievements and accomplishments of India since 1947. I will better do it slightly later on in the words of late Shri Rajiv Gandhi. This is from the speech delivered by him in 1985, at the Congress Session. I would quote only a few sentences and not the entire speech delivered by him, or, long extracts of it.

Before doing so, I would like to congratulate Shri Ahluwalia because he mentioned yesterday that we have not been as careful and as attentive in paying our homage to those who fought valiantly for the country; people from every nook and corner of the country.

This morning, I had the same feeling when I saw the 'Hindustan Times'. Sir, Dr. Rajendra Prasad, the first President of India, presided over the Golden Jubilee Celebrations of the Indian National Congress in 1935, at Mumbai. The newsitem, the headlines, said: 'Samadhi or...... ....' I do not want to use the other word.

There is one point which I would like to mention here. Earlier also I had mentioned this. There is one thing which we should do, while recalling the sacrifices made by our leaders, while recalling the names of these leaders. I would like to reiterate it. Since the Indian freedom movement was a contribution of a number of streams, it is absolutely necessary that we make an effort to get all the papers and documents which may be in the archives of other countries; particularly, about the revolutionary leaders, or, even persons like Lala Lajpat Rai who lived abroad for a long period. The Government of India should make an effort, in this year, in the fiftieth year of our Independence, to get all those papers so that many of the controversies could be set at rest. How many of us remember that Subhash Chandra Bose was also elected to the Central Legislative Assembly but he was prevented from attending it? How many of us recall that Bipin Chandra Pal was also a Member of the Central Legislative Assembly for a period of three years and that he thundered in now known as the Old Secretariat? Then, Lal, Bal, Pal were the idols of the freedom movement at a point of time. That is why I suggest again, whether it is about Netaji Subhash Chandra Bose or it is that of even some other revolutionary like Virendra Nath Chattopadhyay, the eldest brother of Sarojini Naidu, who is reported to have died in the Soviet Union on 1936 purges, which has been confirmed by a Soviet scholar, we should get all the documents and papers. This will be a lasting homage

not only to these revoluntionaries but also to those writers who want to write a full and complete history of the freedom movement of this country.

Sir, it has been very rightly mentioned just now by my distinguished colleague that when we go to any *mushaira* or any *kavi sammelan*, we find that it is politicians who are the butt of all criticism. That is why this is a matter for introspection for each and every one of us. I even want to submit that the cartoons of R. K. Laxman and other very eminent cartoonists made during the last 12 or 13 years and also those in language papers are a telling and eloquent commentary on the way the people perceive us and the way the people feel about Parliament's functioning. That is why, I think, it was very rightly said by Azad Saheb that we must look into this aspect, the people's perception, apart from the aspect of leg-pulling which may be the result of intra-party and inter-party disputes and differences. That is what, I think, soul-searching is called for. Why have people begun to think that politics is only political chicanery, political self-aggrandisement and political victimisation? Why have the people begun to think like this? Why has politics become so personalised? This is a matter which needs our serious thinking.

Here, I want to submit, Sir, that parliamentary democracy is an instrument for achieving the objectives that we have. Those objectives are embodied in the Preamble of the Constitution, which is now supposed to be part and parcel of the Constitution itself. At one time it was felt that it was not part and parcel of the Constitution, that it was not an integral part of the Constitution. This is the vision which was placed before us. That is why I say it is an instrument. We have to judge how far we have succeeded in achieving those goals that were set for us through the effective tool, through the purposeful tool of parliamentary democracy, that was fashioned by the founding fathers of the Constitution.

Sir, parliamentary democracy, as has been said by many of my friends, including my senior colleague, Bhandariji, is of fundamental value. It has to be cherished for itself. That is why, as he said, we have to take note of any attack on parliamentary democracy from any side and on any part whether it is at the grass-roots' level or it is at the level of the States or it is anywhere else. This is the *summum bonum* of the freedom struggle that this country had initiated against high odds.

I also want to mention, Sir, that it is not only of fundamental value but it is also an instrument of nation-building. I do not want to go into the details of the subject. How far have we been able to use that instrument either to prevent the seeds of separatism or to eschew the seeds of casteism or creation of vote-banks, whatever may be the basic purpose? We need not go into that. And how far have we been able to use the instrument effectively for the basic purpose of social cohesion and nation-building? I would also like to submit that this is an instrument of economic development. A lot has been said about the economic development also. Why this disenchantment? Why this disillusionment? Why this criticism? Have we succeeded in finding this out after our discussing it for the last three days? That has been amply borne out during discussion as to how far we have succeeded in accomplishing the economic objectives that we placed before us, despite all the progress about which we talk so often.

I would also like to mention that this is also an instrument of social and psychological transformation of the people. it is the dignity of the people, equality of the people and so on. How far that kind of psychological and social transformation has been brought about in this country? And ultimately who is at fault for this? Not the Parliamentary democracy, but persons like me and others, who run this Parliamentary democracy and who have earned this odium,

this kind of pejorative connotation today that seems to be under strain. The other day I attended a seminar. When I mentioned a fact that the days of parliamentary meetings are getting reduced after Nehru's time, some people, very serious-minded intellectuals, quite seriously and not jocularly, said 'Chaturvedi Sahib, it is better that the whole thing is wound up.' This kind of psychology can not be ignored. This is something that we have to take note of. That is why, as I said, I do not want to quote at length the former Prime Minister. But, I would very briefly quote from his speech that he made about 12 or 13 years back. I think, this sums up an assessment of the way we have proceeded these years, despite all the achievements that we may have had. I quote:

> "They, (the people) are handicapped. On their backs ride the brokers of power and influence, who dispense patronage to convert a mass movement into a feudal oligarchy. They are self-perpetuating clique."

I quote another sentence:

> "Their life-style, their thinking or lack of it, their self-aggrandisement, their corrupt ways, their linkage with vested interests of the society and sanctimonious porturing are wholly incompatible with work among the people."

This is the situation which was assessed by a former Prime Minister a few years back.

I would again quote one or two more sentences:

> "There can be no protection if the fence starts eating the crop.

This is what has happened.

> "The fence has started eating the crop. We have got Government servants, who do not serve, but oppress the poor people and the helpless. the police, who do not uphold the law, but shield the guilty; the tax collectors, who do not collect taxes, but connive with those who cheat.... They have no work ethic; no feeling of the public cause, no involvement in the future of the nation, No comprehension of national goals, no commitment to the values of modern India. They have only a grasping mercenary outlook devoid of competence, integrity and commitment." Then he goes on to say and it is very relevant: "Corruption is not only tolerated, but even regarded as the hall-mark of leadership."

I think we must mark these words and think about what led him to come to this kind of a conclusion or assessment. These are the words, which I think have to be marked. Is it not equally applicable, if I may say so, to the Ministers and other Ministers in positions of political authority?

I would just finish by one sentence more, because that also seems to be relevant as was said.

It seems again to be of contemporary relevance, of complete interest even today and I quote:

> "Flagrant contradictions between what we say and what we do has become our way of life."

These are the brave words. But, have we followed them by suitable actions? It has been said that the law will take its own course which we hear very often. But boulders are placed to block and divert the course of law. This also we have witnessed and I do not want today to talk about it. I also do not want to talk about the alienation of the people in a democratic politics. If a security wall has come about, I do not think it is a wall of social security for the people, it is not an economic security wall for the people, but it is a security wall of the black cat commandoes and so on. The only communication of leaders with the people is from the bullet-proof glass booth or from a distance through loud-speakers. Nowadays one-sided dialogue takes place between the people and political masters. Is

that the way we can really strengthen democracy and achieve the objectives which we have set for ourselves? Somehow or the other they are missing.

Mr. Vice-Chairman, I cannot help mentioning Aurobindo Ghosh because the other day it was referred to by Dr. Karan Singh. In 1905, he wrote a letter to his wife, Mrinalini Devi just before the Maniktola case. He talked of three madnesses. I would like to mention only one of them, the love for the country for Bharat Mata. About whom he says, "I worship and so on." This was produced in the court. Most of his letters have been lost. He said, "For me it is not just a piece of land, not just a periphery, but the people, the Bharat Mata whom I worship." Again on August 15, 1947, when Mahatma Gandhi was asked for message in Calcutta when he went there to put an end to the holocaust that was taking place there, he said, "I have run dry." He refused to give a message to the All India Radio. All of us are aware of it. Aurbindo's birthday fell on the 15th August when asked for message on AIR. then, he said, "I have still five dreams." I would not like to quote it at length. He expressed both the pleasure, happiness as well as anguish in his heart about the partition. he said, "Probably that also will be undone in the course of time." He said, "I have still five dreams." I think those five dreams are still true for us. He goes on to say, "It depends on how Independent India we have conducts itself now." I am saying this because it is the perception of the people which is important. If we think that we are the representatives of the people, let us not delude ourselves. What we think is not true we can usually do the mutual back patting. What is the perception of the people? That is relevant. Here I will just draw your attention only without quoting. What Mahatma Gandhi has said in 1937 when the Congress Ministries were installed. All along, particularly in the last year of his life, three or four days before his assassination in Delhi, what he said about character, what he said about corruption in public life and so on. In 1921, what Shri C. Rajagopalachari had said had been published by Vidya Bhawan in his Jail diary. He said, "We are going to get Independence, but worried how we will use it." In the evening talks of Shri Aurobindo we find the same kind of thing, "What worries me is how we will use our Independence." Today morning we had a Member who was sworn in. She knows much more of Shri Aurobindo Ghosh than most of us here. That is why I just want to mention that this is something that we have to keep in view.

Sir, I do not want to go into the economic and political pathology or anatomy which have been discussed all along, but would like to mention a few points. One thing I cannot help mentioning is the analysis—not my personal analysis—done by many of the political commentators those who have worked on the Indian political system, from time to time. One of the things which had happened in this country at the time of Pandit Nehru's period was known to us and even the people have called it, "The democratic dictatorship." He was the person who always ensured that democratic norms were upheld. There are a number of instances. But ultimately, it is the 'one party say', 'one party dominance', which grew and led to the identification of the party with the government, of the government with the State, the State with the society and sometimes with the individual. The entire politics became personalised. And with what result? with the result that it subsequently led to intolerance, misuse of Article 356. I do not want to go into or give the instances or it or the aberration of the 'emergency' that took place. This is the kind of thing that we have to keep in view for future.

Considering the time factor, I do not want to go into the anatomy of the economic and political aberrations, though many of them need reckoning. But one factor is to be kept in view. In many matters, the decision-making is so slow, so fumbling, so halting—whether it is the question of economic reforms,

public sector, vulnerability of the weaker sections, the Scheduled Castes and the Scheduled Tribes. Who is responsible? I think it is not that parchment called the Constitution, but it is we who just tried to do things in a wrong way. Even now, a reference was made to the discriminatorry treatment of the Indian industry, particularly, the village and cottage industries. The Prime Minister's assurance was quoted by Mr. Das Gupta or Mr. Balanandan . why should this kind of a position arise? Here, I would like to mention that while the Constitution talks of equality, there are many glaring disparities between sections and sections, between states and states, between the other deprived sections of the society. And the regional imbalances are tremendously increasing.

I think we have talked a lot about the World Development Report, the Human Development Report and the UNDP Report also. There is the Population Action International which brings out the Human Suffering Index. I think it will be interesting for us to take it from the Library and look at the Human Suffering Index.

I am one of those who believe that in vital fields consensus has to be worked out. But working out consensus does not mean abdication of responsibility and shirking of what a particular government is supposed to do. I will only mention now about the land reforms aspect. It has been completely ignored and I think it has been put on the back burner.

About the social scenario also, I just want to refer to one or two things. The Social Renaissance Movement of the 19th Century made by Rammohan Roy, Ishwar Chandra Vidyasagar, Veeresalingam from Andhra Pradesh, Swami Dayanad from Gujarat and Ranade from Bombay. That had a particular momentum and that momentum seems to have exhausted itself. Now, 'satis' are not committed in rural areas. The cases mostly are now in the cities of the educated people. This is the kind of social reform movement now we have. Here, we pay lip-homage to the question of empowerment of women. A committee has been set up with our Deputy Chairperson. But when 50 per cent of the population are women, we failed to pass the Bill to give 33% representation, to give them the rights, to give them what we promised, what we committed. Where is the commitment? What has happened today? We relegate to background all the commitments that we make in the name of consensus, working out a consensus. One social critic, researcher, has observed that somewhere or the other, in India, a crime against a woman occurs every seven minutes; every 54 minutes, a women is kidnapped; and every 102 minutes, a dowry death takes place. This is the kind of social scenario that is prevailing in the country right now. Sir, many worse things are happening in Delhi and elsewhere. I do not want to go into them . This is just an indication as to what agenda lies for future. This is not a new blue print which has to be prepared afresh. This is just something which we have to do in reality and we have to realise the tryst with destiny and we have to redeem that faith.

Sir, I would like to point out that even the Supreme Court had to tell us what constitutes molestation of women. It should be our duty to do it. This is the kind of a situation in which we pay lip service. The SC/ST is a case of social inequality, social indifference and out right social oppression and this is the thing that we have to take into account.

Sir, I am one of those people who believe that amendment numbers 73 and 74 to the Constitution are wonderful amendments. But unfortunately, there are two things which I would like to point out. Firstly, I would like to refer to the way in which it was first taken up. In fact, it was as a result of the counter-blast because there was a demand from the States for more powers. Conclaves were being held from Kanyakumari to Kashmir that there should be greater devolution of power to the States. So, I think, the

whole process became ineffective in the beginning. Unfortunately, the legislative framework that has been worked out by the Parliament, has not been properly implemented. That has not been properly developed through a legislation in a number of States, including the State to which I belong. What is this tall talk of no devolution of power because with the empowerment of democracy, there has also to be the enrichment of local bodies and States, there has to be transfer of resources. But except one or two States, unfortunately, most of the States have failed to do this because this new system is considered a parallel source of authority and power by the parliamentarians to which they did not agree.

So far as primary education is concerned, this is an area concerning the State and is an area of darkness. Somethings was said by Mr. Jitendra Prasada about education this morning. How can you have a right to primary education when the universalisation of primary education, which was supposed to be done in ten years, has not been done so far? Well, the States suffer from paucity of resources. Basically, this work is that of the panchayats and the municipalities, who are completely handicapped for want of resources. How will you tackle this problem? We are just paying a lip sympathy to the whole thing. Just a few minutes back, I referred to the question of credibility of the Parliamentary institutions which is at the lowest ebb. I don't want to go into details. But the nexus of crime, politics, business and economic buccaneers, business, mafia and the muscle power, who mutually provide patronage and protection, is worthy of serious consideration. We always make the promises that we are doing something. The Vohra Committee report is there and many things were known before that report. But what action has been taken? On the other hand, I can give sixteen or seventeen examples where the officers, who tried to tackle such cases, have been transferred or shifted for one reason or the other. I have got a list of those cases. This is something which all of us in this year must take note of. It has been said that politics has been criminalised. yes, we always say that politics has been criminalised. What would be the public perception? They see kidnapping, they see how the rule of law is being observed in this country and so on. It is not that the politics has been criminalised. In fact, the crime has been politicised. Both crime and politics have been commercialised.

4.00 P.M.

It is done with a money motive, with a motive of pecuniary gains. That is why we have to do something in this regard. I am also one of those people who support the citizens' duties. Now there is a complete chapter on it. Why is this chapter not being used? Why don't the people know about it? Dr. Karan Singh has mentioned about it. This is something which we have to think about. The words socialism and secularism were introduced into the Constitution during the Emergency. This chapter was also introduced during the Emergency through an amendment, with the result the people do not know about it. That is why the hon. Speaker in the other House talked of the second freedom struggle. I thought the freedom struggle was over sometime back when many of those who are sitting here were behind the bars. What I am told is that the second freedom struggle was Jayaprakash Narayan Movement. Probably, in this 50th year of our independence, we must think of a new liberation movement. We need not give them numbers. We should do something so that the coming generation may really feel that we have discharged our responsibilities. I don't want to indulge in parrot-like repetition of the slogan of secularism. Day in and day out, whether there is an occasion or not, we use it. This is something like "crying wolf" so that you can just gather the poor sheep in your fold, I think the sheep are also getting wiser and cleverer now. That is why this hollow slogan has no particular purpose.

Mr. Vice-Chairman, I will make two comments and resume my seat. One is regarding political corruption at high places. I don't want to go into that in detail except to point out one thing. Mr. Mohan, the ideologue of the ruling Janata Dal, has written an article, I think, in *THE INDIAN EXPRESS* recently. Many of the constituents of the ruling group have expressed themselves as to why many of the cases of corruption are not followed. Is it the price for survival? If not, what? There is a list of corruption cases, from fodder machines to fodder scam. There is a big list. Mr. Gurudas Das Gupta mentioned about the securities scam and so on. It is not my purpose to relate them. I think something concrete has to be done and not just play gimmicks at different times because the people are getting an idea that these political parties and politicians themselves are the conmen. They are the *pindadaris*, the freebooters, the economic buccaneers. So, this should be addressed. We have a right and we want these things to be done.

The second thing is this. All the important issues, the right to information, the repeal of the redundant sections of the existing Official Secrets Act, the Lokpal Bill, electoral reforms including the negative vote, which was a long time back advocated by the present Chairman, of this House, should be taken into account. Why do we feel shy? All the institutions have got denigrated.

A reference was made to the judiciary. The judiciary collapsed during the Emergency. The other day in a particular seminar both the hon. Prime Minister and the Chief Justice of India were present and certain comments were made about Judiciary. The Chief Justice of India very clearly and categorically mentioned that all this, called judicial activism had happened because of inertia or indifference of the executive. This is an issue which we have to take into account. It is pointed out that the Constitution envisages a harmonious relationship between the three wings. The way in which these institutions are being ignored is something very painful.

The UPSC reports used to be discussed in this House. We do not know what happened to them. Nothing has happened. So far as Zonal Councils are concerned, the other day the Home Minister himself said that they were all dead. He is trying to revive them. So far as the Inter-State Council is concerned, some life has been breathed into it. But what are the results? We have yet to know. Then a National Security Council was set up. A number of things were promised about the remodelled National Security Council. Many times by the present Prime Minister from this side of the House raised the issue. But what has happened to the National Security Council? We are yet in the dark. One can go on just like this. Sometimes, even the credibility of statements that are made is questionable. I think there is no vision and coordination so far as the defence policy is concerned. I would just say a word about administration. I think it is directionless. It is of no use just condemning it. You can go on breast-beating and also criticising the bureaucracy all along. What have we done to the Administrative Reforms Commission Reports? What do we do to the Estimates Committee Reports on various departments or other reports that are submitted from time to time? That is why we only criticise it. My only submission is this. You have to be fair to the services and then you have to be firm. If you know how to take work from them, you can certainly take work from them. If you don't have any sense of direction, obviously you cannot control them.

Now a lot has been said about ethics. I don't want to go into all the details. But I think it is very simple. It is not something of metaphysics or philosophy. There are three simple things that are required to be done. One is transparency in our public conduct and behaviour. The second is the *talisman* that Gandhiji gave us as the yardstick of

decision-making—to recall to your mind the face of the poorest of the poor. The third thing is, do unto others what you want to be done to you. I don't think there is anything beyond it so far as the code of ethics is concerned. An Ethics Committee has been set up. You may have any kind of agenda—you also had perspective plan and so on—unless you have the right perspective, all those things go away wherther it is perspective plan or a new agenda that you work out. This is the time when we have to decide where do we go from here. The travails of misgovernance from which the people are suffering have been identified. We have to see to it that they are attended to at the earliest. The moral legitimacy must accompany and must underline the constitutional authority. If moral legitimacy is not there, if there is cross-talk and if conflicting statements are made by various constituents of the Government, then that bumbling, that ineffectual Government may beat luminous wings, but that will be in vain and fruitless. That is why it is necessary to see how we move from this kind of a situation to a crime-free and a crime and corruption-free and an equal and egalitarain society.

We have to see how we can transform 'Swaraj' into 'Suraj'—how we can really transform and translate our independence into good governance of people. There is a phrase—good governance for a civil society'. Phrases are so much in vogue and in use today. I think it is very important. I would like to say that the celebration of 50 years of Independence should not be an affair just for a week or 10 days and then nothing comes out of it. If we want to serve the purpose of what we are doing, then the Golden Jubilee celebrations should be purposeful and perpetual, which provide a sense of fulfilment and it should be a continuing celebration for the people in their day-to-day life and also a matter of joy for them forever. Thank you.

श्री संजय निरूपम (महाराष्ट्र): सर, मेरा एक सजेशन है।

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Usually we do not take point of order in this special session.

श्री संजय निरूपम (महाराष्ट्र): सर, मैं सदन के माध्यम से एक सजेशन रखना चाहता था। यहां बहुत लंबे-लंबे भाषण हो रहे हैं। मैं सजेस्ट यह कर रहा हूं कि कम से कम समय में सदस्य अपनी बात करें।

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): No, he has taken his party's time. (*Interruptions*) No, no, Mr. Chaturvedi has taken his party's time.

श्री संजय निरूपम (महाराष्ट्र): सर, मैं इसके बाद के लिए कह रहा हूं।

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): I cannot restrict them as long as they take their party's time. He will consume the time of other parties. I cannot restrict him. So he is within his party's time.

श्री जनेश्वर मिश्र: बहुत बहुत धन्यवाद, उपसभाध्यक्ष जी। सबसे पहले तो मैं इस सदन से माफी मांगूंगा क्योंकि कुछ दिनों से मुझे खुलकर बोलने की आदत छूट गई है, लेकिन आज मैं कोशिश करूंगा कि यह भूल जाऊं कि मैं मंत्री भी हूं।

महोदय, आजादी की लड़ाई में जो हमारे लोग शहीद हुए, पहले तो मैं उनको श्रृदांजलि अर्पित करता हूं। अपने पुरखों को और अपनी पुरानी कमाई को याद करने का मानव स्वभाव है, लेकिन मैं अभी यह समझ नहीं पाया कि इतने बढ़िया रूप में यह सदन बहस कैसे कर रहा है। क्या कल के बाद सदन बैठेगा तो वह इतना ही बढ़िया और मीठा-मीठा बोलने वाला होगा या फिर पुराने रंग पर आ जाएगा। मैं जानता हूं, कल की बात कल वहां आएगी क्योंकि पार्लियामेंट आम जनता के दुख-दर्द का आइना है। सड़क पर, गांव में लोगों में तनाव होगा तो पार्लियामेंट में भी तनाव होना चाहिए, ऐसा नहीं कि आइने में गलत किस्म की तस्वीर आ जाए। मैं उसको बुरा नहीं मानता, चाहे इस पक्ष से तनाव आए या उस पक्ष से तनाव आए। इस समय तो समाज इतना बिगड़ा है, उपसभाध्यक्ष जी, कि आदमी ही नहीं लड़ रहे हैं बल्कि जिन पुरखों का हम नाम ले रहे हैं उन पुरखों की मूर्तियां भी लड़ रही हैं। कहीं कालिख पोती जाती है, किसी मूर्ति पर जूता चलाया जाता है, किसी का हाथ

तोड़ा जाता है। कल्याण की मूर्ति ने क्या गुनाह किया है? यह हम समझ नहीं सके। कितना तनाव है। सालगिरह के अवसर पर हम थोड़ा सा मिठास घोल दें वातावरण में और यह तसल्ली कर लें कि संसदीय लोकतंत्र के लिए हमने बहुत बड़ी उपलब्धि हासिल कर ली है, तो मैं निजी तौर पर इसको उपलब्धि नहीं मानता हूं। समाज लड़ रहा है और हम उस समाज के दर्द को भूलकर मिठास घोलने का प्रयास करते रहें, हमने निजी तौर पर इसको अपने जीवन में कभी पसंद नहीं किया, चाहे सरकार में रहे हों या संसद में या मामूली सड़क पर रहे हों।

महोदय, अब मैं अपने विषय पर आ रहा हूं वैसे तो मैं निजी तौर पर लोकतंत्र को एक ही शब्द मानता हूं, लेकिन पिछले दिनों जयप्रकाश नारायण जी जब समग्र क्रांति का आंदोलन चला रहे थे तो वह इसका शब्द-विन्यास बहुत करते थे। वह कहते थे कि एक लोक है और दूसरा तंत्र है। यह वह बोलते थे, इस शब्द को मैं उनके भाषणों में सुनता रहता था। मैं तो मानता था, मेरी अवधारणा थी और आज भी है कि लोकतंत्र एक शब्द है, लेकिन जयप्रकाश जी जब लोकतंत्र शब्द को दो शब्द बनाते थे कि एक लोक है और दूसरा तंत्र, तो मैं उसको बहुत बारीकी से सोचने की कोशिश करता था। यह सच भी है कि लोकतंत्र में दो शब्द हैं, लेकिन दोनों मिलकर एक है। यह खूबी होती है मानव स्वभाव की कि जो तंत्र होता है, वह लोक पर हावी होने की कोशिश करता है और सच तो यह है कि हिन्दुस्तान में सन् 47 के पहले तो तंत्र ही लोक पर हावी रहा, 1947 के बाद भी यही अहसास पाया है और जब मैं कह रहा हूं सन् 47 के पहले, तो मैं केवल अंग्रेजी राज के बारे में नहीं कह रहा, उपसभाध्यक्ष जी, बल्कि जब से हिन्दुस्तान बना तब के बारे में कह रहा हूं, आर्यावर्त भारत खंड तब से, तब से तंत्र लोक पर हावी था। आम जनता को कोई मतलब इस देश की बनावट से नहीं था, उसकी आजादी से नहीं था। कोई एक राजा होता था, वही राज करता था, वही देश चलाता था, वही देश बनाता था, वही देश बचाता था। फिर उसका बेटा आ जाता था, वह देश बनाने, बचाने और चलाने लगता था। कोई हमलावर कहीं से आया और उसकी पलटन जीत गई तो वह देश चलाता था, बचाता था, बनाता था; कभी लोक को मतलब नहीं था इससे पहली मर्तबा हिन्दुस्तान में आजादी की लड़ाई का जब बिगुल बजा, बहुत से लोगों ने कुर्बानियां भी दीं और यह माना था कि अगर मुल्क आजाद होगा तो सब लोग मिलकर के इस मुल्क को चलाएंगे। लोकतंत्र में लोक देश को चलाएगा। यह भूख अगर थी गांधी जी के जमाने में ज्यादा सुभाष चन्द्र बोस के जमाने में ज्यादा, चन्द्रशेखर आजाद और तिलक के जमाने में ज्यादा कि मुल्क आजाद होगा तो सभी मिलकर देश को चलाएंगे, उसको बचाएंगे, उसको बनाएंगे। इत्तेफाक से आजादी ठीक समय पर मिली। अगर सन् 42 में भी आजादी मिल गई होती, सन् 43 में भी मिल गई होती तो हिन्दुस्तान की आम जनता, जो सड़क पर कूदकर के लड़ी थी, उसको यह विश्वास हो जाता, सभापति जी, कि हमने जो लड़ाई छेड़ी, कुर्बानी दी, उसके बदले 43 में आजादी ले ली, अब हम मिलकर चलाएंगे। लेकिन अंग्रेज चालाक था। उसने मुल्क को काट-छांटकर, तोड़-फोड़कर भीख किस्म की आजादी कटोरी में, तश्तरी में रसगुल्ले की तरह हमको दे दी। वह संतोष जनता की कुर्बानी को नहीं मिल सका। उसके बाद जब कुर्सियां आईं, हिन्दुस्तान की जनता ने मान लिया कि वोट के दिन हमको वोट देना है फिर पांच साल के लिए फुर्सत। आजाद साहब अभी कह रहे थे कि वोट के दिन खूब लड़ लो, पांच साल तक राज चलाएंगे। लगता है कि वोट जो पांच साल पर, दो साल पर या तीन साल पर आता है वह कोई अफीम की गोली है, जिसको खा लिया जाए और पांच साल तक जनता सो जाए। यह लोकतंत्र के लक्षण नहीं हुआ करते। वोट लोकतंत्र में अफीम की गोली नहीं हो सकते कि जनता हमको चुनकर यहां भेज दे सरकार बनाकर और चुपचाप बैठी रहे, सो जाए। अगर यह परम्परा चल पड़ी तो यह लोकतंत्र तानाशाही में बदल जाएगा।

सन् 52 से पहले, 62, 67 तक एक ही जमात के लोग लगातार कुर्सी पर रहे, वही लोग आज हमारे मित्र हैं, जमकर बैठे रहे। हम लोगों ने खतरा महसूस किया कि अगर एक ही तरफ के लोग लगातार कुर्सी पर बैठे हैं, मेरा विरोधी दल, उनकी राय से हमारी राय लड़कपन में सभी नहीं मिली होगी, लेकिन हमने कहा कि ये लोग इकट्ठे बैठे हुए हैं, चलो मिलकर के इनको हटा दिया जाए, क्यों विरोधी मतों का बंटवारा किया जाए। आज भी कांग्रेस पार्टी के भाई लोग कहते हैं कि तुम गैर कांग्रेसवाद से ग्रसित हो, मोहित हो, आज यह सही नहीं है। हमारे मन में गैर कांग्रेसवाद जैसी कोई भी चीज़ नहीं है। क्योंकि एक ही शक्ति अगर कुर्सी पर बैठी रह जाए तो खतरनाक हो सकती है, इस बात को केवल महसूस किया था, मुझे कोई कांग्रेस से घृणा नहीं। इस समय जो लोग विपक्ष में बैठे हैं, समय के हिसाब के उन लोगों की नीतियां ऐसी हैं कि अगर वे कामयाब हो गए तो देश टूट जाएगा। इसलिए हम कांग्रेस पार्टी के मित्रों से भी कहते हैं कि आओ मिल करके इन सबका मुकाबला किया जाए। यह राजनीति की रणनीति कहलाया करती है। सन् 1962 तक

जो लोग कुर्सी पर बैठे थे, 1967 के जमाने से सूबों में उनकी कुर्सियां खिसकने लगी थीं और 1977 आते-आते बिल्कुल खिसक गई। किसी को कुर्सी से हटाना मेरा मकसद नहीं हुआ करता है और न किसी को कुर्सी पर आने से हम रोकना चाहते हैं।

महोदय, अगर हिंदुस्तान के लोकतंत्र में कोई सबसे बड़ी उपलब्धि है, तो वह उपलब्धि है 1977 की जब हिन्दुस्तान के आम आदमी ने महसूस कर लिया कि जिस दिन वोट के बक्से में मैं वोट डाल दूंगा अंगुली में काली रोशनाई लगाकर तो दिल्ली पलट जाएगी, लखनऊ पलट जाएगा, पटना पलट जाएगा। अगर यह उपलब्धि हम याद नहीं रखेंगे लोकतंत्र को याद करते समय, लोकतंत्र की परिभाषा देखते समय तो हम थोड़ी मुश्किल में पड़ जाएंगे। यह जरूर याद रखना होगा। आज हम सत्ता में हैं लेकिन हिंदुस्तान कि जनता हमें भी पलट सकती है। उसको एक आदत पड़ गई है। उसने दो-तीन बार पलट किया है। जब हिंदुस्तान बना था, तब उसे यह आदत नहीं थी। आज हिंदुस्तान की जनता शेर है। पहले उसको गीदड़ बनाकर रखा गया था। जब से मुल्क बना, तब से वह गीदड़ थी, आज वह शेर हो गई है। पहली मर्तबा शेर को खून का चस्का लग गया है कि अगर अंगुली में काली स्याही लग गई तो दिल्ली से लेकर लखनऊ, पटना सब कुछ बदल जाएगा। यह अहसास जिंदा रहना चाहिए भारतीय लोकतंत्र की स्वस्थ जिंदगी के लिए, यही मेरा निवेदन है।

आप लोग तो रामभक्त हैं। आप जानते हैं कि राम की पत्नी सीता जब लंका से लौटकर आई तो समाज के एक आखिरी आदमी, एक धोबी ने उन पर अंगुली उठा दी। तो राजशाही में भी यहां लोकतंत्र होता था लेकिन आज हम जिस व्यवस्था की तरफ जा रहे हैं उसमें दोष कब आया? जिस दिन यह लोकतंत्र स्थापित हुआ, उसी दिन वह अपनी पटरी से खिसक गया। क्या कोई भी लोकतंत्र लोकभाषा के अलावा भी किसी भाषा में चला करता है? दुनिया में कहीं आपने सुना है कि 70 सैकड़ा, 80 सैकड़ा, 85 सैकड़ा लोगों की जो भाषा है, उस भाषा में लोकतंत्र का काम न चले और केवल 10 सैकड़ा, 12 सैकड़ा, 15 सैकड़ा लोगों की भाषा में चले?

हिन्दुस्तान का लोकतंत्र जिस दिन स्थापित किया गया भाषा के सवाल पर उसकी स्थापना होनी उसी दिन खिसक गई। जब हम गंभीरता से बहस करते हैं तो इस मुद्दे को दिमाग में रखिएगा, तंत्र की भाषा बन गई, लोक की भाषा नहीं रही। जयप्रकाश की भाषा नहीं रही, तंत्र की भाषा विदेशी भाषा हो गई कि लोक चला गया दूसरे चक्कर में और तब से जो इसका खिसकाव शुरू हुआ है तब से कई जगह कैसे-कैसे इस पर बहस करें तो बहुत लम्बी बहस चल जाएगी। उपसभाध्यक्ष जी, लेकिन यह खिसका है कई मुद्दों पर, कई जगहों पर। वह तो हमने पहले गिना दिया उसको दोहराऊंगे नहीं। लगता था कि लगातार जमा रह जाएगा। फिर धारणा बनने लगी, आजकल भी बन रही है। बगल वाले सदन में हमने एक नेता का भाषण सुना। आजकल हम किसी के खिलाफ बोल नहीं रहे हैं, कसम खाए हैं कि हम किसी के खिलाफ नहीं बोलेंगे बहुत बढ़िया बात होगी।(समय की घंटी) बोलते-बोलते उन्होंने कह दिया कि यह सरकार अब कितने दिनों की मेहमान है। अपनी राजनीति आदमी ने बोल ही दिया। ऐसा नहीं है कि नहीं बोलते। बढ़िया बोलने की कसम के बावजूद जीभ जिस दिशा में हिलने की आदि रहती है वह हिलती ही रहती है। मैं बहुत बहस नहीं करूंगा, उपसभाध्यक्ष जी ने घंटी भी बजा दिया है। लेकिन इतना ही कहूंगा कि कई बातों पर हम खिसके हैं। उन खिसकाव को हमने बता दिया कि इतना बिगड़े हैं कि मूर्तियां तक टकरा गई। इसमें सबसे ज्यादा शिकार गांधी जी हुए हैं। जिस गांधी जी के नाम पर आजादी मिली थी, जिसकी रहनुमाई में आजादी मिली थी। 50 साल के दौरान गांधी कितने अपमान के शिकार हुए हैं, इसका भी लोकतंत्र की चर्चा करते समय हिसाब कर लीजिए। आजादी मिलते ही लोकतंत्र भी ठीक से स्थापित नहीं हुआ था तब तक गांधी को गोली से उड़ा दिया गया और आज तो पता नहीं गांधी के साथ क्या-क्या हो रहा है। गांधी केवल भारत के ही नहीं सारी दुनिया के और मानवता के सारेमानव समाज के लिए एक हिमालय पहाड़ जैसे व्यक्तित्व का एक नाम है। अगर जनेश्वर मिश्र हिमालय पहाड़ को खुरपी लेकर खोदने लगे और चतुर्वेदी जी, आप पूछे तो क्या कर रहे हो तो हम कहें कि हम हिमालय पहाड़ को गिरा देना चाहेंगे तो आप यही कहेंगे कि जनेश्वर मिश्र पागल है। बहुत से लोग खुरपी लेकर गांधी को खोद रहे हैं। लोकतंत्र में गांधी को 50वीं सालगिरह के मौके पर जितना भी याद किया जाए वह कम कहलाएगा। किसी की मूर्ति कहां लगनी है, कहां नहीं लगनी है इस पर बहस नहीं हो रही है। जो नेता जितना बड़ा है हम अपने कंधे पर उठाकर के बड़ा नहीं बना सकते और जो लोग भी मूर्ति लगाकर के कंधे पर उठाकर बड़ा बनना चाहते हैं उनसे इतना ही कहेंगे कि नेता की हैसियत तो अपनी जगह पर है तुम्हारे कंधों से बड़े नहीं हो सकते और यह मत किया करो। हम जो बात कर रहे थे कि चार बार, पांच बार जनता ने सत्ता परिवर्तित किया। इसमें भी एक

रोग लग गया। रोग यह लगा कि अब कभी भी सत्ता परिवर्तन या राजनीति परिवर्तन होने लगता है तो मुख्य रूप से परिवर्तन लहर के नाम पर हुआ करता है। लोग बोलते हैं कि वेव आ गई, लहर आ गई। भारतीय लोकतंत्र को लहर का रोग लग गया है। लहर जब आती है तो जैसे बच्चे जो लट्टू को नचाते हैं जो बार-बार उसी तरह से एक नोक पर नाचता रहता है उसी तरह से लहर एक नोक पर, एक मुद्दे पर, किसी जमाने में गरीबी हटाओं के मुद्दे पर, किसी जमाने में एमरजेंसी खत्म करो के मुद्दे पर, किसी जमाने में बोफर्स के मुद्दे पर यानी एक मुद्दे पर लट्टू नाचने लगता है। खेत-खलिहान, कारखाना, बच्चों की नौकरी, तालीम, दवाई इसके बारे में कोई बहस चुनाव के मौके पर नहीं होती। भारतीय लोकतंत्र को लहर का रोग छू गया है, एक ही सवाल पर कुल मिलाकर परिवर्तन होता है। कहीं गरीबी हटाओं को लेकर के, लट्टू नाचता है जैसे एक नोक पर वैसे ही हमारा चुनाव नाचने लगता है। पिछली बार लहर नहीं आई।

इसलिए किसी को साफ बहुमत नहीं मिला। कोई 12-13 दिन रहा-सब लोग कहते हैं कि तुम भी जल्दी चले जाओगे। कहते रहते हैं, यह अपनी-अपनी थिंकिंग होती है, वह लोग बोलते रहते हैं। लेकिन यह लहर का रोग है क्या? अगर वाकई बुनियादी परिवर्तन के सवाल पर जनता के बीच में राजनेता नहीं जाएंगे, उनके बारे, उनकी खेती, उनके दुख-दर्द, उनके कारखाने, उनके बच्चों की पढ़ाई, उनके स्कूल, उनकी दवाई के बारे में बहस करके वोट नहीं लेंगे, तो एक लहर पर वोट चलता रहेगा और तब तक यह बात करना बेकार है कि हम लोग गांधी जी के बताए हुए रास्ते पर चल रहे हैं। गांधी जी के बताए हुए रास्ते पर चलने के लिए हम 50 साल में ही आधे से ज्यादा भटक गये हैं। अब जो हम लोग सत् वचन बोल रहे हैं, इस सत् वचन से जो रास्ते बनेंगे, कितने दिनों की पीढ़ी के लिए वह प्रेरणादायक होंगे, हम नहीं कह सकते। अहम हिस्सेदारी जो जनता की बड़ी, वही हमारा सवाल है। आम आदमी आज निकल पड़ा है लेकिन आम आदमी रोज तो नहीं निकल सकता। 90 सैकड़ा 95 सैकड़ा आदमी ऐसे हैं जिनको फुरसत नहीं है कि अपनी रोटी जुटा सकें और दोनों वक्त खा सकें। 40 सैकड़ा लोगों के घर में लकड़ी के दरवाजे नहीं हैं। एक बार चौधरी देवीलाल विश्वनाथ प्रतापसिंह के चुनाव में गये और कहा कि सबसे गरीब से गरीब दिखाओ। देखते-देखते एक झोपड़ी दिखाई दी। वहां एक पाव भी आटा नहीं था। पूछा तो उन्होंने कहा कि बेटा शाम को कमाकर आएगा तो कुछ खरीदा जाएगा, उससे रोटी बनेगी।

लोक सभा में और संसद में केवल दो बार गरीबी के बारे में बात सुनी है। एक बार गाजीपुर के एम॰ पी॰ वे विश्वनाथ सिंह गहमरी, नेहरू साहब के जमाने में उन्होंने बहस छेड़ी थी कि हिन्दुस्तान का आदमी, खलिहान का गोबर, जो बैल गेहूं खाता है, उस गोबर में गेहूं आता है, उस गोबर को धोकर गेहूं निकालकर रोटी खाता है। इस पर पंडित नेहरू भी कांप गये थे। एक बार गरीबी के बारे में बहस डाक्टर लोहिया ने पार्लियामेंट में चलाई थी। उन्होंने कहा था कि हिन्दुस्तान 36 करोड़ लोगों का देश है। उसमें से 27 करोड़ आदमी केवल तीन आने पैसे पर गुजर कर रहे हैं। क्या हम संसद में इस पर चर्चा नहीं करेंगे कि इस समय देश में कितने करोड़ ऐसे आदमी हैं जिनमें एक आदमी डेढ़ रुपये या दो रुपये रोज पर अपना गुजर-बसर कर रहा है? यह बहस अगर नहीं करेंगे तो वह गरीब आदमी कैसे समझेगा कि हमारे चुने हुए प्रतिनिधियों की संस्था हमारी संस्था है? इसमें ठीक से बहस होनी चाहिए। दूसरी तरफ एक प्रवृत्ति चल चुकी है, मजदूरों की यूनियन, किसानों की यूनियन, कर्मचारियों की यूनियन, विद्यार्थियों की यूनियन। उनको कहा जाता है कि तुम राजनीति से दूर रहो, तुम्हारा काम केवल पढ़ना लिखना है, कारखाने चलाना है, खेती करना है, तुम यूनियनबाजी मत करो, राजनीति मत करो। फिर राजनीति कौन करेगा? थोड़े से मुट्ठी भर राजनेता? याद रखिए कि बड़ी से बड़ी राजनीति हो, बड़े से बड़ा रास्ता हो, बड़ी से बड़ी कला हो, अगर थोड़े से लोगों के हाथ में सिमट जाया करती है तो उसमें विकार आते हैं और वह भ्रष्ट हो जाती है। आज राजनीति से संपूर्ण समाज को अलग रखने की साजिश चल रही है। अधिकारियों तक को अधिकार नहीं है, किसी को नहीं है। राजनीति केवल हम ही करेंगे, आम जनता नहीं करेगी, ऐसा सोचा जाता है। मेरा ख्याल है कि इन सबको संगठन बनाने की छूट देनी चाहिए। इनमें जनतांत्रिक चरित्र पैदा करना चाहिये हम लोग भी राजनीति में डाक्टर लोहिया और मार्क्स को पढ़कर नहीं आए हैं। अपने छोटे से कालेज में यूनियन बनाई और राजनीति में आ गये। कौन जानता था कि आज वह पेट्रोलियम मिनिस्टर हो जाएगा जो बचपन में कालेज में यूनियन बना रहा था। कोई न कोई तो बढ़ता ही है, सब नहीं बढ़ते लेकिन प्रतिभाएं.... (व्यवधान)....

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Mr, Mishra, you have taken eight minutes extra. You

have one more speaker from your party. Please conclude. Your party has 16 minutes. You have already taken eight minutes extra. Please conclude.

श्री जनेश्वर मिश्र: महोदय, मैं दो मिनट में समाप्त करता हूं। यह जान-बूझकर मैं अपना दर्द कहता हूं। इसलिए सबको हिस्सेदारी की छूट होनी चाहिए लेकिन नेगेटिव वोट पर नहीं, लहर के वोट पर नहीं। यह लहर का रोग सन् 1942 में लग गया था। इसके लिए अपने को दोषी नहीं मानते हैं। उसके पहले गांधी जी रचनात्मक राजनीति के पक्षधर थे लेकिन जिस दिन मुम्बई में उन्होंने अंग्रेजों से कहा कि भारत छोड़ो, तो अंग्रेजों ने कहा कि अगर हम छोड़ जायेंगे तो तुम क्या करोगे? उन्होंने कहा कि अब हम कुछ भी करें, तुम भारत छोड़कर जाओ। राजनीति को जब कभी भी निगेटिव रोग लग जाता है तो हमने देखा है कि भीड़ सड़क पर उमड़ करके आ जाया करती है। आप लोगों ने मस्जिद तोड़ने के सवाल पर जो रोग लगाया है वह निगेटिव रोग है। भंडारी जी हम पर बेमतलब में आरोप लगा रहे हैं कि हम लोग गैर-हिन्दुवादी हैं, हिन्दू विरोधी हैं। हमारी सोच है कि समाज में जो कोई भी कमजोर हो, उसको विशेष दर्जा मिलना चाहिए, उसकी सुरक्षा का विशेष इन्तजाम होना चाहिए। तादाद के हिसाब से अल्पसंख्यक लोग हम से कम हैं। हम लोगों से मुसलमान, ईसाई, सिख सभी तादाद में कम हैं। हम जरा भी तेज आंख करके उनकी तरफ देखेंगे तो उनकी रूह कांपने लगेगी। इनकी सुरक्षा के बारे में अगर हम इनकी बगल में खड़े हो जायें तो हम न अपने को हिन्दुवादी कहते हैं और न गैर-हिन्दुवादी कहते हैं। हम दलितों की बगल में खड़े होते हैं, हम महिलाओं की बगल में खड़े होते हैं, बहने तो यहां नहीं हैं, पर हमने तो यही घोषणा कर दी थी कि 33 फीसदी रिजर्वेशन कुकिंग गैस में हम महिलाओं के लिए करने जा रहे हैं, उनको और कहीं रिजर्वेशन मिले या नहीं मिले। वे मर्दों के मुकाबले में कमजोर होती हैं और पिछड़े कमज़ोर होते हैं अगड़ों के मुकाबले में। अगर हम उनकी बगल में खड़े हो जाते हैं तो कोई गुनाह नहीं करते हैं क्योंकि सामाजिक अधिकार के मामले में पिछड़े लोग कमजोर हैं। हम उनके साथ खड़े होंगे क्योंकि यह हमारा चरित्र है, हमारी राजनीति की घुट्टी में यह सिखाया गया है। हम चाहेंगे कि आपका भी यही चरित्र बने। अगर आपका भी यही चरित्र बन जाएगा तो कल के बाद सदन में जो कोई भी मुद्दा बहस के लिए आएगा, मेरा ख्याल है कि इतने ही मीठे वातावरण में हम लोग सारे मुद्दों को मिल-बैठकर के तय कर लेंगे। लेकिन यदि मन में कड़वाहट मुद्दों पर रहेगी, सोच पर रहेगी तो हम उसको हल नहीं कर पायेंगे।

हम जानते हैं कि मंडल कमीशन का जब हम लोगों ने समर्थन किया था तो कई लोगों ने कड़वाहट कर ली थी। हम जानते हैं कि फैजाबाद की एक मस्जिद के सवाल पर जब हम सड़क पर आए थे तो कई लोगों ने कड़वाहट कर ली थी। लेकिन क्या यह सच नहीं है कि बिहार के भोजपुर जिले में किसी शिव मंदिर पर कुछ हरिजन, अभी चार-पांच दिन पहले, पूजा करने जा रहे थे तो उनको पीट कर भगा दिया गया। सन् 1951 में हमारे नेता श्री राज नारायण काशी विश्वनाथ मंदिर में हरिजनों को लेकर के गए थे तो उनकी वहां पर पिटाई हुई थी, दाढ़ी नोची गई थी, बाहर फैंक दिया गया और हरिजनों को मारा गया। उस समय पंत जी थे। हम लोग उस समय लड़के थे और हल्ला मचाते थे। उस समय छुआछूत विरोधी कानून नहीं था। क्या आज भी वही चलता रहेगा? सन् 1952 से हम सन् 1997 तक उसी जगह पर खड़े हैं। आज हम आजादी की 50वीं साल गिरह मनाने जा रहे हैं तो क्या हम दलितों के सवाल पर इस सदन में गम्भीरता से बहस नहीं करेंगे, ऐसे सवाल पर क्या सदन एकमत नहीं होगा? अगर एकमत नहीं होगा तो यह 50वीं साल गिरह एक ढकोसला बनकर रह जाएगी। कुछ मुद्दे तो ऐसे बनाइये जिन पर हम सब लोगों की एक राय बन जाये? अगर कुछ मुद्दों पर एक राय बन जायेगी तो आपके मन में और हमारे मन में अल्पसंख्यकों के लिए, बहुसंख्यकों के लिए कोई कड़वाहट नहीं होगी। अभी भी यह कहना गलत होगा कि कुछ लोगों के मन में अल्पसंख्यकों के लिए, दलितों के लिए, पिछड़ों के लिए, महिलाओं के लिए कुछ कड़वाहट है। यह कहना गलत होगा या सही होगा यह तो आप आंकिएगा या सदन आंकेगा। कुछ मुद्दों पर हम एकमत हुए हैं और कुछ मुद्दों पर एकमत नहीं हुए हैं। लोकतंत्र की एक ही खूबी है कि हम अपनी बात पूरी ताकत से आखिरी दम तक आपको समझायें और पूरी ताकत का इस्तेमाल करके अपनी बात को समझायें। लोकतंत्र का यह एक लक्षण है और अगर अपने बड़े से बड़े विरोधी की बढ़िया बात सामने आ गई तो उसे समझने का धीरज लोकतंत्र का दूसरा लक्षण है। पंचायती राज के दो ही लक्षण होते हैं कि हम अपनी बात खुलकर के आपको समझायें और आपकी बात को समझने का धीरज रखें। अगर यह होगा तो फिर कभी कड़वाहट नहीं आएगी लेकिन अगर नहीं रहा तो मैं इतना ही कहूंगा कि हम लोगों ने जो यहां पर बहस की है वह चार दिन की चांदी के अलावा कुछ नहीं है। इस बहस को अब जल्दी समाप्त करा देना चाहिए, कुछ और

सदस्यों को बोलना है।

हम भी बोले है और बोले हैं तो ऐसे ही बोले हैं जैसे कुम्भ के मेले में करपात्री जी महाराज का मैं भाषण सुनता था, प्रभुदत्त ब्रह्मचारी जी का सुनता था, वैसा ही लग रहा है उस सदन में और इस सदन में कि सन्त वचन हो रहा है। लेकिन क्या यह सही नहीं है कि हम लोग अपने अधिकारों का अतिक्रमण कर रहे हैं अभी आठ-दस दिन पहले हमने एक बहुत बड़े अधिकारी का बयान पढ़ा कि राज्य सभा का कोई मेम्बर प्रधान मंत्री बने या न बने, इस पर बहस होनी चाहिये। क्यों बहस होनी चाहिए? बजट पास हम यहां नहीं करते.... देखिये हम इसलिए नहीं बोल रहे हैं कि हम राज्य सभा के मेम्बर हैं, हम लोक सभा में चार बार जीतकर आये हैं। विधान चाहे जो कुछ बना दीजिये इस कुर्सी पर बैठकर आप लोग। किसी सदन के मेम्बर को एक साथ अंगुली उठाकर कुछ कह दीजिये। आपको जिस पर बहस करनी चाहे, कर लीजिए बजट के सवाल पर, आपको अधिकार नहीं है, एडजोर्नमेंट नो कान्फीडेंस का आपको अधिकार नहीं है आप गुरेज नहीं रखते। जब तक संविधान आपको इजाजत नहीं देता है तब तक। अगर हम अपने अधिकार की सीमा के बाहर जाएं तो क्या ये शोभा देगा? सच यह है कि आप कभी-कभी सरकार पर आरोप लगाते हैं कि सरकार अपने अधिकार सीमा का अतिक्रमण करती है। लेकिन कौन नहीं करता? हम लोग नहीं कर रहे हैं, सदस्य नहीं करते? सदस्यों वाला हिस्सा मैंने पहले ही बता दिया कि लोकतंत्र में जनता मां हुआ करती है और उसका प्रतिनिधि बेटा हुआ करता है, ये मां और बेटे का रिश्ता है। जनता अपनी वोट से अपना प्रतिनिधि चुनती है और मां अपने दूध से अपने बेटे को जवान करती है। बेटा जब प्रतिनिधि चुना जाए तो उसका धर्म होता है कि वह मां की भी सेवा करे। क्या हम अपने कर्त्तव्य से हटे नहीं है? लोकतंत्र में जनप्रतिनिधि केवल अधिकार का विषय नहीं, कर्त्तव्य का विषय भी है। हम क्या उससे हटे नहीं? हम भी हटे है, नौकरशाह भी हटे हैं और जज भी हटे है। मल्होत्रा साहब यहां बैठे हैं, एक दिन मैं गुस्से में बोल गया था, मामूली मेम्बर था, आप लोगों की बगल में बैठता था, गुस्से में कह गया। एक जज साहिब ने हुक्म कर दिया कि प्रधान मंत्री और पार्लियामेंट को चाहिए कि धारा-144 के मुताबिक देश में कानून बनाये। क्या अब जज ही हमको सलाह देंगे, लोक सभा को, संसद को कि हम कौन सा कानून बनाएं हम अगर कोई कानून अवैधानिक बनाएं तो जज को अधिकार है कि उस कानून को रद्द कर दे, सलाह देने का भी अधिकार है। अपने अधिकार-सीमा के बाहर सभी लोग जा रहे है, यह चिन्ता का विषय है। इस समय पचासवीं साल गिरह पर अभी यह कोशिश कर लें कि हम अपनी सीमा के अंदर ही काम करेंगे तो देश के निर्माता लोग देश का थोड़ा भला कर देंगे और सीमा के अंदर काम करने लगेंगे। अब निर्माता लोग भी जेल जा रहे हैं, उन पर मुकदमे चल रहे हैं, उन पर जुर्माने हो रहे हैं। अब निर्माता उतना बेदाग नहीं रह गया है जितना 50,51,52,57 के जमाने में था। इसलिए अगर अपनी सीमा के अतिक्रमण न करने की कसम भी खा लें तो न केवल राजनीति से भ्रष्टाचार मिटेगा बल्कि सम्पूर्ण अपराधीकरण की प्रक्रिया भी अपने आप समाप्त हो जायेगी। यह अपराधीकरण है क्या? किसी लड़के ने बस के अड्डे पर हमारी जेब काट ली, पांच सौ रुपये निकाल लिये तो वह अपराधी है। किसी इंजीनियर साहब ने दो करोड़ रुपये में बनने वाली सड़क पच्चीस हजार में बना दी, बाकी जेब में रख लिया तो वह अपराधी नहीं है। वह शरीफ आदमी की तरह घूमता रहेगा। जेबकतरा जेल चला जाएगा इसलिए अपराधी हो गया। समाज में जब तक मान्यता प्राप्त सभ्य लोग अपराध करते रहेंगे तब तक गैर कानूनी, गैर मान्यता प्राप्त असभ्य लोगों का अपराध चलता रहेगा। ये दोनों के आपसी रिश्ते हुआ करते हैं। एक ही स्तर के बच्चों में से अगर एक बड़ा अफसर बन गया, एक बड़ा मिनिस्टर बन गया, एक बड़ा सेठ बन गया और दूसरा सड़क पर भीख मांगने पर मजबूर है तो वह अपराधी बन जाता है। जब कभी भी अपराध पर बहस कीजियेगा तो सम्पूर्ण समाज की मानसिक व्यवस्था पर जरूर बहस कीजिये।

खैर, मैं अब लम्बा बोलता जा रहा हूं और दूसरों को नसीहत दे रहा हूं कि अतिक्रमण मत करना। लेकिन मैं खुद अतिक्रमण कर गया। इसके लिए मैं आपसे माफी मांगना चाहता हूं।

डा० वाई० लक्ष्मी प्रसाद (आन्ध्र प्रदेश) : धन्यवाद, उपसभाध्यक्ष महोदय, मैं हमेशा इस सदन में राष्ट्र भाषा हिन्दी में ही बात करता हूं। लेकिन आज स्वतंत्रता की स्वर्ण जयन्ती के अवसर पर होने वाली इस बैठक में अपनी मातृ-भाषा तेलुगु में अपना भाषण करना चाहता हूं।

†Mr. Vice-Chairman, Sir, since 1950, eleven Lok Sabha elections have been held. The Indian voters who are considred illiterate exercised their franchise and thereby strengthend our

† English translation of the original speech in Telugu.

democratic system in an extraordinary way. Hon'ble member of BJP Shri Sunder Singh Bhandari said that the regional parties are not working for national consensus. But the fact is that in forming the National Front the Telugu Desam leader Hon'ble N.T. Rama Rao played a crucial role. After him Shri Chandra Babu Naidu, Chief Minister of Andhra Pradesh is also working for national consensus and we are all witness to that. During the elections held in 1977, 1980, 1989, 1991 and 1996 people of this country exhibited wonderful wisdom in voting.

But, we as political leaders, elected by the people and for the people have betrayed their trust everytime. I was born after India got independence and in 1977 during emergency I went to jail when I was a student leader.

Mahatma Gandhi launched the Quit India movement in 1942 and in the same spirit Lok Nayak J.P. Narayan started a new freedom movement which resulted in the defeat of the Congress rule. The non-Congress parties consider themselves as national parties did nothing but indulged in infighting and thus betrayed the trust of the people reposed in them. They were elected to rule for 5 years but within 2 years they lost power.

So, what I want to say here is that the people of India strengthened the democratic system and reposed their trust and confidence in us but we stabbed them in the back.

In 1989, the Government led by Vishwanath Pratap Singh promised so many things but during 15 month of their rule they did nothing but betrayed the people. The parties which unite on some understanding before elections change their stand and join hands with other parties after elections with the sole intention of remaining in power.

'The days of politics for convictions are gone and the days of politics for convenience have come'. During the elections, booth capturing, rigging etc. have become common. In the forenoon Shri Deve Gowda was asking if there is any member from any political party who has not crossed the ceiling of election expenses? He said all of us should introspect. I am much younger than many in this House. There are experienced people around me. I just want to ask one question.

My daughter who is studying in 8th class asked me a question. That was the time when discussions were going on regarding Shri Deve Gowdas' government. Her question was if Deve Gowda's government would fall. I said, "Yes, it will".

She wanted to know whether Shri Yerran Naidu would continue to be the Minister in that case. I told her that if the Deve Gowda government did not win the vote of confidence, he could not continue as a Minister. But very soon I was proved wrong.

SHRI S.S. AHLUWALIA (Bihar): We are talking about parliamentary democracy. We are not talking about functioning of different political parties in the country. When an hon. Member is speaking, he should not accuse another party. He is not a member of my party. He cannot discuss what is happening in my party. He should not discuss that matter. He can discuss about his own party, Telugu Desam...*(Interruptions)*... What is happening in your party?

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Ahluwaliaji, this is a general debate.

SHRI H. HANUMANTHAPPA: He is only talking about introspection ....*(Interruptions)*...

SHRI S.S. AHLUWALIA: We are not introspecting the political parties as to what they are doing...*(Interruptions)*...

SHRI H. HANUMANTHAPPA: Interpretation may be wrong.

SHRI S.S. AHLUWALIA: I know what he was speaking. Whatever

interpretation I got, I am drawing my conclusion on that.

DR. ALLADI P. RAJKUMAR (Andhra Pradesh): We are not getting correct interpretation.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Dr. Rajkumar, please sit down. I will deal with this point.

SHRI S.S. AHLUWALIA: Tht is not my fault. Don't put the blame on the Interpreter becuase they are not habituated in interpreting from your mother-tongue because you never speak in Telugu. Why have you chosen this time to speak in Telugu only?

श्री सिकन्दर बख्त: वहां से दो भाई साहब बोल रहे हैं, मैंने उनकी तकरीर नहीं सुनी और अगर इत्तेफाक से इंटरप्रेट होने के बाद कोई ऐसी बात हुई हो जिससे कि पार्टीज़ के दरम्यान मिल्लत की बात आई हो (व्यवधान) मेरी बात तो सुनो भाई। मैं यह कह रहा हूं कि फर्ज़ कर लो कि ऐसी कोई बात आ गई है तो इन चार दिनों में इस हाउस में इस किस्म का तनाज़ा नहीं उठा है। मत उठाओ। मगर तुम ख्वामख्वाह अपनी वफादारी निभाते रहते हो... (व्यवधान)

†[شری سکندر بخت: وہاں سے دو بھائی صاحب بول رہے ہیں۔ میں نے انکی تقریر نہیں سنی اور اگر اتفاق سے انٹرپریٹ ہونے کے بعد کوئی ایسی بات ہوئی ہو جس سے کہ پارٹیز کے درمیان ملت کی بات آئی ہو ... "مداخلت"... میری بات تو سنو بھائی۔ میں یہ کہہ رہا ہوں کہ فرض کر لو کہ ایسی کوئی بات آ گئی ہے تو ان چار دنوں میں اس ہاؤس میں اس قسم کا تنازعہ نہیں اٹھا ہے۔ مت اٹھاؤ۔ مگر تم خواہ مخواہ اپنی وفاداری نبھاتے رہتے ہو ... "مداخلت"...]

श्री एस०एस० अहलुवालिया: इन चार दिनों में ऐसी बात नहीं हुई लेकिन आज उन्होंने बात कही है (व्यवधान) किसी ने नहीं कही, आज क्यों कही गई? ऐसी बात नहीं होनी चाहिये (व्यवधान)

श्री सिकन्दर बख्त: अच्छा बैठ जाओ। (व्यवधान) खत्म करो... (व्यवधान)

†[شری سکندر بخت: اچھا بیٹھ جاؤ ... "مداخلت"... ختم کرو ... "مداخلت"...]

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Ahluwaliaji, please listen. Please one minute ...(*Interruptions*)... Ahluwaliaji, please sit down. Let me deal with the point....(*Interruptions*)...Let me deal with the point. Kindly take your seat...(*Interruptions*)...Kindly take your seat....(*Interruptions*)...

DR. ALLADI P. RAJKUMAR: Mr. Hanumanthappa, your own Member is listening to the interpretation. No such thing has been said by Dr. Prasad.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Dr. Alladi Rajkumar, please sit down. Ahluwaliaji, please sit down.

SHRI S.S. AHLUWALIA: If you want to maintain the decorum of the House, you must restrict yourself within the parameters.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Ahluwaliaji, we are discussing about parliamentary form of democracy. As long as the Member is speaking on political parties registered within the country, it is not unparliamentary. I think that should be permitted. Dr. Prasad, please continue. I understand that it is a wide debate, it is a general debate...(*Interruptions*)...

†[ ]Transliteration in Arabic Script.

SHRI S.S. AHLUWALIA: Mr. Vice-Chairman, I have a small submission. You have not understood my question. He is talking about inner fighting in the Congress Party. We are not discussing that matter. I am requesting the Member, we should not discuss that matter here.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): I understood that. Dr. Prasad, please continue. I gave my ruling.

DR. Y. LAKSHMI PRASAD: No, I have not discussed about inner fighting in the Congress Party.

SHRI S.S. AHLUWALIA: I am not going to discuss about Telugu Desam and what is happening between Mrs. Parvati and Mr. Naidu.

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Dr. Prasad, please continue.

DR. Y. LAKSHMI PRASAD:** We had to resort to Article 356 of our constitution 105 times. In this context I would like to quote what Chief Minister of Andhra Pradesh Shri Chandra Babu Naidu said on behalf of my party. ट्रांसलेशन की गलती की बात करते है इसलिए मैं हिंदी में बात करता हूं। हमने संविधान सभा की 50वीं वर्षगांठ इस सदन में मनायी। हमने देखा। मैं किसी का नाम नहीं लेता हूं। मैं किसी के अनादर की बात नहीं करता हूं। वीडियो कैसेट से हम सब देख सकते हैं।

*स्वर्ण जयंती जो आधी रात में, 14 अगस्त को मनायी है, उसमें एम०पी० लोगों को पीछे बिठा दिया ...(व्यवधान)

SHRI S.S. AHLUWALIA: This is too much. Sir, again, why is he talking about this (*Interruptions*) What is this? Are we discussing that here?

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Please sit down. (*Interruptions*).

SHRI S.S. AHLUWALIA: This cannot be tolerated.

SHRI SURINDER KUMAR SINGLA (Punjab): Are we discussing the conduct of the Speaker of the Lok Sabha here? (*Interruptions*).

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): Please take your seat. ...(*Interruptions*).

SHRI SURINDER KUMAR SINGLA: Mr. Chairman, Sir, please do not permit him to say the kind of things he is trying to... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI JOHN F. FERNANDES): It is a national debate. As far as possible, keep up the level of the debate. (*Interruptions*). Dr. Prasad, let us maintain the level of the debate high. (*Interruptions*).

[THE DEPUTY CHAIRMAN in the chair].

SHRI S.S. AHLUWALIA: We can draw what your intention is. That reflects on your face. (*Interruptions*). एक मुंह से बोलते है मैं नया मेम्बर हूं, मेरे को माफ कर दों, दूसरी तरफ से फिर झगड़ा खड़ा करते है।

डा० वाई० लक्ष्मी प्रसाद: नहीं, नहीं। मैंने माफ करने को कभी नहीं कहा है ...(व्यवधान)

उपसभापति: बैठिए अहलुवालिया जी बैठिए ...(व्यवधान)

श्री एस० एस० अहलुवालिया: गलत बातें नहीं करो ...(व्यवधान)... सेंट्रल हाल में मैडम जो कुछ हुआ है, किसको बैठने के लिए ...(व्यवधान)।

डा० वाई० लक्ष्मी प्रसाद : मैं कहना चाहता हूं, कि अम्बेडकर की पत्नी सविता अम्बेडर को उस उत्सव में इन्वीटेशन भी नहीं दिया गया। यह मैं जानना चाहता हूं ...(व्यवधान)

THE DEPUTY CHAIRMAN: I heard him. Please sit down, all of you. (*Interruptions*). Just one second. Doctor Saheb, we are discussing issues which concern the nation. (*Interruptions*). Who sits where in a function organised by Parliament is not the concern of this House. So let us not talk about it. Why do you waste the valuable time of your party on these issues? You may contribute on the issues which concern the nation. You are talking about who sits where. Is it going to make any

**English Translation of the original speech in

* Tr

difference in the nation's considerations? Why should we hurt any other Members' feelings? Please do not do that. We are here today to discuss the issues which concern the nation. Everyone from every political party is rising above political considerations and is talking about the issues which concern the nation, the entire nation. Please rise above your narrow considerations and contribute. Okay?

SHRI H. HANUMANTHAPPA: Madam, the records may be looked into.(*Interruptions*).

THE DEPUTY CHAIRMAN: I will go into the record.

SHRI SURINDER KUMAR: SINGLA: Madam, in fact, he has cast aspersions on the conduct of the Speaker. The Speaker has allotted the seat to everyone. He has no business to talk about that. (*Interruptions*).

THE DEPUTY CHAIRMAN: Yes. We cannot talk about that. I will look into the record. Don't worry.

DR. Y. LAKSHMI PRASAD: *Sir, we are having a special session and in it we are discussing important topics. A new and young member as I am I simply expressed my views and did not accuse anybody. I only put forth those views which are by the people outside the Parliament House. "Based on the Governor's report and on the advice of the Union Government...."

THE DEPUTY CHAIRMAN: I think you are too fast for the translator.

5.00 P.M.

Based on the Governor's report and on the advice on the Union Government, the President should issue a show cause notice to the allegedly errant State Government and give it 7 days time for reply.

Approval of Parliament should be obtained to the Proclamation within a period of one month.

Approval of Parliament should be by a majority of the total membership of each House and by a majority of not less than two-thirds of Members of each House present and voting.

Parliament alone may decide whether the State Assembly is to be dissolved or is to be kept under suspended animation.

In all normal circumstances, the President's Rule should not exceed 6 months.

[The Vice-Chairman (Shri John F. Fernandes) in the Chair]

महोदय, मैंने पहले ही बताया कि जनता आती है सिंहासन खाली करो के नारे से हमने स्वतंत्रता पायी। फिर हम संकल्प लें कि अनीति से, भ्रष्टाचार से और समाज की जो ...(व्यवधान)...से मुक्त होने के लिए फिर हम आजादी की लड़ाई लड़ें। इन्हीं शब्दों के साथ मैं आपसे विदा लेता हूं। धन्यवाद।

श्री अहमद पटेल (गुजरात): उपसभापति महोदय, आजादी की स्वर्ण जयन्ती पर हो रहे विशेष अधिवेशन में आज चौथे दिन पार्लियामेंटरी डेमोक्रेसी पर हो रही चर्चा पर मैं अपने विचार रखने हेतु खड़ा हुआ हूं। जो विषय हमारे सामने है वह बहुत ही महत्वपूर्ण है और व्यापक भी है। मेरे पूर्व वक्ताओं ने काफी कुछ मुद्दे इस विषय पर उठाए हैं, मैं कोशिश करूंगा कि मेरे जो विचार हैं इस पर वह उन्हें ध्यान में रखते हुए मैं सदन के सामने रखूं। जब हम आजादी की स्वर्ण जयन्ती की बात करते हैं तो हमारी निगाह आजादी के इतिहास की ओर जाती है। आजादी के इतिहास के उन पन्नों पर जिन पर कि शहीदों की शहादत और बलिदान लिखे हुए हैं और जिस भावना के साथ हमारे स्वतंत्रता सेनानी शहीद हो गए,

"जिस शान से कोई मकतल पै गया, वह शान सलामत रहती है,
वह जान का जाना कोई खास नहीं, यह जान तो आनी-जानी है।"

जिस तरीके से उन्होंने शहादत दी, बलिदान दिए उन स्वतंत्रता सेनानियों को आज मैं तहेदिल से अपनी श्रद्धांजलि अर्पित करता हूं और आजादी के बाद भी इस देश को, इस राष्ट्र को अखंडित रखने के लिए, इस देश को एकता बनाने के लिए जिन-जिन हमारे महापुरुषों ने प्रयत्न किए या जिन लोगों ने कुर्बानियां दीं, उनको मैं श्रद्धांजलि अर्पित करता हूं। साथ-साथ हमारे जो स्वतंत्रता सेनानीगण आज जिंदा हैं, उनके प्रति आदर और सम्मान की जो भावना है वह मैं प्रदर्शित कर रहा हूं। मैं समझता हूं कि यह चार दिन का जो सेशन हो रहा है, वह बहुत

ही महत्वपूर्ण है। यह साल हमारे लिए लेखा-जोखा का साल होना चाहिए, आत्म-सोच का साल होना चाहिए, हमने क्या पाया और हमने क्या खोया इस पर सोच-विचार करने का साल होना चाहिए। क्या हमारी गलतियां रहीं, क्या हमारी कमियां रहीं, उनमें हम किस तरह से सुधार कर सकते हैं, उसके लिए साल होना चाहिए। अगर इस सदन के माध्यम से इन चर्चाओं के द्वारा अगर हम कुछ निकाल पायेंगे या कुछ रचनात्मक बातें हम इस राष्ट्र के सामने रख पायेंगे या उस पर अमल करा पायेंगे तो मैं समझता हूं कि वह सार्थकता होगी, सफलता होगी। जहां तक हमारी पार्लियामेंटरी डेमोक्रेसी का सवाल है, मैं समझता हूं कि खास तौर पर बीसवीं सदी में तीसरा जो विश्व है, थर्ड वर्ल्ड जिसे कहते हैं, तीसरी दुनिया जिसे कहते हैं उसकी दृष्टि से सब से बड़ी अगर कोई उपलब्धि हो तो मैं समझता हूं कि वह भारत का लोकतंत्र है और हमारा लोकतंत्र सफल भी रहा तथा मैं समझता हूं कि वह सुचारू रूप से प्रयास भी कर रहा है। कुछ समस्याएं हमारे लोकतंत्र के सामने हैं। आज हमें संकल्प करना चाहिए कि हमारे जो राजनैतिक स्वार्थ हैं, हमारे जो निजी स्वार्थ हैं उनसे ऊपर उठकर अगर हम राजनीति करें तो वह राष्ट्र हित के लिए राजनीति करेंगे। मानव-कल्याण के लिए राजनीति करेंगे, राष्ट्र-कल्याण के लिए राजनीति करेंगे। हमें हमेशा व्यक्ति के ऊपर समाज और समाज के ऊपर राष्ट्र कल्याण और मानव-कल्याण रखना चाहिए। यही संकल्प हमें आज के दिन करना चाहिए।

मान्यवर, आजादी के पश्चात् आप अच्छी तरह से जानते हैं कि देश में लोकतंत्र की स्थापना की गयी और हमारे संविधान की प्रस्तावना में हम ने यह कहा कि—

> "हम, भारत के लोग, भारत को एक सम्पूर्ण प्रभुत्व-सम्पन्न समाजवादी पंथ निरपेक्ष लोकतंत्रात्मक गणराज्य बनाने के लिए, तथा उस के समस्त नागरिकों को सामाजिक, आर्थिक और राजनैतिक न्याय, विचार अभिव्यक्ति, विश्वास, धर्म और उपासना की स्वतंत्रता, प्रतिष्ठा और अवसर की समता प्राप्त कराने के लिए, तथा उन सब में व्यक्ति की गरिमा और राष्ट्र की एकता और अखंडता सुनिश्चित करने वाली बंधुता बढ़ाने के लिए दृढ़संकल्प होकर अपनी इस संविधान सभा में आज तारीख इस संविधान सभा को अंगीकृत, अधिनियमित और आत्मार्पित करते हैं।"

मान्यवर, इस के परिणामस्वरूप ही हमारा संसदीय लोकतंत्र दुनिया का और विश्व का सब से बड़ा लोकतंत्र है और इस में दो राय नहीं है कि आज हमारा लोकतंत्र सफलतापूर्वक चल रहा है। इसका प्रमाण यह है कि देश में 11 आम चुनाव हुए हैं जिन्हें कि हम ने सुचारू रूप से संपन्न कराया है। एक सरकार से दूसरी सरकार को सत्ता हस्तांतरण सुगमता के साथ हुआ है और चुनाव प्रक्रिया के पश्चात् देश में एकदलीय तथा बहुदलीय सरकार को बनते हुए तथा बिगड़ते हुए भी हम ने देखा है। चुनाव आयोग अपनी स्वतंत्र छवि एवं निष्पक्षता सिद्ध कर चुका है और लोकतंत्र का चौथा स्तंभ जिसे कहते हैं, वह प्रेस आज स्वतंत्र रूप से कार्य कर रहा है। संक्षिप्त में हमारा लोकतंत्र आज सुचारू रूप से कार्य कर रहा है। इस के साथ-साथ लोकतंत्र के सामने बहुत सारी समस्याएं भी हैं जोकि हमें गंभीरता से लेनी होंगी क्योंकि हमारी लोकतंत्र की सफलता का आधार यही है कि हम इन समस्याओं का किस तरह से हल ढूंढ निकालते हैं। नहीं तो हमारे लोकतंत्र की सफलता पर एक प्रश्न-चिह्न लग जाता है।

मान्यवर, हमारे लोकतंत्र के सामने खास तौर से जो समस्याएं हैं, उन में सब से बड़ी समस्या अशिक्षा और निरक्षता की है। धार्मिक एवं जातिगत संकुचित भावना है, राष्ट्रीय चरित्र की कमी, गरीबी एवं भुखमरी, बेरोजगारी, सार्वजनिक कार्यों में अरुचि, खर्चीली चुनाव प्रक्रिया तथा कालेधन का बोलबाला, बहुदलीय प्रणाली, क्षेत्रीयवाद, भाषावाद, राजनीति का अपराधीकरण, विधान सभा मण्डलों की गिरती हुई गरिमा, नौकरशाही का राजनीति में दखल, एवं भ्रष्टाचार—ये भी कुछ ऐसे मुद्दे हैं जो कि हमारे लिए चिंता का विषय है। इस वजह से ही हमारा लोकतंत्र जिसे कि एक आदर्श लोकतंत्र होना चाहिए, उस में कुछ कमियां रह गई हैं। मैं समझता हूं कि आज के दिन इसी बारे में चर्चा होनी चाहिए और उन समस्याओं का हल ढूंढने का हमें प्रयास करना चाहिए।

मान्यवर, मैं सदन के सामने सब से पहले यह मुद्दा रखना चाहता हूं कि हमारी संसद, जो कि लोकतंत्र की नींव है, आज उस की गरिमा गिरती दिखायी देती है। जिस तरह से सदन में मुद्दे उठाए जाते हैं, उन में कुछ मुद्दे ऐसे होते हैं कि जो हमारी लोकल बॉडीज यानी नगरपालिकाओं या पंचायतों में भी उठाए जा सकते हैं जबकि सदन का उपयोग खास तौर पर नीति विषयक मुद्दों पर चर्चा के लिए होना चाहिए। कभी-कभी हम ने इन सालों में देखा है कि हाउस में जिस तरह से चर्चाएं होती हैं और खास तौर पर जिस तरह से प्रश्नों के उत्तर दिए जाते हैं, वह ठीक तरह से नहीं आते हैं। सिर्फ "यस" "नो" और "इज नॉट एराइज" यहां तक सीमित रह जाते हैं। मान्यवर, मैं समझता हूं कि इस बारे में हमें

गंभीरता से सोचना होगा। इस के अतिरिक्त कभी-कभी यहां अशोभनीय बर्ताव देखने को मिलता है, इस की चर्चा सुबह मेरे साथी कर रहे थे। कभी-कभी तो नौबत हाथ-पाई तक पहुंच जाती है। मैं समझता हूं कि इन सारी चीजों पर हमें गौर करना होगा। इस के साथ-साथ कुछ मुद्दे ऐसे हैं, खास तौर पर संसद में जो प्रस्ताव आते हैं, उन प्रस्तावों पर कभी-कभी ठीक तरह से अमल नहीं होता है। कभी-कभी हमारी संसदीय समितियों के सिफारिशों पर भी अमल नहीं होता है। वहीं इसी इसी सदन में कुछ दिन पहले हमने देखा कि रेलवे वैगन के लिए जो समिति बनी थी, उनकी सिफारिशों को लेकर हमारे मैम्बर्स के बीच एक उत्तेजनापूर्ण वातावरण हो गया था। मैं कहना चाहता हूं कि कम से कम जो समितियां बनती हैं, उनकी सिफारिशों पर अमल ठीक तरह से होना चाहिए और जो प्रस्ताव यहां से पास होते हैं उनका अमल ठीक तरह से होना चाहिए।

महोदय, मैं आपके माध्यम से लोकसभा के स्पीकर महोदय और हमारे सभापति जी से अनुरोध करना चाहूंगा कि एक ज्वाइंट सेलेक्ट कमेटी का गठन किया जाए, जो खासतौर से हमारे संसद की जो गरिमा है उसको बनाए रखने के लिए और किस तरह से संसद में कार्य होना चाहिए उसके बारे में विचार करे। वैसे तो समितियां पहले भी बनी हैं, लेकिन जब हम आजादी का पचासवां साल मना रहे हैं तो हमारी जो बहुत सारी कमियां हैं, उनको दूर करने के लिए एक ज्वाइंट सेलेक्ट कमेटी बननी चाहिए, जो इन सारी बातों की डिटेल में जाए और अपनी रिपोर्ट दे। उस रिपोर्ट की सिफारिशों का अमल भी हो। यही मेरा सुझाव रहेगा।

महोदय, दूसरा जो मेरा मुद्दा है, जो मैं सदन के सामने रखना चाहता हूं, वह है निरक्षरता का, अशिक्षा का। जहां तक निरक्षरता का सवाल है, अभी दो-तीन दिन पहले जब एच.आर.डी. के विषय पर यहां बहस हो रही थी तो उसमें हमारे साथियों ने काफी डिटेल और आंकड़ों के साथ अपनी बातें रखी हैं, मैं उसकी डिटेल में नहीं जाना चाहता। मैं समझता हूं कि लोकतंत्र का अगर सबसे बड़ा धब्बा कोई है तो वह है निरक्षरता का। उसकी वजह से ही काफी कुछ समस्याएं हमारे सामने आती हैं। हम सांप्रदायिकता की बात करते हैं, फिरकापरस्ती की बात करते हैं, जातिवाद की बात करते हैं, मैं समझता हूं कि अगर इंसान शिक्षित होगा, तो यह जो भड़काने वाली ताकतें हैं, वह इंसान को भड़का नहीं पाएंगी क्योंकि आज सैकड़ों इंसान जो हैं, वह शिक्षित नहीं हैं, निरक्षर हैं। पंचवर्षीय योजनाओं के द्वारा हमने बहुत सारे स्कूलों, कालेजों, विश्वविद्यालयों की स्थापना की, लेकिन यह हमारी समस्या का समाधान नहीं है। इसके बारे में हमे बहुत गंभीरता से सोचना होगा। ज्यादा स्कूल खुल जाएंगे या ज्यादा विश्वविद्यालय खुल जाएंगे, कालेज खुल जाएंगे तो इससे हमारी समस्या का समाधान होने वाला नहीं है। उसके लिए तो हमें गंभीरता से सोचना होगा और कोई ऐसी बात करनी होगी, जिससे हम लोगों को शिक्षा के प्रति के आकर्षित कर सकें। इस बारे में आज के दिन मैं एक सुझाव देना चाहूंगा कि खासकर के जो अंगूठा लगाने की प्रथा है, उसको कुछ समय मर्यादा करके, एक साल या दो साल या तीन साल बाद अवैध घोषित करना चाहिए। हमारे देश में बहुत लोग निरक्षर हैं। कभी-कभी अंगूठा लगाने के बाद उनके साथ, उन गरीब लोगों के साथ, जो नासमझ हैं, उनके साथ धोखेबाजी होती है। यह हम अच्छी तरह से जानते हैं। तो कम से कम अंगूठा लगाने वाली जो प्रथा है उसके अवैध घोषित करने से दो, तीन, चार साल में जो इंसान है वह कम से कम अपने हस्ताक्षर करना तो सीख पाएगा और उसके बाद वह शिक्षा लेने के लिए भी आकर्षित हो पाएगा। मैं समझता हूं कि इसके बारे में भी सोचना चाहिए। वर्तमान सरकार ने एक संविधान संशोधन विधेयक पेश किया है, जिसमें प्राथमिक शिक्षा को मौलिक अधिकार बनाने का प्रस्ताव है, मैं समझता हूं कि यह कोई समस्या का समाधान नहीं है। इससे भी आगे हमें कुछ सोचना होगा ताकि हम ज्यादा से ज्यादा लोगों को शिक्षा दे पाएं।

महोदय, मैं अगला मुद्दा जो सदन के सामने रखना चाहता हूं, वह है सांप्रदायिकता के नाम पर, धर्म के नाम पर, मजहब के नाम पर, जातीयता के नाम पर जो इस देश में हो रहा है। मैं कहना चाहता हूं कि अगर किसी धर्म पर, किसी मजहब पर कोई अन्याय हो तो उसके लिए हम सबको मिलकर लड़ना चाहिए और उसको न्याय दिलाना चाहिए। अगर किसी जाति पर अन्याय हो रहा है तो उसके न्याय दिलाने की कोशिश होनी चाहिए। जब धर्म या मजहब या जातीयता का उपयोग सिर्फ सत्ता हासिल करने के लिए होता है तो बहुत दुख होता है, दिल को ठेस लगती है। आखिर, धर्म किसका नाम है, मजहब किसका नाम है? धर्म, मजहब यह है कि खुदा, ईश्वर तक हम लोग पहुंचे, लेकिन धर्म, मजहब का उपयोग जब सत्ता की कुर्सी के लिए होता है तो मैं समझता हूं कि यह राष्ट्र के हित में नहीं है बल्कि इससे राष्ट्र का बंटवारा होता है, लोगों के दिलों का बंटवारा होता है। मैं समझता हूं कि जो इंसान धर्म का प्रतिनिधित्व करता है वह कभी भी हिंसा की बात न करे और अगर वह मजहब की नुमाइंदगी करता है तो वह

कभी भी इंसाफ की बात न करें। जहां हिंसा है, जहां अन्याय है वहां धर्म या मजहब नहीं हो सकता। जहां धर्म है या मजहब है वहां और कुछ भी हो सकता है, लेकिन हिंसा और अन्याय नहीं हो सकता। मैं समझता हूं कि इन सारी चीजों से हमें अलग अलग सोचना पड़ेगा। हमें लोगों के दिलों का बंटवारा नहीं करना चाहिए बल्कि धर्म, मजहब के नाम पर जिसके साथ अन्याय हुआ है, उसको न्याय दिलाने की कोशिश करनी चाहिए। लेकिन इसके साथ ही साथ एक चीज भी हमें ध्यान में रखनी होगी कि आज हमारे जितने बड़े-बड़े प्रदेश हैं, धर्म के नाम पर, जाति के नाम पर कुछ अलग बंटवारा हो रहा है। इससे किसका नुकसान हो रहा है? हमारे देश का नुकसान हो रहा है, राष्ट्रीय का नुकसान हो रहा है। आज हमें एक मजबूत, ताकतवर राष्ट्र चाहिए जो किसी भी प्रकार की चुनौतियों का मुकाबला कर सके। संसार के घटनाक्रम पर अगर आप नजर डालें तो आपको पता चलेगा कि अतीत चाहे पश्चिम का रहा हो, लेकिन मैं ऐसा मानता हूं कि आने वाला कल, आने वाला भविष्य भारत का है और आने वाला भविष्य अगर भारत का है तो हमें 21वीं शताब्दी में ऐसा मजबूत, ताकतवर राष्ट्र चाहिए जो किसी भी प्रकार की चुनौतियों का मुकाबला कर सके, चाहे वह साम्प्रदायिकता हो, जातिवाद हो या भाषा संबंधी कोई समस्या हो।

अगर आप प्रदेशवार की बात करें, हमें कोई ऐतराज नहीं है, प्रदेश का हित सामने अगर कोई रखे तो हमें जरा भी ऐतराज नहीं है लेकिन कभी भी प्रदेश के हित के लिए राष्ट्रहित की बलि नहीं चढ़ानी चाहिए। राष्ट्रहित को हमें हमेशा प्रायोरिटी देनी चाहिए।

इसी तरह से आज जो बहुदलीय सरकारें चल रही हैं, हमें कोई ऐतराज नहीं है, बहुदलीय सरकारें बनें लेकिन जब ऐसी कोई सरकार बनती है, तो वह मजबूती के साथ चलनी चाहिए। ऐसा न हो कि आज भी बहुदलीय सरकार बने, वह कुछ ही महीनों में टूट जाए। हमने अनुभव के आधार पर देखा है, चाहे वह 77 हो या 89 हो, जब भी बहुदलीय सरकारें बनी हैं, तो वे सरकारें कमजोर साबित हुई हैं और जब एग्जीक्यूटिव कमजोर होता है तो बहुत सारी समस्याएं पैदा होती हैं और दूसरे लोग भी उसका फायदा उठाते हैं। जब एग्जीक्यूटिव कमजोर होता है तो ब्यूरोक्रेसी और एग्जीक्यूटिव में बहुत सारी समस्याएं पैदा होती हैं। मैं समझता हूं कि इसके बारे में भी हमें गंभीरता से सोचना पड़ेगा और विचार करना पड़ेगा।

अगला मुद्दा जो मैं सदन के सामने रखना चाहूंगा, वह है राजनीति का अपराधीकरण। बहुत सारे लोगों ने राजनीति के अपराधीकरण का जिक्र किया। इस बारे में हम बात तो अक्सर करते हैं लेकिन मैं कहना चाहता हूं कि इस सिलसिले में चुनाव आयोग कुछ सख्त कानून बनाए और वह तो बनाएगा ही, लेकिन राजनीतिक दलों को भी इसके बारे में सोचना पड़ेगा। जब भी हम टिकट का डिस्ट्रीब्यूशन करें तो उसमें सभी राजनीतिक दल इस बात का ध्यान रखें कि जो अपराधी हैं या जिनका अपराधियों से सीधा संबंध रहा हो, उनको टिकट न दिया जाए। इसके बारे में सारे राजनीतिक दलों और चुनाव आयोग को भी सोचना पड़ेगा और कुछ कानून बनाने पड़ेंगे जिससे इस समस्या का हल ढूंढा जा सके।

उपसभाध्यक्ष महोदय, लोकतंत्र के सामने आज जो दूसरा खतरा मैं महसूस करता हूं, वह है मतदाताओं की राजनीतिक उदासीनता। आपने देखा होगा कि किसी जगह तो 90 प्रतिशत से भी अधिक मतदान हो जाता है, लेकिन कुछ एरिया ऐसे हैं कि जहां वोटिंग 50 प्रतिशत से भी कम होती है। हमें मतदाताओं में जागृति लानी होगी। यह परसेंटेज किस तरह से बढ़े, इस बारे में हमें सोचना होगा। मतदान को अनिवार्य तो हम नहीं कर सकते लेकिन कुछ ऐसी व्यवस्था करनी चाहिए कि जिसकी वजह से मतदाता ठीक तरह से वोट देने आएं और वोटिंग का परसेंटेज ज्यादा हो।

इसी तरह से एक अन्य मुद्दा, खर्चीली चुनाव प्रक्रिया के बारे में मैं उठाना चाहूंगा। स्टेट फंडिंग के बारे में काफी लम्बे अर्से से बात हो रही है। आज चुनाव में जितना खर्चा हो रहा है, हम सब अच्छी तरह से जानते हैं और जब कहीं और से चुनाव में पैसा नहीं आता तो जो करप्शन मन रखते हैं, वहां से पैसा आता है और क्रिमिनल लोग कैंडिडेट को मदद करते हैं। मैं समझता हूं कि स्टेट फंडिंग के बारे में हमें सोचना पड़ेगा और कम से कम कोई ऐसी व्यवस्था करनी पड़ेगी जिसकी वजह से कैंडिडेट गलत रास्ते से चुनाव के लिए पैसा न ले सकें।

मिली-जुली सरकारों के बारे में मैंने बात की है, जरूरत है उसके बारे में भी हमें गंभीरता के साथ सोचना पड़ेगा।

पंचायती राज, जो एक महत्वपूर्ण मुद्दा है, वह भी मैं सदन के सामने रखना चाहूंगा। हमारे बहुत से पूर्ववक्ताओं ने इस बारे में जिक्र किया। पंचायती राज आज अमल में है, उसको हमें जो संवैधानिक संरक्षण देना चाहिए था, वह हमने दिया है। राजीव जी ने जब पंचायती राज की बात की थी तो कुछ लोगों ने विरोध किया था कि सीधा पैसा पंचायत को नहीं मिलना चाहिए। मुझे नहीं मालूम कि उसके पीछे उनकी मंशा

कहा थी। लोकतंत्र को अगर गांवों तक पहुंचाना है तो केवल पंचायती राज के जरिए से ही पहुंचाया जा सकता है। उसके लिए जो राष्ट्रपिता महात्मा गांधी ने बात की थी, जवाहरलाल नेहरू ने बात की थी, सत्ता के विकेन्द्रीकरण की, आयोजन के विकेन्द्रीकरण की, उसको लागू करना होगा। गांव में बैठा हुआ जो इंसान है, उसको पता है कि उसके गांव में किस चीज की जरूरत है, उसके यहां सबसे पहले स्कूलों में कमरे बनवाने हैं, पीने के पानी की सुविधा देनी है, सड़क बनानी है। दिल्ली में बैठकर या किसी स्टेट की कैपिटल में बैठकर हम लोग यह बात सोच नहीं सकते। इसलिए मैं समझता हूं कि पंचायतों सीधे प्लान फंड्स को या लोकल बाडीज को देना चाहिए। इससे एडमिनिस्ट्रेटिव कठिनाइयां कम हो जाएंगी और जो हमारे फन्ड्स का डाइवर्जन हो रहा है, उसको भी हम रोक पाएंगे।

महोदय, एक बात का मैं खास तौर से जिक्र करना चाहता हूं। राष्ट्रपिता महात्मा गांधी ने ग्रामीण पंचायती राज की बात कही थी। उनका कहना था कि—"मेरा बस चले तो हिन्दुस्तान की राजधानी इन 5 लाख गांवों को बना दूं"। महोदय, मेरा यह निश्चित मत है कि लोकतंत्र के अस्तित्व, निरंतर विकास और 21वीं सदी में उसके उज्ज्वल स्वरूप के लिए हमें महात्मा गांधी द्वारा आचरित और प्रतिपादित मूल्यों की ओर लौटना होगा। वास्तव में भारत के पास गांधीजी का कोई विकल्प नहीं है। मुझे यह स्वीकार करने में कोई संकोच नहीं है कि जिस सीमा तक हमने गांधीजी को भुलाया है, उनकी उपेक्षा की है, उसी सीमा तक हम फिसले और गिरे हैं।

महोदय, मैं यहां गांधीजी द्वारा लोकतांत्रिक मूल्यों के संबंध में व्यक्त किए गए विचार उद्धृत करना चाहता हूं। गांधी जी ने कहा था कि—"भारत अपने मूल स्वरूप में कर्मभूमि है, भोगभूमि नहीं है"। उन्होंने यह भी कहा था कि—"जन्मजात लोकतंत्रवादी वह होता है जो जन्म से ही अनुशासन का पालन करने वाला हो। लोकतंत्रवादी को निःस्वार्थ भी होना चाहिए। उसको अपने या अपने दल की दृष्टि से नहीं बल्कि लोकतंत्र की दृष्टि से सब कुछ सोचना चाहिए"। गांधीजी ने कहा था कि—"सच्ची लोकशाही केन्द्र में बैठे हुए 20 आदमी नहीं चला सकते हैं। वह तो नीचे से, हरेक गांवों के लोगों के द्वारा चलाई जानी चाहिए"। महोदय, 28 दिसंबर, 1947 के "हरिजन" में उन्होंने लिखा था कि—" यदि अधिकांश लोग स्वार्थी और अविश्वसनीय हों, तो लोकतंत्र अर्थात् पंचायती राज किस तरह चल सकता है"।

मान्यवर, मैं यह कहना चाहूंगा कि हमारा संसदीय लोकतंत्र अपने शैशव-काल से ही अनेक समस्याओं से जूझ रहा है और आज 11 आम चुनावों के संपन्न होने के पश्चात् भी अनेक समस्याओं से ग्रसित है। इन समस्याओं के समाधान के लिए योजनाकारों को, सरकार को और जन-प्रतिनिधियों को अपने स्वार्थों को भुलाकर गहराई से मंथन करना होगा और प्रयास करना होगा ताकि हमारा संसदीय लोकतंत्र और सशक्त होकर संसार के समक्ष एक आदर्श प्रस्तुत कर सके। मैं समझता हूं कि आज के दिन हमें ऐसा संकल्प करने की जरूरत है। मैं नहीं जानता कि हमारे और मेंबरान इस पर कैसे रिएक्ट करेंगे।

महोदय, 20वीं सदी में आपने देखा होगा कि बहुत सारी राजनीतिक उथल-पुथल हुई लेकिन उसके बावजूद हिन्दुस्तान ने, भारत ने अपनी पहचान बनाए रखी। चाहे वह युनाइटेड नेशंस हो, चाहे वह नॉन-एलाइनमेंट मूवमेंट हो, उसमें भारत ने अपनी एक विशिष्ट पहचान बनाए रखी। इसका मूल कारण यदि देखें तो यह रहा है कि हमारे जो परंपरागत मानवीय मूल्य हैं, वे मूल्य हमने कभी नहीं छोड़े। हमारी भारतीय संस्कृति एक आत्मसाती संस्कृति है, उसकी भी यही वजह है। लेकिन मुझे एक बात समझ में नहीं आती है कि आज जब हम अपनी स्वतंत्रता की 50वीं वर्षगांठ मना रहे हैं, तो आज भी हमारे देश के दो नाम कैसे चल रहे हैं? महोदय, दुनिया का शायद ही कोई ऐसा देश होगा जिसके दो नाम हों। हमारा देश ही एक ऐसा देश है जिसके 2 नाम हैं—"भारत" और "इंडिया"। मैं समझता हूं कि "इंडिया" नाम तो अंग्रेजों ने दिया है और अंग्रेजों के नाम से हमें कालोनियलिज्म याद आता है, सेल्युलर जेल याद आती है। मैं समझता हूं कि क्यों न हम "भारत" नाम लेकर चलें, यह इतना खूबसूरत नाम है। हमें इसके बारे में गंभीरता से सोचना चाहिए। मुझे नहीं मालूम कि इस पर और मेंबरान का क्या विचार होगा लेकिन मैं समझता हूं कि इसके बारे में हमें सोचना चाहिए। आज हमें संकल्प लेना चाहिए कि हम सांप्रदायिक राजनीति से ऊपर उठें, धर्म और मजहब की राजनीति से ऊपर उठें, जातिवाद की राजनीति से ऊपर उठें। और जब 21वीं सदी में हम जा रहे हैं तो एक मजबूत और ताकतवर हिन्दुस्तान या भारत बनाएं जिसके जरिए हम किसी भी चुनौती का मुकाबला कर सकें, लेकिन उसके लिए जरूरत होगी—हमें अपने राजनीतिक स्वार्थों के ऊपर उठना होगा, हमारे जो संकीर्ण हित हैं, जो मानव कल्याण है, मानव हित है, उसको हमें सबसे ऊपर रखना होगा।

"न कहीं मिलते कदम जिसे जो वह न अपनी बदल सका,

वही आवाज़ है शिकस्ता गया जो कदम मिलाकर चल नहीं सका।"

आज जरूरत है कदम से कदम मिलाने की। आज हम संकल्प करें और आज जो भी इसके भाषण हुए हैं, सेशन हुए हैं उस पर अमल हो, ठीक तरह से हो मैं समझता हूं कि तभी यह इतना सेशन सार्थक होगा। जब इस पर अमल हो और इसमें से कुछ चीजें निकलेंगी। धन्यवाद।

श्री नागमणि (बिहार): आदरणीय उपसभाध्यक्ष महोदय, आजादी की 50वीं वर्षगांठ के अवसर पर संसद का विशेष अधिवेशन बुलाया गया है। हम लोगों को राजनीतिक, सामाजिक, आर्थिक और सांस्कृतिक क्षेत्रों में समीक्षा करने की जरूरत है। मैं सबसे पहले डा॰ अम्बेडकर साहब को धन्यवाद देना चाहता हूं जिन्होंने जो सबसे गरीब तबका इस देश का था—हरिजन, आदिवासी, उसको संसद में, विधान मंडलों में सबसे पहले राजनीतिक आरक्षण इन्होंने दिया, संविधान में प्रोविजन किया था और आज यही कारण है कि जो सबसे गरीब तबका—जो हरिजन आदिवासी है उसका विधान सभाओं में और संसद में उचित प्रतिनिधित्व हो रहा है। मैं इस बात को कहना चाहता हूं कि जहां तक सामाजिक न्याय की बात है, पूरे विश्व के पैमाने पर जो लड़ाई है वह गरीबी और अमीरी की लड़ाई है। लेकिन हिन्दुस्तान में जो असली लड़ाई है, वह वर्ण व्यवस्था की लड़ाई है। जो लोग हिन्दू धर्म की बात करते हैं, हिन्दू की दुहाई देते हैं, वह जो हमारे वेद हैं उसमें साफ-साफ लिखा है—ब्राह्मण, क्षत्रिय, वैश्य और शूद्र, तथा इन चार वर्णों में बांटा गया था और यह कर्म के आधार पर वर्ण व्यवस्था बनाई गई थी। लेकिन आजाद हिन्दुस्तान में वह वर्ण के आधार पर व्यवस्था न होकर के जन्म के आधार पर हो गई। किसी भी व्यक्ति ने अगर ब्राह्मण खानदान में जन्म लिया हो तो वह ब्राह्मण कहा जाता है, जिसमें कोई क्षत्रिय गुण न हो वह क्षत्रिय गिना जाता है, जो व्यापार करना नहीं जानता उसको वैश्य कहा जाता है। तो हिन्दुस्तान में यह जो वर्ण व्यवस्था है, जब हिन्दुस्तान आजाद हुआ था, इस बारे में हम एक मद्रास का उदाहरण दे सकते हैं कि वहां पर जो 96 प्रतिशत शोषित, दलित, पिछड़े वर्ग के लोग थे। उनके गले में घंटी और कमर में झाड़ू बांधा जाता था। बिहार में जो सामाजिक अन्याय चरम सीमा पर था जब बिहार में शहीद जगदेव प्रसाद ने नारा दिया था—

"दस का शासन नब्बे पर, नहीं चलेगा, नहीं चलेगा, सौ में नब्बे शोषित है, 90 भाग हमारा है।"

और आज मुझे खुशी है कि तमाम पिछड़ों, दलितों और अल्पसंख्यकों की लड़ाई लड़ने वाले बिहार के पूर्व मुख्य मंत्री लालू प्रसाद यादव जी ने इस विषमता को दूर करने का काम किया है और बिहार ही नहीं मद्रास ही नहीं पूरे देश के पैमाने पर सामाजिक न्याय का आंदोलन पूरे तौर पर छिड़ा हुआ है और आज जो हमारा पार्लियामेंट्री डेमोक्रेसी है उसी के तहत आज लालू प्रसाद यादव जी जो एक चपरासी के भाई है, बिहार के मुख्य मंत्री बने और जानबूझकर साजिश करके उसे फंसाने की साजिश हुई है। हम कहना चाहते हैं आपके माध्यम से कि जहां लालू यादव पर जो आरोप थे उस आरोप में डा॰ जगन्नाथ मिश्र जी को बेल दिया गया लेकिन लालू यादव को जेल भेजा गया। लालू यादव का सिर्फ एक ही दोष है कि वह पिछड़ी जाति का है, उसने ब्राह्मण खानदान में जन्म नहीं लिया है। तो हम कहना चाहते हैं जो पूरे देश के पैमाने पर शोषितों में, पिछड़ों में, अल्पसंख्यकों में एक नया जोश-खरोश पैदा हुआ है, कोई ताकत नहीं है कि वह उस तबका को दबा देगा। कोई ताकत नहीं है कि वह सरकार को दबा पाएगी। जमाना बदल गया है, जब हमारे लोग अत्याचार और जुल्म सहते थे। हम आपके माध्यम से एक मुद्दा उठाना चाहते हैं कि जो हिन्दुत्व की बात बड़े जोर-शोर से कहते हैं, जब देश आजाद हुआ था, तो उस समय जो पिछड़े हुए थे, जो शेड्यूल्ड कास्ट के लोग थे, जो शेड्यूल्ड ट्राइब्स के लोग थे, उनको मंदिर में नहीं जाने देते थे। जब वोट का समय आता है, तो हिन्दू की बात होती है और जब वोट का समय नहीं होता है, तो कहा जाता है कि आप बैकवर्ड हैं, आप हरिजन हैं। यह सब जो हिन्दुत्व का नारा देने वाले लोग हैं, उनका सपना कभी साकार नहीं होगा। मैं खासकर मुसलमानों के बारे में कहना चाहता हूं कि जो लोग कहते हैं कि मुसलमानों को बड़ी प्राथमिकता दी जा रही है। जब देश आजाद हुआ था तो मुसलमानों को सरकारी नौकरी में 39 प्रतिशत तक जगह मिली थी लेकिन आजाद हिन्दुस्तान में सैक्युलर के नाम पर जो पार्टियां सरकार चलाती रहीं, जो सत्ता में रहीं, आज मुसलमानों का सरकारी नौकरियों में स्थान 39 प्रतिशत से घटकर मात्र 2-3 प्रतिशत रह गया है। हम इस संसद के माध्यम से कहना चाहते हैं कि इस देश में मुसलमानों की जनसंख्या 15 प्रतिशत है और सरकारी नौकरी में मात्र 3 प्रतिशत वह रह गये हैं। इसलिए यह जो स्वर्ण जयंती मनाई जा रही है, उस मौके पर हम कहना चाहते हैं कि मुसलमानों की जनसंख्या 15 प्रतिशत है और सरकारी नौकरी में वह केवल 3 प्रतिशत रह गये हैं, तो कम से कम 10 प्रतिशत आरक्षण निश्चित

रूप से मुसलमानों को दिया जाए ताकि जो आजाद हिन्दुस्तान है उसमें जो पिछड़ा समाज है, मुसलमान हैं, शैड्यूल्ड कास्ट, शैड्यूल्ड ट्राइब्स और बैकवर्ड क्लास के लोग हैं, वह मुख्य धारा में शामिल हो सकें।

एक अंतिम बात मैं यह कहना चाहता हूं कि जिस तरह से संविधान में प्रोवीज़न है कि यू.पी.एस.सी. के माध्यम से आई.पी.एस. और आई.एफ.एस. अधिकारियों की नियुक्ति हो और राज्यों में पब्लिक सर्विस कमीशन के माध्यम से डिप्टी कलैक्टर, डी.एस.पी. और गजेटिड ऑफिसर्स की नियुक्ति हो, उसी तरह से ज्यूडीशियरी जो है—इस संबंध में मैं ज्यादा नहीं कहना चाहता हूं लेकिन इस बात को जरूर कहना चाहता हूं कि ज्यूडीशियरी में जो 90 प्रतिशत पिछड़े, शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स के लोग हैं, उनकी जनसंख्या के अनुपात में ज्यूडीशियरी में कोई प्रावधान नहीं किया गया है। मैं इस सदन के माध्यम से कहना चाहता हूं कि जिस तरह से यू.पी.एस.सी. की स्थापना की गयी है उसी तरह से ज्यूडीशियरी सर्विस कमीशन राज्यों में केन्द्रीय स्तर पर बनाए जाएं और उसी के माध्यम से जजों की नियुक्ति हो ताकि समाज के जो सभी पिछड़े वर्ग हैं, उनको भी उचित प्रतिनिधित्व मिल सके। धन्यवाद।

SHRI G. SWAMINATHAN (Tamil Nadu): Mr. Vice-Chairman, Sir, I am thankful to you for giving me the time. The Session is very unusual in the sense that we have never held a similar Session during the last fifty years. Before this special Session, there had been a discussion as to what kind of a Session we should convene. A decision was originally taken and discussed at the Lok Sabha level, and simultaneously in the Rajya Sabha also we discussed about the significance of the special Session. During that time we wanted to know about the kind of discussions we would have, whether a common discussion or an overall perception, as has been done in Lok Sabha, or to take up individual subjects and discuss. Sir, it was decided that individual subjects would be discussed. The difference would be that in the normal Session the Ministers would be there and the Members also would be there. There will be the Government business and the Private Members business. Time will be allocated as per party lines and the party leaders will speak and then the hon. Members will reflect the opinion of the Party. But, during this session, it was decided that everybody will speak as a Member, and Minister, because he happens to be a Member of this House, can also speak as a Member. That was the decision—ministers not representing the Government, not replying for the Government and not giving certain ideas about the Government. That was the decision we have taken. Accordingly, during the last two or three days, we have been discussing as Members of the House, not as Members of a Political party. I wanted to make it clear. Why I am saying this is, some of the points I may say—most of the points are being discussed by the hon. Members—called for introspection because we are speaking above party affiliations, as to what is good for the country. There is an adage, in our country it is—'there may be many lamps but there is only one light'. Everybody may be carrying a lamp. Every political party, including my political party, I belong to AIADMK, carries a lamp for the people to see, another party may be the Congress or may be the Bharatiya Janata Party or may be the DMK or whatever party one may belong to, carries a lamp- to show the way for the people. Even though we carry different lamps with altogether different shapes, every lamp has got a light. The purpose of the lamp is to show the way for the people in attaining a particular goal.

The other point is, if we wanted to go to a particular place, then there may be many paths to that particular place. Suppose I wanted to come to Delhi; I can come from Madras, somebody can come from Lucknow, somebody can come from some part of Himachal Pradesh and many other places. Even from a same place, we have many modes to come—one can come by plane, somebody can come by train and somebody can come in any other way—but the ultimate goal which we are trying to attain is one. That is the purpose. In this parliamentary

democracy, whatever we are practising, whatever business the political parties are doing is only for taking the people of the country towards a common goal. That is the common purpose for which we are all here. It was decided that the purpose for which we will meet here will not be contradictory but will be complementary. We will all sit here and try to find a common goal, common purpose and will not conflict with each other. Shri Ghulam Nabi Azad, when he was speaking, made a point that whatever party we may belong to—intra-party or inter-party relationship—he felt and he was unhappy. The party to which you belong will create a lot of rivalries in the opposition parties. You are not having many friends in many parties. That is the kind of message he gave when he spoke. The point is, in a parliamentary democracy, a rival is one who is trying to attain. The same goal as you wanted to attain. The goal of every political party, every person, is to attain power. I belong to a particular party, I try to attain power. Naturally, people within the same party also wanted to attain the Chair. The opposition party also wanted the Chair and power. There is a lot of rivalry going on in political parties. The purpose of power in intra-party or inter-party is for the purpose of achieving a common goal. The common goal for the country is what we have to see what we have seen over the last fifty years and what we are contemplating now at the present moment is, all the people of India should be very happy, all the people of India should have economic prosperity.

also have meaningful living conditions for themselves. That is the only common purpose. To attain the goal of prosperity, to attain the goal of good living conditions in this country, we should have a true parliamentary democracy. This is the common goal for which all of us are striving together. This is the way through which we are trying to take them through the parliamentary method. Ultimately we have to see, whether in all these fifty years of our independence, we have attained this common goal. That should be the vision. What should be the vision in another fifty years—vision for 2047—is different. Somebody asked me, "What for is that session?" I told him, "It is for Vision India 2047." What is 'Vision India — 2047'? Fifty years hence, what kind of an India do I visualise? Fifty years hence, what I want India to be like? I want India to be a prosperous and rich country, where the people are very happy. In this connection, I want to give you an example where you find that, cynicism has gone too far. I would like to bring to your notice this particular anecdote. Though this does not end well, though it gives a negative reflection, it still conveys a message. The message is this.

This is what has been said in an article published on the occasion of the celebrations of fifty years of our Independence. The anecdote goes like this. An American went to God and asked God as to how many years hence there would be a prosperous and glorious America. The God told him that it would be another fifty years when there would be a glorious and prosperous America. Then the American started weeping. He was already fifty years old. He said: 'When America attains that glory and prosperity, I would not be alive'. He started weeping. Then, a Russian came to God and asked God: 'How many years hence there would be a glorious and prosperous Russia?'. The God told him: 'In another twenty-five years, you will have a glorious and prosperous Russia'. But the Russian started weeping. He said: 'I am already seventy-five years old; when Russia becomes prosperous, when Russia attains that glory, I will not be alive to see that glory and prosperity, when Russia would be very rich, very popular and very powerful'. Then, an Indian came and he asked God: 'How many years hence India would be the most prosperous and the most glorious country?'. On hearing this, the God started weeping. Instead of the man weeping, the God started weeping. The

message is clear. Though it sounds cynical, the message of the press is that even after hundreds of years, India would not have a glorious future, the way things are going on at the present moment of time. This is the kind of feeling expressed.

Now, Sir, I may not share that kind of a view. But the message is clear. It only shows how the press and the people are feeling. It seems, there is a sense of dejection which has come into the minds of the people. The people feel that whatever steps we have taken all through these fifty years has not taken us anywhere. It was said by the former Prime Minister, hon. Deve Gowdaji, that India had achieved many things: many important things have been done; there have been many successes. I also share his view. But then, the overall feeling is that the people of the country are not satisfied. The people of the country are not happy.

When India attained Independence, we had 35 crores of people. Today, we have nearly 35 crores of people living below the poverty line. Nearly seventy per cent of our people are illiterate. It has been said that literacy means, somebody knowing how to read and write. If somebody knows how to read and write, he is considered as a literate. But Sir, merely knowing how to read and write is not literacy. I remember in those days, in the British days, literacy meant that a person should have passed ESLC; this is how it was called those days. If somebody had studied up to the III Form, he was supposed to be a literate. On that basis, in today's situation, a person would be a literate if he had had education up to the Tenth Standard. If you take it on that basis, if you consider that as a standard today, nearly 80-90 per cent of India's population may not be educated. This is the present condition, this is the present state of affairs, in the country.

Therefore, the people are not happy. The people are poor. The people are not having enough of all their necessities. But we are talking of democracy. The people are not happy. They are revolting. Unfortunately, I have to say that there is a revolt going on throughout the country, though you may not share that view.

Sir, when I am talking of revolt, there is one instance, the instance of Russia, which comes to my mind. Now, people think that when there is stability in the country, there would not be any problem. We have seen many countries which have been very stable. We thought that Russia was going to be very stable. In the morning, I think, Mr. Gurudas Das Gupta was talking about the former Soviet Union, about Russia, when they had democracy, in the form of DUMA, five years before the Revolution. He was talking about that. Though I have some views on that, I do not want to mention it now. But the point is this. The people of that democracy, or, whatever it was, were not happay. Nobody ever thought that there would be a Revolution. But we know what happened in the Russia of those times, in the Czarist Russia. People thought at that time that there was a Constitution, there was a Parliament, and, therefore, it was thought that Russia would be a very stable country. The Nicholas and Catherine were ruling the roost and the country was very, very prosperous. The country was very rich, excepting that they were defeated in war. But suddenly, one day, when the Revolution came, when the Communist Revolution came, the whole thing collapsed. Nobdoy expected the collapse of the Czarist regime.

Then, Gorbachev came. He announced Perestroika and Glasnost. He wanted to reform Russia. Russia had a particular kind of movement under socialism or communism or Marxism, whatever you may call it. Now "Socialism" is a word which has lost its meaning. Like rubber, it has become so elastic that you can stretch it from any side. It has been said that the socialism which our Constitution propounds is a kind of welfarism.

According to Marxism, socialism means that the means of production, distribution and exchange should not be in the hands of private sector. That was the original socialism. It is Marxism which said that one day the whole capitlist system would collapse. It also said that one day there would be the withering away of the state. These are old definitions of socialism or Marxism or communism. But the socialism that was practised in Russia at one time, has now been changed. In the Chinese version also, the Market socialism which they are practising now, socialism has lost its meaning. Gorbachev wanted to change Russia. He came up with Glasnost and Perestroika. Nobody, including Gorbachev, expected that the country would collapse and disintegrate. There had been a lot of dissentions internally. There had been a lot of disappointment internally. The people had not been very happy. The people had been suffering because there had been no momentum of growth in that country over a period of time. Even though it was said that the people could purchase things for very little money, things were not available, even though money was available. That was the situation. That is why, suddenly the country broke up. In the vast Soviet Union linguistic minorities had their own ethnic places. The people of the whole country were taught highly about Lenin. That mighty Soviet Union collapsed on a particular day. Why I am warning this is that there could be a collapse of a country.

Somebody talked about it the other day. I think this morning also they were saying that India which is a stable country, might be in difficulties after a period of time. I am sorry to say this in Parliament. But, then, the point is that we have to squarely face the situation. We have a situation in which people are poor and poverty-ridden. People do not have a square meal to eat. Enough hospitals are not there to look after the health of the people. Actually 80 to 90 per cent of our people are illiterate. More and more number of people are getting unemployed.

Not only this, but resistance is coming to the democratic movement in this country. You find terrorism everywhere. Terrorism is a symbol of the people's opposition to the very democratic principles which we are talking about here. Terrorism means a feeling that the parliamentary democracy will not carry us anywhere. That is the main purpose for which terrorism starts.

There are Naxalites in Andhra Pradesh. Many of our friends from Andhra Pradesh may vouchsafe for it. We have got Naxalites in many parts of Andhra Pradesh. Nearly three districts are under the very control of the Naxalite movement. It is a terrorist movement. It is anti-parliamentary democracy.

It is the same thing in many places in the North-East. I had been to the North-East recently. There are terrorist groups in Assam, Manipur, Meghalaya and Nagaland. There are terrorist groups in other places also. They are in Kashmir and Punjab.

Recently, Sir, there was a bomb-explosion in Tamil Nadu also. I am not mentioning about any Government disparagingly because I find here a hon. Minister and a hon. Member from the party in power in Tamil Nadu. It is not my intention to disparage it. But we found that there was a bomb-blast recently even in Tamil Nadu which is considered to be the most peaceful place in India. The bomb-blast was done by a militant and terrorist group which wants to change the whole country by means of violence. This is what is happening.

Why is there this violence which the Government is not able to put an end to? It is because the people are getting disenchanted. This is an important point which we have to take note of.

Another important point is that if this goes on, naturally, the country which has many ethnic groups combined together,

I want to say.

The most important point is that the people have been looking forward to the Government to control terrorism. Unfortunately, we have seen over a period of time that the Government is not capable of meeting the terrorism because the Government is an institution of violence. Lenin said: "State is an institution of violence." Governments control the common people by means of power and by means of violence, because they posses it. But, nowadays, it is not only the Government which can provide violence, even very very small groups can inflict violence on anybody, because arms are available everywhere. With money they can be purchased. So, small groups can challenge a Government, which they could not do previously. So, violence has come to these people. How do they get money? They get it by extortions. They say, "your life and property is not safe.". They are doing so in Sri Lanka, they are doing so in Kashmir and some time back, they were doing so in Punjab. They try to abduct somebody, if they want money. It even happened in Delhi the other day. They have to give money. Otherwise their life is not safe. So, I personally feel that in these conditions of terrorist violence, the Government finds it difficult. Its position is not a very happy one. Unless we improve the infrastructure for the people, it will be difficult to control the whole structure.

Sir, I have dilated on the first two points. I would be very brief on other points.

One is that in the present political system, power is corrupting the whole system. That has already been said. It is because most of the people, who come for politics nowadays, come for power. They come for power to earn money. Some time back a legislator came to me and told me that he belonged to a particular political party. Another man was opposing him. Because of that he could not earn money. He told me that he had joined politics to earn money. He asked me to negotiate with that man, so that he does not oppose him and that he continues earning money. In early days, it was very difficult to get people to politics. Nowadays, even if you go to a small place, there are hundreds of people queueing for joining politics. They want to join, not for the purpose of contributing something to the nation. It is only for the purpose of earning money. Because many people cannot earn money and they come to politics. So, politics has become a profession, where you get power or you try to know people from whom you get money.

Sir, how does corruption come in? It comes in because the Government has got such a vast amount of money. Whoever becomes a Minister, can earn any amount of money. When Rajaji was there, somebody asked him: How can corruption be put down. He replied that it was very difficult to put down corruption. It is like the head of a demon. You cut off one head, and another head crops up. It is like the head of the Ravana. So, putting down corruption is not an easy joke. You put down corruption of one form, it will come up in another form. It will come up in different shapes. Rajaji said, the only way to take on corruption is to take off the power of benefit from the Government. During the permit and quota raj, I wanted to construct a house. So, I went to Tahsildar's office. Naturally when I have to get cement through the quota system, I had to pay money. One can say we should give power to the Government to prosecute the people who do wrong things. But, ultimately, the human nature is such that when you give power to prosecute somebody, that power is not used for the benefit of the people but for one's own benefit. The more the power you give to an officer, the more he will use it for his own benefit.

Another problem is that the Government has become a legacy. As we have taken all the money to the Government, by taxation it can build up a big business. It can give permission to a

man to earn a lot of money. When this kind of power is given to the Ministers, naturally business people and traders wanting to earn money will give him the money so that they themselves are able to earn money. Then, they want to make money because they give them money. So, that is how they will make money. Ultimately the flow of black money starts from the election system under which parliamentary democracy has been planned. As the origin of the Ganga is from the Gangotri, the origin of black money is from the time of holding elections. Frankly speaking unless I have money, I cannot contest Lok Sabha elections. The other day somebody asked me, "Are you coming back to Rajya Sabha because you are due to retire shortly?" I told him, I cannot, because my party has lost in Assembly elections. We don't have enough MLAs to send me back to Rajya Sabha. Even if my leader asks me to file the nomination papers, I may not be able to come back because our party do not have enough MLAs." Then, he asked me, "Are you going to contest Lok Sabha elections?" I told him, "I don't have the money." He asked me, "How long have you been in politics?" I told him, "For 30 years, I have been in politics." He asked me, "Then, what were you doing all the time?" I was shocked. I have been in politics for the past 30 years and I do not have money to contest Lok Sabha election and that is why he was surprised. To contest an election to the parliamentary seat, a candidate needs Rs. 50 lakhs; and to contest an election to the Assembly seat, a candidate needs Rs. 30 lakhs. Elections are going to be held soon. I know that the people in the Government and Members in the Treasury Benches may not like it. In Tamil Nadu, there is a Government which I hope will continue for another three or four years. How can I contest an election to the parliamentary seat when I cannot afford Rs. 50 lakhs. My earning is Rs. 1,500 by salary and from DA. It is not possible. Unless a political party gives me that kind of money I cannot contest the election. Even political parties do not give full money to the candidates. They give only a part of the election expenditure. Even if a political party is rich, they do not give full money. They may give Rs. 5 lakhs or Rs. 10 lakhs. The candidate has to spend the remaining part of the money on his own. Unless a person earns money in politics, he cannot contest Lok Sabha election or Assembly election. Unless a person contest elections to the Lok Sabha or to the Assembly, he may not become a Member of Parliament or an MLA, he may not get power. It is something like a philosopher's stone. There is a story of a philosopher's stone. If a philosopher's stone touches an iron or a stone, it turns into gold. So, when you become a Member of Parliament, you get power. When you touch the people, you get money with that money, again you contest elections and become a Member of Parliament, you get power. When you touch the people, you get the money again. It rotates, it revolves. If the circuit is broken, you cannot earn money or power. If you are not in politics, you don't make money. The circuit is broken. Then you are down and out. That is the position of the politics of today. With this kind of party politics and corruption, how are you going to manage? Sir, the difficulty is criminalisation of politics and black money are very severe. Unless politicians have criminals, unless he has brokers, he will not be able to operate. One should have an agent. Politician should have somebody to work for him. So, these are all the conditions.

Finally, I want to say that political party system is in a disarray. There is no accountability for political parties. Money is being collected by political parties either directly or indirectly by fair or foul means. This is not being audited. I am not accusing any particular political party. Political party is the basic structure of our Constitution, the basic structure of our political democracy. A political party is now acquiring crores and crores of rupees, most of the political parties have got a large amount of money either

directly or indirectly but their accounts are not being audited officially. There is no auditing of accounts of any political party by the C&AG. If that is the basic structure, why can't we have a regular auditing of accounts of political parties and publish them in the newspapers as is being done in other countries so that people can know how much money a political party is acquiring and from where they got it and to whom they gave it. If you don't have that, then, the very structure is wrong.

There is no constitution for a political party. India is having a Constitution. Each political party also should have a Constitution. If there is a Constitution for every political party, members can decide which worker should become a district secretary, which worker should become a state president. Now it is happening without any kind of Constitution within the party. A Constitution should be made mandatory for every political party by the Election Commission. The Election Commission should see to it that the whole process is gone through in a proper manner. Otherwise, what happens is it becomes a dynasty. This dynasty system is not existing in one party, it is in every party. If somebody's party becomes a dynasty, the other party criticises it. Naturally, the other party also becomes a dynasty. So, the power of the political party is passed on from the father to the son and then from the son to the grandson. This is going on because nobody can question the leader. In those days we used to say in Tamil.

"Andan, Adimai"

'There is a man who rules and the other man is a slave.'

6.00 P.M.

In a political system, there is a person who rules and the other persons are slaves. You cannot question him. Suppose you are in an industry and somebody throws you out. Then you can go to the court. You can seek natural justice. In a political party, you cannot go to the court. If somebody is thrown out of a political party, can he go to the court and ask for natural justice? There is no natural justice there. So, I personally feel there should be a constitution for political parties and it should also be manned by the Election Commission.

Finally, coming to India and future governments, I personally feel that India is going through a phase of crisis in government formation at the all-India level. Somebody was talking about all-India parties, centralised, national parties. It is a funny situation. The national party, the Congress party, and the bigwigs of the Congress party are sitting with a small party like mine. I am a State party man.

AN HON. MEMBER: You are also an all-India party.

SHRI G. SWAMINATHAN: Sometimes, by name a party may be all-India. We called it an all-India party because we were afraid in those days when the Congress party wanted to ban the Dravidian parties for being State parties. Our leader M.G.R. thought that some time, some day, if we were against the Congress party, then they might completely ban the party. At that time, they were saying that State parties should be banned. He wanted ours to be an all-India party having an MLA in Bangalore and all that because if anything happened, you could ban only the State party. That was the position when the Dravidian parties were threatened by the Congress party. Those were the days when you were not having a sweet face as you are now having with us. Those were days when you showed a face of which you wanted us to be afraid. That was the problem. Now the position is, the national parties, the Congress party—also, I do not find any of the hon. BJP Members...

PROF. RAM BAKHSH SINGH VARMA: (Uttar Pradesh): We are here.

SHRI G. SWAMINATHAN: The State parties were witnessing all of you occupying great positions in the Centre. Now it is getting reversed. What is happening? In Tamil, there is a proverb, "Aanaikkoru Kaalam Vandaal Poonaikkoru Kaalam Varum". It means, if there is a time for the elephant, there will also be a time for the cat. In those days, we use to see the august faces of the great ministers of the Congress party and sometimes the ministers of the BJP. Nowadays, the national party leaders who were very great are now looking at the faces of the ministers of State parties. They are in the Opposition sitting with us. We are happy about it because the time has changed. But one thing I want to tell you. They think that this is a pausing phase. I strictly tell you, this is not a pausing phase. Don't be under that illusion. State parties are getting more and more power, getting more and more centralised. Now the State parties are asserting. Every State party now wants to have certain seats or certain offices, this and that incentive. Unless you have a combination with the State parties, the national parties cannot exist. It happened to the Congress party. Some time ago, when they wanted a State party, they had an alliance with the DMK party; they had an alliance with the ADMK party; they had an alliance with other parties.

(The Deputy Chairman in the Chair)

When you are not able to get full seats by your own party, you have an alliance with the State party and try to come to power. So also the BJP now. They are also trying to have parties in the States. They have a party in Uttar Pradesh—the Mayawati Government. They have a party, the Shiv Sena, in Bombay. Then there is the TDP. The leader of TDP party was also found with the hon. leader Advaniji the other day. That means the national parties are going after the State parties for getting power at the Centre. One thing they forget. They want to ride on a State party. Now, State parties are trying to ride on the national parties. It is becoming very difficult for them. In Uttar Pradesh now, who is riding on whom is not known. At some places you say that the national party will come to your help to form the Central Goverament. Now, State parties are saying that without them you cannot come to power. Now they are becoming assertive. The days of the national parties bamboozling the State parties are gone. The State parties have started bamboozling the Central parties. I would conclude by saying only one thing. Mr. Kanshiram—I am not enamoured of that gentleman—said one thing. "I make and break alliances for my own purpose of coming to power". This is what he said. The point is, alliances are made not for the purpose of making you come to power, but to make him come to power. That is the main point. Now, it is this decentralised power which is going to be devolved by the Centre on the panchayats. People are getting restive. So, the power will not be aggregated in the Centre. We are going to have coalition for a long number of years. We are not going to have a centralised party in power, a national party in power. The whole process is becoming different.

Finally, my hon. friend wants me to make a reference in respect of pension to the freedom fighters. Many freedom fighters in Tamil Nadu and elsewhere are very, very old—80 years old, 90 years old, almost on the death bed. The authorities are asking them to produce certificates regarding their imprisonment and all that. That is a very difficult thing for them to do. They never knew that in a free India, to get pension, they should have these certificates. Many people are known to us and they have really suffered. But they could not produce any certificate about their imprisonment. Their number is very small. I request the Government that on the basis of authenticity of their imprisonment, they should be given more pension. Even if you pay them pension at the enhanced rate, it will be for a few years or for a few months, in certain cases. They are a vanishing tribe. I am thankful to the

Vice-Chairman, and now to the Deputy Chairman, for having given me time.

ANNOUNCEMENT REGARDING EXTENSION OF THE SPECIAL SITTINGS OF THE HOUSE FOR-TWO MORE DAYS ON 30.8.1997 AND 1.9.97.

THE DEPUTY CHAIRMAN: Before I call Prof. Ram Kapse, I must announce in the House to the benefit of the Members that a meeting took place in the Chamber of the hon. Chairman and the Chairman and the leaders thought that as we have a very long list of speakers who have not made their valuable contribution, it was decided that we will have the House tomorrow and on Monday as well. But that does not mean that those who are going to speak after this, have got a freedom to speak as much as they like because we have to accommodate all those who are already listed. I have a very, very large number of speakers. I think we have about 55 speakers who were registered. Now, I am going to call Prof. Ram Kapse. His name is at serial number 12. So, you can imagine. Please comply with the request of the Chair to be very brief.

DISCUSSION ON PARLIAMENTARY DEMOCRACY (Contd.)

PROF. RAM KAPSE (Maharashtra): Madam Deputy Chairman, I was listening to Mr. Swaminathan's speech and I thought that I may not agree with a part of his speech. Most of the suggestions made by him are well taken. But, at the same time, whatever he spoke about terrorism, I have a feeling that in spite of some spots here and there, our democratic set up is going to survive. It has survived during the last fifty years and it is going to survive in the next fifty years. That is my contention. There are naxalite areas in the North-East. But that does not mean that people are up in revolt against the Government. That is my opinion. But I will speak at length on that subject afterwards. Firstly, there are some achievements about which we should be proud of. The first achievement is about the periodical elections. Though Mr. Janeshwar Misra spoke at length on those general elections and said that there were changes in 1971, in 1977 and in 1984, he was critical of the behaviour of the people in those elections. I don't agree with the words *lehar ka rog* used by Mr. Janeshwar Misra. In 1971 the nation was proud of the then Prime Minister and the people voted for her party. In 1977 the people got agitated over the Emergency and they replied to it unequivocally and in 1984 the sorrow of the nation was reflected in the elections. We should not identify these elections with *lehar-ka-rog* in this manner. Anyway, casteism, communalism, money and muscle power, everything took a back-seat in those elections. Those elections must be remembered for the total agitation which was there in the minds of the people. These are some of the achievements. The way in which we fought the Emergency was an achievement. That was a democratic achievement. So, I have a feeling that we have achieved many things. Many achievements have been listed in the last three or four days. So, I need not repeat them. Whatever we have been able to achieve, we should be happy about it and we should be proud of it. But, at the same time, there are many pitfalls. Speeches were made at length on them also. I would like to ask one question. Is there any alternative which we are going to choose? There is no alternative. As far as democracy is concerned, there is no alternative which India can think of. The people at large in India are always in a mood to work for democracy. There is no other alternative which we can think of in the given circumstances. We may not be happy. As far as democracy is concerned, if there are pitfalls, we should get rid of them and the reply to such pitfalls is to have more democracy and not any other alternative. There is one possibility. We may go in for a presidential form of